

Tenth Series, Vol. XLVI, No. 18

Wednesday, December 20, 1995

Agrahayana 29, 1917 (Saka)

LOK SABHA DEBATES (English Version)

**Fifteenth Session
(Tenth Lok Sabha)**



(Vol. XLVI contains Nos. 11 to 20)

**LOK SABHA SECRETARIAT
NEW DELHI**

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CORRIGENDA TO LOK SABHA DEBATES

(English Version)

Wednesday, December, 20, 1995/Agrahayana 29, 1917 (Saka)

....

Col./Line

For

Read

24/20(from below)

THE MINISTER OF STATE IN THE
MINISTRY

THE MINISTER OF STATE OF
THE MINISTRY

43/15

SHRI SRIBALLAV PANIGRAHI

SHRI SRIBALLAV PANIGRAHI

45/6-9

Name of 1994-95	Public or the vaccine Imported or	Actual Production for the year	
		Private Sector	1992-93 1993-94

Name of Vaccine	Public or Private Sector or Imported	Actual Production for the year	
		1992-93	1993-94 1994-95

185/5(from below)
187/18(from below)
190/4 & 23
197/32
201/14
202/8(from below)

THE MINISTER OF STATE
IN THE MINISTRY

THE MINISTER OF STATE
OF THE MINISTRY

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LOK SABHA DEBATES

LOK SABHA

Wednesday, December 20, 1995/

Agrahayana 29, 1917 (Saka)

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

OBITUARY REFERENCES

[English]

MR. SPEAKER : Hon. Members, I have to inform the House with profound sorrow, of the passing away of five of our former colleagues, namely Sarvashri Biddika Satyanarayana, Lakshmi Shankar Yadav, Digamber Singh Chaudhuri, R. Ramanathan Chettiar and Girdhari Lal Vyas.

Shri Biddika Satyanarayana was a Member of Second, Third and Fifth Lok Sabha representing Parvatipuram Parliamentary constituency of Andhra Pradesh during 1957-67 and 1971-77.

An agriculturist by profession, Shri Sayanrayana was an active social worker. An ardent believer and follower of Gandhism, he plunged in the freedom movement at a very young age.

Shri Satyanarayana worked hard for the upliftment of the backward classes and the tribal people.

Shri Biddika Satyanarayana passed away on 24th October, 1995 at the age of 77 years.

Shri Lakshmi Shankar Yadav was a Member of Provisional Parliament from Uttar Pradesh during 1950-52. He had also been a Member of Uttar Pradesh Legislative Assembly for six terms from 1952 to 1977.

An able Administrator, he served as Parliamentary Secretary in Uttar Pradesh Government from 1954-57 and later rose to become the Cabinet Minister in the State Council of Ministers during 1969-77.

A true Gandhian, he worked hard for serving the poor and downtrodden.

A well known social worker, he strove relentlessly for the promotion of education by setting up many educational institutions in his area. He was associated with several social organisations.

Shri Lakshmi Shankar Yadav passed away in tragic circumstances on 29th October, 1995 at Lucknow at the age of 77 years.

Shri Digamber Singh Chaudhuri was a Member of the First, Third, Fourth and Seventh Lok Sabha

representing Mathura Parliamentary constituency of Uttar Pradesh during 1952-57, 1962-67, 1970 and 1980-84 respectively.

An agriculturist by profession, Shri Chaudhuri was an active leader of Cooperative movement. He had served as the Managing Director of District Cooperative Bank, Mathura and Vice President of Uttar Pradesh Cooperative Bank, Lucknow.

Shri Digamber Singh Chaudhuri passed away on 10th December, 1995 at Mathura at the age of 82 years.

Shri R. Ramanathan Chettiar was a Member of Second and Third Lok Sabha representing Pudukottai and Karur Parliamentary constituencies of Tamil Nadu during 1957-62 and 1962-67.

A businessman and industrialist by profession, Shri Chettiar was the first Director of Reserve Bank of India till its nationalisation.

Shri Ramanathan Chettiar also served as the Mayor of Madras in 1950-51. He was a member of Executive Committee of the Federation of Indian Chambers of Commerce and Industry for a long period. He also served as Chairman of Indian Handicrafts Development Corporation during 1958-59.

A widely travelled person, Shri Chettiar took special interest in the fields of economic affairs, finance, commerce and industry. He represented India in the International Chamber of Commerce during E.C.A.F.E. Sessions held in 1948 and 1956. He served as member of various sports and cultural organisations. He authored a book titled 'Nagarathar Varalaru' in Tamil.

Shri Ramanathan Chettiar passed away on 12th December, 1995 at Madras at the age of 82 years.

Shri Girdhari Lal Vyas was a Member of Seventh and Eighth Lok Sabha representing Bhilwara Parliamentary constituency of Rajasthan during 1980-89.

Earlier, he was a Member of Rajasthan Legislative Assembly during 1962-72 and 1974-77.

An agriculturist by profession, Shri Vyas had started his public life first as Sarpanch of Gram Panchayat and later served as member of other representative bodies such as Zilla Parishad and Legislative Assembly. He was Chairman of Panchayat Raj Committee in Rajasthan during 1969-73.

Shri Vyas had actively involved himself in the upliftment of farmers and labourers and had served as

Vice-President of India Trade Union Congress. During his membership of this House, he also served as a Member of the Public Accounts Committee. He took active part in the proceedings of the House.

Shri Girdhari Lal Vyas passed away on 17th December, 1995 at Jaipur at the age of 71 years.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the deceased.

11.07 hrs.

*The Members then stood in silence
for a short while*

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, what is the response of the Prime Minister?....*(Interruptions)*

SHRI BASUDEB ACHARIA (Bankura) : Sir, where is the Prime Minister? *(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Twenty four hours are nearly over and we are yet to hear about the response of the Prime Minister.

(Interruptions)

SHRI DEVENDRA PRASAD YADAV (Jhanjarpur) : What about the constitution of J.P.C.?

(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South) : Sir, they cannot waste the time of the House like this.*(Interruptions)* They do not want the House to run.*(Interruptions)* Sir, they are wasting public money. Do they know about that?*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, the Leader of the House should respond. We have not yet heard anything about that.

(Interruptions)

KUMARI MAMATA BANERJEE : Sir, what about the Bill for the Physically Handicapped? Parliament should discuss its scheduled business.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : Today is Prime Minister's day in the Question Hour. Yet, he is absent.

(Interruptions)

[Translation]

SHRI RAM NAIK (Bombay North) : Mr. Speaker, Sir, yesterday during the discussion, Shri Shukla had assured that he will talk to the Prime Minister. Where is the Prime Minister?*(Interruptions)*

KUMARI MAMATA BANERJEE : The House should function. Let them walk out if they want.*(Interruptions)*

MR. SPEAKER : The House stands adjourned to meet again at 11 a.m. on the 21st December, 1995.

WRITTEN ANSWERS TO QUESTIONS

Railway Projects

*341. SHRI TARA SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether serious resource crunch may force the Railways to cut some of the projects;

(b) if so, the details of the projects likely to suffer due to resource crunch;

(c) whether Railways on their own propose to generate funds for the projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Railways do not propose to drop any sanctioned project on account of resource crunch.

(c) and (d). For the current year 1995-96, Rs. 4100 crores out of a total plan outlay of Rs. 7500 crores is estimated to be mobilised through internal generation of resources.

Central Grant-in-Aid to Leprosy Eradication Centres

*342. SHRI N.J. RATHVA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the grant-in-aid in cash and kind sanctioned and released, State-wise, for Leprosy Eradication Centres during each of the last three years and in the current financial year so far;

(b) whether the Government propose to open some more Leprosy Eradication Centres in the tribal and remote areas of the country; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). Central assistance sanctioned and released to the States/U.Ts. for leprosy control activities during last three years and during the current financial year, till November 1995 is enclosed in the Statement.

The whole country including tribal and remote areas with requisite prevalence rates are effectively covered for anti-leprosy services by existing centres.

STATEMENT

National Leprosy Eradication Programme*Central Assistance both in Cash and Kind Provided to States and UTs*

(Rs. in lakhs)

S.No.	State	Central Assistance Sanctioned and Released to States/UTs and Directly to Districts									Released till 11/1995
		1992-93		1993-94			1994-95				
		State		District	State		District	State		District	
		Cash	Kind	Cash	Cash	Kind	Cash	Cash	Kind	Cash	
1.	Andhra Pradesh	210.00	78.38	167.50	200.00	11.34	290.00	203.00	54.02	89.00	101.50
2.	Arunachal Pradesh	8.50	0.30	11.00	10.00	0.42	45.73	16.00	1.77	90.07	8.25
3.	Assam	18.00	3.20	6.00	18.00	1.49	0.00	20.00	16.47	232.12	10.00
4.	Bihar	110.00	28.18	15.53	112.00	19.58	807.43	112.00	68.75	1669.19	56.00
5.	Goa	0.50	0.50	0.00	0.36	0.45	0.00	0.50	3.34	9.29	0.25
6.	Gujarat	28.00	18.57	31.50	24.00	10.69	50.00	17.50	60.07	154.77	9.00
7.	Haryana	7.00	0.50	0.00	5.75	0.52	0.00	7.00	5.54	103.06	3.50
8.	Himachal Pradesh	7.00	0.58	0.00	7.00	2.18	0.00	8.86	6.53	126.70	3.50
9.	Jammu and Kashmir	16.50	1.37	0.00	4.50	0.76	0.00	4.50	4.29	130.00	2.24
10.	Karnataka	100.00	37.20	45.00	100.00	3.29	93.00	96.00	34.86	98.33	50.00
11.	Kerala	75.00	71.15	28.00	75.00	8.91	216.43	80.00	29.72	199.05	38.00
12.	Madhya Pradesh	130.00	69.00	175.51	125.00	55.39	456.70	117.00	99.81	816.74	59.50
13.	Maharashtra	28.00	41.51	127.00	30.00	18.95	193.00	20.25	76.86	253.11	10.00
14.	Manipur	1.50	1.04	3.00	3.50	0.43	0.00	3.50	2.78	63.17	1.74
15.	Meghalaya	5.00	0.07	0.00	5.00	0.51	0.00	8.00	2.53	46.45	4.50
16.	Mizoram	5.00	0.76	0.00	13.00	0.74	0.00	12.00	2.21	27.87	5.00
17.	Nagaland	3.00	0.79	3.50	3.00	0.64	7.00	3.75	2.43	41.16	1.50
18.	Orissa	132.00	35.75	90.50	125.00	109.74	211.72	125.00	98.20	107.44	56.00
19.	Punjab	8.00	0.18	0.00	10.00	1.53	0.00	21.00	4.58	554.99	10.00
20.	Rajasthan	29.00	28.96	0.00	29.00	6.40	0.00	29.00	29.20	232.90	14.50
21.	Sikkim	16.00	0.91	0.00	18.00	1.35	21.15	20.00	4.06	25.35	10.00
22.	Tamil Nadu	120.00	92.74	182.00	120.00	57.19	174.00	120.00	71.36	155.00	57.00
23.	Tripura	18.00	0.16	0.00	12.00	1.47	0.00	20.00	4.41	27.80	9.50
24.	Uttar Pradesh	179.00	185.88	35.00	190.00	77.13	204.73	177.00	177.78	571.36	88.50
25.	West Bengal	80.00	55.53	304.96	80.00	38.26	538.74	75.00	101.78	683.77	40.00
26.	A and N Islands	7.50	0.07	0.00	6.50	0.46	0.00	6.50	1.88	4.42	6.50
27.	Chandigarh	0.50	0.58	0.00	0.50	3.35	0.00	0.50	10.05	9.29	0.50
28.	D and N Haveli	0.50	0.06	0.00	0.50	1.01	10.18	0.50	3.04	9.29	0.50
29.	Daman and Diu	1.00	0.59	0.00	2.50	0.40	0.00	2.00	1.78	23.65	2.00
30.	Delhi	0.50	2.64	0.00	0.50	2.97	0.00	0.39	8.92	14.36	0.25
31.	Lakshadweep	1.00	0.03	0.00	1.00	1.15	0.00	1.00	3.44	0.00	2.00
32.	Pondicherry	2.00	6.84	0.00	0.95	2.99	0.00	2.10	8.97	9.29	0.75
Total		3338.02		5094.06			8910.27			662.48	

Project Management Cell

*343. SHRI BOLLA BULLI RAMAIAH :
SHRI SULTAN SALAHUDDIN OWAISI :

Will the PRIME MINISTER be pleased to state :

(a) whether a two day session of hydro experts was held at New Delhi on November 28, 1995;

(b) if so, the subjects discussed and decisions arrived at;

(c) whether in order to achieve objectives discussed at the session the Ministry of Non-Conventional Energy Sources has set up a Project Management Cell which is functioning since 1994; and

(d) if so, the extent to which it has been successful?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) Yes, Sir.

(b) The subject discussed was the UNDP-GEF Hilly Hydro Project.

Recommendations were made regarding the selection criteria for demonstration projects, implementation modalities, issues regarding people's participation and timely completion of projects.

(c) Yes, Sir.

(d) It has been functioning satisfactorily.

Assistance from Japan

*344. SHRI V. SREENIVASA PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have sought assistance from Japanese Government for improving the Railways;

(b) if so, the details thereof;

(c) whether any time bound programme has been chalked out to take assistance from Japan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) The specific areas identified for collaboration with the Japanese Government are safety in train operation, including signalling and telecommunication, Suburban Rail services, high speed intercity trains, equipment reliability, technology upgradation etc.

(c) No, Sir.

(d) Does not arise.

Damage to Eyes

*345. SHRI ATAL BIHARI VAJPAYEE :
MAJ. GEN. (RETD.) BHUWAN CHANDRA
KHANDURI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any study has been made in India or abroad about the adverse effects on eyes due to constant exposure to the T.V. screen;

(b) if so, the details thereof; and

(c) whether the Government would publicise the results of such study to create awareness among masses about the adverse effect of excess T.V. viewing?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) No scientific study has been reported from India and abroad about the adverse effects on the eyes due to constant exposure to the TV screen.

(b) and (c). Do not arise.

UN Space Conference

*346. SHRI RAM KRIPAL YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether United Nation Centre for Space, Scientific Technical Education (Asia and Pacific) UNCSSTE (A and P) conference was held in New Delhi amid Chinese resistance;

(b) if so, the details thereof;

(c) the recommendations made at the conference; and

(d) the follow-up action taken by the Government on these recommendations?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). At the Conference held in New Delhi from October 31 to November 2, 1995 to establish a Centre for Space Science and Technology Education in Asia and the Pacific (Affiliated to United Nations), the delegation from China proposed certain modifications to the agreement which was signed to bring the Centre into existence. The same are under the consideration of the member countries which are signatories to the final agreement.

(c) The Governing Board of the Centre, represented by the signatory countries, has recommended that the

education activities of the Centre, specifically courses in satellite remote sensing, satellite communication, satellite meteorology and space sciences, must be initiated at the earliest so as to benefit the countries in the region.

(d) As a follow-up of the recommendations of the meeting, the education programmes under the aegis of the Centre are being organised at the Indian Institute of Remote Sensing, Dehradun, Space Applications Centre, Ahmedabad and Physical Research Laboratory, Ahmedabad.

Dataware Housing Technology

*347. SHRIMATI MAHENDRA KUMARI :
SHRI CHETAN P.S. CHAUHAN :

Will the PRIME MINISTER be pleased to state :

(a) whether the Centre for Development of Advanced Computing propose to provide dataware housing technology in the country in cooperation with the Germany based software AG;

(b) if so, the details in this regard;

(c) the present position of the project; and

(d) the time by which the dataware housing technology is likely to be made available to users?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) The Centre for Development of Advanced Computing (C-DAC), Pune, an autonomous scientific society under the Department of Electronics, Government of India is working on data warehousing application using parallel supercomputers. C-DAC has proposed Software AG, Germany to use their software tools on C-DAC developed Hardware platforms.

(b) C-DAC has developed PARAM series parallel Supercomputers and demonstrated scientific and engineering applications on these machines. Also, C-DAC has plans to use these machines for large commercial applications, one such application being data warehousing. Hence, C-DAC started a pilot project to develop data warehousing technology in house.

(c) C-DAC is in the process of finalising the requirements specification for this technology and its application is relevant to India and will be beneficial to a large segment of users. Software AG has given some of their software tools to C-DAC for familiarisation.

(d) C-DAC has plans to demonstrate a proof of concept prototype for data warehousing technology by the end of 1996.

Rural Enterprise

*348. SHRI MAHESH KANODIA :
SHRI PRABHU DAYAL KATHERIA :

Will the PRIME MINISTER be pleased to state :

(a) whether a new scheme on rural enterprise development is proposed to be taken up in the country;

(b) if so, the details thereof;

(c) the location if any, identified for setting up of centres under the scheme; and

(d) the time by which these centres are likely to start functioning.

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) to (d). The proposed scheme envisages selection of locations in the country based on availability of suitable voluntary groups, R and D or technical institutions and to develop programmes for micro enterprises development. No location has yet been identified.

[Translation]

Paper Industry

*349. SHRI GUMAN MAL LODHA :
DR. MAHADEEPAK SINGH SHAKYA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether paper industry is facing shake out as the costs of raw materials are escalating;

(b) if so, whether there is some shortage of raw materials;

(c) if so, the extent of price increase estimated to be registered therein during the current financial year as against the last year;

(d) whether the Government have also assessed the requirements of raw materials for paper;

(e) if so, the estimates thereof for the current year; and

(f) the steps taken to meet the requirements?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) to (c). There is shortage of wood based raw material in the country; but non conventional raw materials such as bagasse and agricultural residues which are also being used for the manufacture of paper and paper board are available in plenty. About 50% of the paper and paper board in the country is produced by use of non-conventional raw materials. In the year

1994, international prices of wood pulp and waste paper rose to an unprecedented level. While prices of wood pulp moved up from US \$ 380 per metric tonne in April, 1994 to US \$ 1200 per metric tonne in January, 1995, prices of waste paper moved up from US \$ 70 per metric tonne in April, 1994 to US \$ 300 per metric tonne in January, 1995. However, recently there has been slight downward trend in the prices. There was also rise in the prices of inputs other than basic raw materials viz. caustic soda, coal, power etc.

(d) and (e). Yes, Sir. Paper and paper board industry requires around 81 lakh tonnes of various grades of raw materials by the end of 1995 which includes 6 lakh tonnes of imported pulp/waste paper.

(f) Government has taken the following steps to overcome shortage of raw materials :

- (i) Import of wood pulp and waste paper has been allowed without restriction of import licence at a modest rate of custom duty of 10%.
- (ii) Paper units based on minimum 75% pulp derived from non-conventional raw materials are exempted from compulsory licensing subject to locational policy.
- (iii) Writing and printing paper and uncoated craft paper containing not less than 75% by weight of pulp made from rice and wheat straw, jute, mesta or bagasse and other non-conventional raw material is covered by low rate of excise duty at 5% ad-valorem.
- (iv) Paper Mills using agro-residues and other non-conventional raw materials at least upto 50% are charged excise duty at concessional rate.
- (v) Projects are being undertaken to develop jute and jute pulp as an alternative raw material for the manufacture of common variety as well as speciality paper.

Micro Hydel Projects

*350. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the PRIME MINISTER be pleased to state :

- (a) whether there is vast potential for setting up of Micro Hydro-electric projects in different States;
- (b) if so, the details thereof, State-wise;
- (c) whether any comprehensive survey has been conducted in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) to (d). Yes. A preliminary estimate indicates a total potential of around 10,000 MW in the country for small hydro projects of upto 15 MW capacity.

Based on the information furnished by various States, the Ministry has compiled a data base of over 1300 Small Hydro sites of upto 3 MW capacity, aggregating to a potential of about 1200 MW. The State-wise break-up of sites and the capacity is given in the Statement attached.

STATEMENT

State-wise Break-up of sites Identified for Small Hydro Power Projects Upto 3 MW Capacity

S.No.	State	Sites identified upto 3 MW capacity	
		No.	Capacity (MW)
1.	Andhra Pradesh	23	30.80
2.	Arunachal Pradesh	190	112.52
3.	Assam	10	15.19
4.	Bihar	110	133.52
5.	Goa	1	1.50
6.	Gujarat	37	26.78
7.	Haryana	14	14.30
8.	Himachal Pradesh	145	167.08
9.	Jammu and Kashmir	27	29.64
10.	Karnataka	28	30.15
11.	Kerala	140	156.19
12.	Madhya Pradesh	41	38.46
13.	Maharashtra	122	68.17
14.	Manipur	3	1.70
15.	Meghalaya	36	7.76
16.	Mizoram	23	14.68
17.	Nagaland	6	3.26
18.	Orissa	48	28.25
19.	Punjab	112	84.12
20.	Rajasthan	24	17.34
21.	Sikkim	3	6.50
22.	Tamil Nadu	15	25.15
23.	Tripura	5	3.35
24.	Uttar Pradesh	111	81.80
25.	West Bengal	69	69.28
26.	A and N Islands	1	3.00
Total		1344	1170.49

[English]

Railway Projects

*351. PROF. SUSANTA CHAKRABORTY : Will the PRIME MINISTER be pleased to state :

- (a) the number of Railway Projects which have over-run from the point of cost and time;
- (b) if so, the reasons therefor; and
- (c) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Fifty five projects costing over Rs. 20 crores at present in progress have suffered from time/cost over runs.

(b) These projects have been delayed due to constraint of resources, law and order problems, contractual problems, delay in land acquisition, etc.

(c) Efforts are being made to mobilise additional resources and to overcome other impediments in the implementation of individual projects.

[Translation]

Jwar Mapan Kendras

*352. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have set up Jwar Mapan Kendras for measuring the changes which take place in sea level;

(b) if so, the details thereof;

(c) whether the Government propose to set up such Kendras in various ports of the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) and (b). Yes, Sir. The Government is implementing a project to set up modern Tide Gauges at 14 locations along the coast to measure tides for assessing the variations in the mean sea level. The 14 centres are : Porbandar, Bombay, Goa, Cochin, Tuticorin, Madras, Machilipatnam, Vishakhapatnam, Paradip, Calcutta, Port Blair, Nancowry, Kavaratti and Minicoy. Out of these, the centre at Goa has already been established in 1993 and the others are expected to be installed before March, 1997. These centres would be networked and connected to the National Tidal Data Centre at Survey of India, Dehradun. The data on tides will be analysed at Survey of India to determine the mean sea level and its variations.

(c) Yes, Sir.

(d) The Tide Gauges already set up and proposed to be set up are all in various ports of the country.

(e) Does not arise.

[English]

Cargo and Freight Movement

*353. PROF. UMMAREDDY VENKATESWARLU : Will the PRIME MINISTER be pleased to state :

(a) whether a separate cell has been set up for monitoring the cargo and freight movement in the Railways and Railway Board;

(b) whether any study has been done to bifurcate the passenger and freight system in the Railways;

(c) if so, the details thereof; and

(d) the steps proposed to be taken by the Government to improve the freight movement?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir. Special cells have been set up for monitoring certain important aspects of freight operations which is an operational exercise and is temporary in nature.

(b) No, Sir.

(c) Does not arise.

(d) A number of steps have been taken to improve the freight movement such as introduction of high horse power electric and diesel locomotives, electrification of important routes, acquisition of wagons etc. Besides this, close and intensive monitoring is undertaken for ensuring optimum utilisation of rolling stock.

[Translation]

Hormones

*354. SHRIMATI GIRIJA DEVI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the increase in the number of disease caused due to imbalance of Hormones;

(b) whether the Government are contemplating to formulate a scheme to diagnose the diseases caused by imbalance of hormones; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). There is no reliable information to suggest that there is increase in hormone-related diseases. Programmes for control of two major nutrition-related disorders caused by imbalance of hormones viz. Diabetes and Iodine Deficiency Disorders, are already under implementation.

[English]

Seminar on SSI-Export Potential

*355. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of INDUSTRY be pleased to state :

(a) whether a seminar highlighting export potential of Small Scale Industries was organised by the National Small Scale Industries Commission in Delhi on November 21, 1995;

- (b) if so, the details thereof; and
(c) the steps taken thereon?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) to (c). The National Small Industries Corporation Limited (NSIC) had organised a seminar on Export Development in Small Scale Sector on 21st November, 1995. During the Seminar, various aspects of export development like export marketing, the opportunities for women in exports, identification of thrust areas and packaging for exports etc. were discussed.

The following suggestions, inter-alia, emerged for the development of export from the SSI sector :

- (i) Steps could be undertaken to encourage enterprise-to-enterprise collaboration between the Indian and foreign companies in the small scale sector. The expertise available in different countries could be pooled together for producing goods at competitive prices.
- (ii) NSIC could hold technical seminars for facilitating increased awareness about export potential and export procedures.
- (iii) NSIC could participate in specialised expositions/exhibitions to display the products of small scale industries.
- (iv) Technology information promotion system need to be strengthened.
- (v) Special financing facilities could be thought of for the women entrepreneurs engaged in export activity.

Spread of AIDS

*356. SHRI RAJENDRA AGNIHOTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the spread of AIDS has led to an alarming resurgence of T.B.; and

(b) if so, the steps proposed to be taken by the Government to meet the situation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) It is a fact that with the rise of AIDS, the incidence of opportunistic infections like TB will increase.

(b) A comprehensive Scheme for the Prevention and Control of HIV/AIDS in the country is currently under implementation as a 100% Centrally Sponsored Scheme. The Government has revamped the Tuberculosis Programme and has introduced a revised strategy for the control of Tuberculosis using multi-drug chemotherapy.

[Translation]

Rabies Vaccine

*357. SHRI ARJUN SINGH YADAV :
SHRI HARI KEWAL PRASAD :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of deaths reported due to rabies during the last two years in each State;

(b) whether there is acute shortage of anti-rabies vaccine in the market;

(c) if so, the details thereof;

(d) whether the Union Government is unable to meet demand of each State; and

(e) if so, the actual production of rabies vaccine at Madras and Himachal Pradesh and quantity supplied to each State during the last two years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) A Statement is attached.

(b) and (c). No such shortage has been reported.

(d) No, Sir.

(e) Does not arise.

STATEMENT

Deaths due to dog bites which includes rabies, as reported by States/Union Territories to Central Bureau of Health Intelligence

S. No.	State/Union Territory	Reported number of deaths	
		1993	1994
1	2	3	4
1.	Andhra Pradesh	60	31
2.	Arunachal Pradesh	0	0
3.	Assam	4	**
4.	Bihar	**	**
5.	Goa	0	1
6.	Gujarat	14	6
7.	Haryana	1	0
8.	Himachal Pradesh	2	0
9.	Jammu and Kashmir	0	1
10.	Karnataka	34	52
11.	Madhya Pradesh	10	13
12.	Maharashtra	143	135
13.	Manipur	0	0
14.	Meghalaya	0	0
15.	Mizoram	0	0
16.	Nagaland	0	0
17.	Orissa	15	17

1	2	3	4
18.	Punjab	0	0
19.	Rajasthan	9	3
20.	Sikkim	0	**
21.	Tamil Nadu	1	0
22.	Tripura	3	3
23.	Uttar Pradesh	109	436
24.	West Bengal	263	122
25.	A and N Islands	0	0
26.	Chandigarh	**	**
27.	D and N Haveli	0	0
28.	Daman and Diu	0	0
29.	Kerala	20	21
30.	Delhi	18	2
31.	Lakshadweep	0	0
32.	Pondicherry	8	5
Total		714	848

** data not available.

[English]

Transport Subsidy

*358. SHRI LAETA UMBREY : Will the Minister of INDUSTRY be pleased to state :

(a) the details of transport subsidy claimed by each State of the North-Eastern region during the last three years and subsidy paid till October, 1995;

(b) whether any substantial programme for industrial development has been drawn for the region after liberalisation;

(c) if so, the details thereof, State-wise; and

(d) if not, the reasons therefor and steps taken to attract the investors to keep balance of industrial growth?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) Details of Transport Subsidy Claims reimbursed to each State of the North Eastern Region during the last 3 years and till October, 1995.

(Rupees in lakhs rounded off)

S.No.	Name of the State	92-93	93-94	94-95	95-96 Upto Oct, 95.
1.	Assam	643.14	980.05	2217.90	-
2.	Manipur	64.14	58.87	128.70	-
3.	Arunachal Pradesh	-	-	47.66	-
4.	Meghalaya	7.00	136.21	250.10	-
5.	Nagaland	-	145.95	67.80	-
6.	Mizoram	26.00	322.48	272.32	-
7.	Tripura	43.92	23.64	132.99	-
8.	Sikkim	55.33	-	-	-

(b) to (d). The following schemes are in operation for industrial development in the country including the North Eastern Region.

Transport Subsidy Scheme

To alleviate the problems of industrial units located in remote and inaccessible regions of the country including the North-Eastern States the Centre is operating the Central Transport Subsidy Scheme since 1971. The Scheme has been further extended up to 31.3.2000. Under the Scheme transportation costs of raw materials/finished goods transported to and from the units and identified railheads/ports are subsidised to the extent of 50% to 90%. Till October, 95 an amount of Rs. 198.75 crores has been disbursed under this scheme, out of which the share of North Eastern Region has been Rs. 109.32 crores.

Growth Centre Scheme

Availability of infrastructure is a major factor for attracting investment. In this direction, the Government proposes to establish 71 Industrial Growth Centres. These centres are being established with an outlay of Rupees 25-30 crores for each centre towards provision of basic infrastructure facilities like; power, telecommunication, water, banking etc. Out of these, 10 Growth Centres are proposed to be set up in North Eastern Region. The list is enclosed in the Statement.

Integrated Infrastructural Development Scheme.

The Government also proposes to set up 50 centres under the Integrated Infrastructural Development Scheme specifically for small scale industries in rural/backward areas during the VIII Plan period. These

centres would be provided with land/developed sites, roads, power distribution network, water drainage and pollution control facilities, technological back-up services etc. Under the scheme all the State Governments/Union Territories have been requested to submit proposals for setting up of Growth Centres.

Fiscal Incentives

Special Income Tax exemption has been granted to industrial units set up in notified backward regions of the country. All the North Eastern states have been notified backward for the purpose of granting this incentive.

North Eastern Development Bank

With a view to accelerate the industrial development in the North-Eastern Region, a new North-Eastern Development Bank (NEDB) is being established to finance creation, extension and modernisation of industrial enterprises and infrastructural projects in the region.

Incentives by States

Apart from the incentives given by the Central Government, there are a good number of incentives offered by different State Governments by way of concession in power tariff, water charges, cost of land development, sales tax exemption etc.

STATEMENT

State wise Location of Growth Centres in North Eastern Region.

S.No.	Name of the State	No. of Centres
(1)	Assam	3
	(a) Choriduar	
	(b) Balijana	
	(c) Sonpura	
(2)	Arunachal Pradesh	1
	(a) Niklok Ngorlung	
(3)	Manipur	1
	(a) Kanglatongbi	
(4)	Meghalaya	1
	(a) Mendipathar	
(5)	Mizoram	1
	(a) Luangmual	
(6)	Nagaland	1
	(a) Dimapur	
(7)	Tripura	1
	(a) Uttar Champamura	
(8)	Sikkim	1
	(a) Rangpo	

Fluorosis

*359. SHRI BIJOY KRISHNA HANDIQUE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether according to a survey conducted by the Fluorosis Control Cell of All India Institute of Medical Sciences (AIIMS) people in fifteen states are suffering from excess environmental fluoride;

(b) if so, the details of the survey; and

(c) the defluorodation measure taken by the Government so far?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b). According to available statistics, about 150 districts in 15 States are affected with excess fluoride in ground-water resulting in fluorosis.

(c) Under the Sub-Mission on "Control of Fluorosis" launched under the National Drinking Water Mission, there is emphasis on safe drinking water and installation of defluoridation plants in endemic areas.

Industrial Programme in J & K

*360. KUMARI SUSHILA TIRIYA :
SHRI GURUDAS KAMAT :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Industrial Programme for Jammu and Kashmir announced in January this year has not been implemented so far;

(b) if so, the reasons therefor; and

(c) the steps being taken by the Government to implement this programme and revival of loss making Public Sector Undertakings?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) No, Sir. The industrial programme announced for Jammu and Kashmir by State Government in January this year has been implemented.

(b) Does not arise.

(c) Following steps/inter-alia/have been taken by the Government to implement this programme :

(i) Under package of incentives, an amount of Rs. 140.69 lakhs has been disbursed as incentive so far.

(ii) Land measuring 36 acres has been allotted to 37 large and Medium Units with likely investment of Rs. 204.80 crores.

(iii) An amount of Rs. 1082.97 lakhs has been invested in land building, plant and machinery in 336 small scale units since January, 1995;

- (iv) For revival of sick units, an amount of Rs. 1 crore has been earmarked during the current year i.e. 1995-96. Links have been established with financial institutions to rehabilitate the sick units. Constant interaction with banks is taking place. 12 units have so far been identified for rehabilitation.

A revival plan has been drawn up by Hindustan Machine Tools for its watch factory at Srinagar. Progress made so far for the revival of this unit is as follows :

- (i) An officer of the rank of Divisional Commissioner of the State Government has been appointed to coordinate the affairs of the Watch Factory specifically from the security angle.
- (ii) The maintenance work of the machines inside the factory has been initiated to the extent possible with the available resources.
- (iii) A few surplus and redundant machines in other units of HMT have been identified for reconditioning and transferring to the Srinagar unit.

[Translation]

Water Supply in UP

3532. SHRI SURENDRA PAL PATHAK : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Uttar Pradesh has sent any project through Union Government for the approval of World Bank to improve the existing water supply and drainage systems;

(b) if so, the details thereof; and

(c) the time by which this project would be approved?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) No, Sir. The Uttar Pradesh Government has not sent any proposal regarding water supply and drainage systems for obtaining financial assistance to this Ministry.

(b) and (c). Does not arise.

[English]

Electoral Rolls

3533. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) the total number of electors in 1994 in the country, with break-up, State-wise;

(b) the number of electors of 1994 whose names were excluded from 1995 Rolls on grounds of suspected citizenship;

(c) number of such excluded electors who had applied for re-inclusion;

(d) number of such electors whose names were subsequently re-included in the Electoral Roll;

(e) number of such applicants whose applications were pending on 30.9.95, State-wise;

(f) whether the Election Commission has asked the CEOs and EROs to review all such cases of exclusion in the light of the Supreme Court Judgement in the Bombay case; and

(g) if so, the number of cases reviewed so far and the results of the review, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) A Statement is enclosed.

(b) to (e) and (g). The information is being collected and will be laid on the Table of the House.

(f) Yes, Sir.

STATEMENT

Total Number of Electors in 1994 in the Country with Breakup Statewise

1.	2	3
1.	Andhra Pradesh	4,47,33,916
2.	Arunachal Pradesh	5,58,233
3.	Assam	* 1,22,69,696
4.	Bihar	5,79,63,416
5.	Goa	8,07,970
6.	Gujarat	2,67,04,144
7.	Haryana	1,08,48,232
8.	Himachal Pradesh	33,08,118
9.	Jammu and Kashmir	No revision
10.	Karnataka	3,07,67,658
11.	Kerala	2,00,58,322
12.	Madhya Pradesh	4,09,85,214
13.	Maharashtra	5,12,64,995
14.	Manipur	12,85,543
15.	Meghalaya	10,53,170
16.	Mizoram	4,05,021
17.	Nagaland	8,21,252
18.	Orissa	2,12,56,382
19.	Punjab	1,38,40,929
20.	Rajasthan	2,87,35,243
21.	Sikkim	2,17,446
22.	Tamil Nadu	4,04,93,541
23.	Tripura	15,77,903
24.	Uttar Pradesh	9,17,17,793

1.	2	3
25.	West Bengal	4,31,63,003
26.	A and N Islands	1,77,824
27.	Chandigarh	4,01,830
28.	D and N Haveli	83,730
29.	Daman and Diu	64,544
30.	National Capital Territory of Delhi	66,81,000
31.	Lakshadweep	33,107
32.	Pondicherry	5,96,271
Grand Total:		55,28,75,446

Jammu and Kashmir - 44,07,488 electors as per rolls revised with reference to 1.1.1995 as the qualifying date.

Exhaust Fans

3534. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether there is a provision for an additional electric fan on payment of 10% of the cost of the fan;

(b) if so, the reasons for there being no provision of an exhaust fan on payment of 10% of the cost of the fan;

(c) whether any proposal to give instructions to CPWD to provide exhaust fan on payment of 10% of the cost of the fan with immediate effect and to investigate the reasons for turning down such requests illegally;

(d) whether shades are not being provided on the request of residents of type IV houses in Delhi;

(e) if so, the reasons for the refusal of a shade in type IV house; and

(f) the steps taken by the Government to direct the CPWD to provide such shades forthwith?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :
(a) Yes, Sir.

(b) Exhaust fans and ceiling fans are not on the same footing. The former need structural alternations.

(c) No, Sir.

(d) to (f). All type IV quarters in Delhi have been provided with sun shades excepting very old quarters which have to be demolished. The sun shades are generally provided over windows and included in the Architectural design during construction. These cannot be provided later, on request. RCC sun shades form an integral part of the construction and has to be built in concrete alongwith lintel during construction of the walls of the quarters. The cannot be provided later, on individual requests, due to structural constraints.

Conference of Chief Justices

3535. SHRI MONORANJAN BHAKTA : Will the PRIME MINISTER be pleased to state :

(a) whether under SAARC a separate Conference of Chief Justices of the region has been set up;

(b) if so, the details thereof;

(c) whether the Conference propose to take up for resolution commercial and other disputes arising in the countries of the region; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) No, Sir.

(b) to (d). A voluntary Association for persons of the Legal communities of the SAARC countries known as 'SAARC Law' has been established in 1991. Its objectives include bringing together the legal communities within the region for closer cooperation and developing as a source towards social change for development. It was recognised by SAARC as a legal Apex body in July, 1994. However, during the course of the 4th 'SAARC Law' Conference held in Kathmandu from 31st March to 2nd April, 1995, a Conference of the Chief Justices of SAARC countries was held at the initiative of the Chief Justice of Nepal.

Requirement of Water in Chandigarh

3536. SHRI PAWAN KUMAR BANSAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the survey to assess the future needs of water in the Union Territory of Chandigarh has been carried out; and

(b) if so, the steps taken to launch the 4th phase of Water Augmentation Scheme in the Union Territory?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :
(a) According to an Assessment made by the Chandigarh administration, the requirement of water in the year 2020 works out to 120 MGD (Million Gallon per day).

(b) Chandigarh Administration has prepared the cost estimates for Phase-IV augmentation of water supply amounting to Rs. 51.38 crores. The project has been examined and Chandigarh Administration requested to supply some additional information and clarification which are still awaited.

Kashmir Issue

3537. SHRI CHANDRESH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any proposals from militants or political parties in Kashmir for resolving the Kashmir Issue within the framework of Indian Constitution; and

(b) if so, the action taken and the outcome thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). In the recent months different ideas and suggestions have been made by various persons and groups on issues like autonomy for J&K. On 4th November, 1995 the Prime Minister made a Statement urging upon the people of Jammu and Kashmir to take a determined stand against terrorists and to help in restoring complete peace and bring about their own representative Government. The commitment of the Government to maintain the special status of the State under Article 370 has been reiterated and it has been stated that it shall be the endeavour of the Government to strengthen, within the Constitution, the autonomy of the State of Jammu and Kashmir, keeping in view the aspirations of the people belonging to all the three regions of the State. The commitment of the Government to the fullest implementation of the Agreement reached in 1975 was reiterated alongwith a further statement that the Government would have no objection to the restoration of the nomenclature of 'Wazir-e-Azam' and 'Sadar-e-Riyasat,' if the State Legislature were to take action for amending the State Constitution for the purpose. The emphasis and focussed attention given by the Government on issues of development in the State, the need for time bound revival of the State's economy and the commitment of the Government to formulate further financial and development benefits for the State were also brought out in the Statement.

2. There have been diverse reactions, among various sections of the people, political groups and in the media to the Statement referred to above. The Government have continued to maintain that it is open to dialogue and discussions with various individuals and groups with the aim of building up an environment, and further consolidating the improved situation in the State, so that peace and normalcy can be restored and a democratic and representative Government brought about through free and fair elections at the earliest. Such dialogue and discussions could also include issues pertaining to the question of autonomy as already mentioned in the Statement of the Prime Minister. The Government shall continue to follow this approach and pursue its efforts towards achieving the above objective and there shall be no let-up in the efforts in this regard.

Water Supply Scheme to Kerala

3538. SHRI THYIL JOHN ANJALOSE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Kerala have sent any proposal for taking up water supply scheme to

Sherthalia Taluk, Alleppey District, with foreign assistance;

(b) if so, details thereof; and

(c) the details of present status of the proposal?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b). Yes, Sir. The Kerala Water Authority had forwarded the project proposal viz., "Comprehensive Water Supply Scheme to Cherathala town and 19 adjoining villages" at an estimated cost of Rs. 6925 lakhs.

(c) The project was technically approved in May, 1995 and sent to the Department of Economic Affairs for posing it to O.E.C.F. for financial assistance.

Railway Line

3539. SHRI DWARAKA NATH DAS : Will the PRIME MINISTER be pleased to state :

(a) whether North Frontier Railway Authority has paid compensation to the Viallagers of Ramanthpur eviction due to construction of Railway line from Lala to Bharabi via Katakna in Assam; and

(b) if so, the details thereof and if not the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). An amount of Rs.2,02,844/- has already been paid by the Railway authority to the State Govt. of Assam for making payment to the affected villagers of Ramanthpur, as compensations.

Climate Model

3540. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Department of Science and Technology has studied the new simulation model relating to climate developed by an Indo-Research team; and

(b) if so, the details thereof and the reaction of the department to this model?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). Different research groups in India, Germany and elsewhere have been studying climate variation with the help of global simulation models developed recently. The models incorporate natural as also human induced influences like carbon dioxide and suspended matter. The models

tend to indicate atmospheric warming to the extent of a few degrees by the middle of next century resulting in climate variation. However, there are many uncertainties involved in assumptions made in the models. There is thus limited confidence in the model results on climate change.

Asansol-Barddhaman Section

3541. SHRI PURNA CHANDRA MALIK : Will the PRIME MINISTER be pleased to state :

(a) the plan and programme to utilise full capacity of Asansol-Barddhaman Section;

(b) the steps being taken to run all the passenger trains in this section;

(c) whether any steps are also being taken to phase out convention rakes in Asansol-Barddhaman section of the Eastern Railway; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The utilisation of capacity on the Barddhaman-Asansol section was 74.7% in 1994-95. Further increase in the number of trains would depend on the traffic materialisation and availability of resources.

(b) Punctuality of Passenger trains on Asansol-Barddhaman section is by and large satisfactory. However, all steps including round the clock monitoring, time to time punctuality drives, etc. are taken to ensure punctual running of passenger trains on the section.

(c) and (d). Main line EMU rakes are being gradually inducted to replace the conventional rakes on this section. On date 16 passenger trains, out of 28, are worked by main line EMUs.

Using of Defence Forces

3542. SHRI DHARMABHIKSHAM : Will the PRIME MINISTER be pleased to state :

(a) the number of times the Defence Forces were used during the last 2 years to restore normalcy in civil areas;

(b) whether experts have made any recommendations in this regard; and

(c) if so, the steps taken to implement these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). The Army continues to be deployed in the states of J&K Manipur, Nagaland and parts of Arunachal Pradesh on counter militancy duties

with a view to assisting the civil authorities in restoring normalcy. It also remained deployed on such duties in the state of Assam for considerable period in the past two to three years. Other than this, the number of times when the Army aid was provided for such purpose in the various parts of the country during the last two years is as under :-

	1994	1995
(a) For maintenance of law and order	11	-
(b) Assistance in amintenance of Essential Services	1	1
(c) Assistance during Natural Calamities	23	15

Army authorities are of the view that Army's role in aid to the civil authority should be minimized. The Government endorse this view.

With a view to reducing the commitment of the Army on such duties and to relieving them for their main role, a para military force (PMF), designated as Rashtriya Rifles, has been raised to perform the counter militancy duties. During periods of war it is envisaged to perform rear area security.

[Translation]

Halt at Vidisha

3543. SHRI SHIVRAJ SINGH CHAUHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal to provide a halt of Mahamaya Express at Vidisha station of the Central Railway;

(b) if so, the time by which this halt is likely to be provided; and

(c) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) Lack of traffic justification.

New Railway Line

3544. SHRI SUSHIL CHANDRA VARMA : Will the PRIME MINISTER be pleased to state :

(a) whether any survey has been conducted for laying of new Railway Lines in Madhya Pradesh;

(b) if so, the details thereof; and

(c) the time by which decision is likely to be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

[English]

Passenger Amenities

3545. SHRI HANNAN MOLLAH : Will the PRIME MINISTER be pleased to state :

(a) whether several railway stations of Calcutta suburban sections do not have sheds, drinking water, and other passenger amenities;

(b) if so, the names of those stations; and

(c) the steps proposed to be taken to provide passenger amenities at those stations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). All the Stations, on Calcutta Suburban Section, have been provided with drinking water and other facilities commensurate with the volume of traffic handled. The facilities are periodically reviewed and further improvements/augmentation carried out wherever so warranted by the traffic requirements.

[Translation]

Allotment of DDA Flats to Scheduled Castes/Scheduled Tribes

3546. SHRI LALIT ORAON : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the percentage of quota for Scheduled Castes/ Scheduled Tribes in allotment of accommodation under the Delhi Development Authority; and

(b) the group-wise details of allotment of accommodation to the member of Scheduled Castes/ Scheduled Tribes during the year 1992, 1993 and 1994?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) 25%.

(b) DDA has made the following category-wise allotments to the members of Scheduled Castes and Scheduled Tribes during the years 1992-93 to 1994-95 :

Year	SFS	MIG	LIG	JANTA
1992-93	74	-	444	545
1993-94	68	301	1413	921
1994-95	155	-	147	1522

In addition to above, 407 flats have been allotted under the Expandable Housing Scheme-1995.

[English]

Gauge Conversion

3547. SHRI JITENDRA NATH DAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are considering the conversion of New Cooch Bihar to Gitaldah Railway Line into Broad Gauge;

(b) whether this line is to be included in the next year's works programme;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Next year's works' programme is not yet finalised.

(c) Does not arise.

(d) Lines required on urgent operational/strategic considerations have been taken up on the First phase of the Action Plan. This line will be considered alongwith the remaining lines when the next phase is taken up in the 10th Plan starting in 2002-2003.

Metro Railway, Calcutta

3548. SHRIMATI MALINI BHATTACHARYA : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 2709 on 22 August, 1995 and state :

(a) whether information has been collected; and

(b) if not the reasons for the delay and by which time it is likely to be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) The information had since been collected and Implementation Report sent to Lok Sabha Sectt.

Howrah-Jodhpur Express

3549. SHRI SUKHENDU KHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are considering to extend the Howrah-Jodhpur Express upto Jaisalmer;

(b) whether any steps are being taken in this direction;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). No, Sir.

(c) Does not arise.

(d) Lack of traffic and constraints of resources.

Locosheds

3550. DR. VASANT NIWRUTTI PAWAR : Will the PRIME MINISTER be pleased to state :

(a) the names and number of Locosheds functioning in different railway Zones in the Country till date;

(b) if so, the details thereof;

(c) whether the existing Loco Sheds are sufficient to meet the requirement; and

(d) if not, whether the Government plans to have new Loco Sheds?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). A Statement is enclosed.

(c) No, Sir.

(d) Yes, Sir. Conversion of 4 Metre Gauge diesel loco sheds into Broad Gauge, expansion of 4 Broad Gauge diesel loco sheds and construction of 4 Broad Gauge electric loco sheds is in progress.

STATEMENT

Names of the Steam, Diesel and Electric Loco Sheds are given below :

Steam	Diesel	Electric
1	2	3
1. Jodhpur	1. Itarsi	1. Kalyan
2. Izatnagar	2. New Katni	2. Bhusawal
3. Mau Jn.	3. Jhansi	3. Ajni
4. Thane Bihpur	4. Agra	4. Jhansi
5. Samastipur	5. Kalyan	5. Itarsi
6. Darbhanga	6. Kurla	6. Asansol
7. Saharsa	7. Pune	7. Mughal Sarai
8. Badrpur	8. Bellaghata	8. Gomoh
9. Tinsukia	9. Howrah	9. Kanpur
10. Marianai	10. Andal	10. Ghaziabad.
11. Coonoor	11. Burdwan	11. Arakkonam
12. Mhow	12. Patratu	12. Vijayawada
13. Wankaner	13. Mughal Sarai	13. Lallaguda
14. Sabarmati	14. Jamalpur (ER)	14. Tatanagar
15. Jetalsar	15. Shakurbasti	15. Bondamunda
16. Ranapratap	16. Tuglakabad	16. Bhalai
17. Katwa	17. Lucknow	17. Waltair
18. Tindharia	18. Mughal Sarai	18. Valsad.
19. New Jalpaiguri	19. Ludhiana (NR)	19. Tuglakabad
20. Kurseong	20. Gonda	20. Vadodara.
21. Darjeeling	21. Malda Town	
22. Bankura	22. New Guwahati	
23. Baroda	23. Tondiarpet	
	24. Erode	
	25. Ernakulam	
	26. Krishana Rajapuram	
	27. Ponmalai	
	28. Kazipet	
	29. Vijayawada	
	30. Gooty	
	31. Maula Ali	
	32. Bondamunda	
	33. Bokaro Steel City.	

1	2	3
	34. Vishakhapatnam	
	35. Kharagpur	
	36. Bandra	
	37. Vatva	
	38. Gandhidham	
	39. Bhagat-ki-Kothi	
	40. Ratlam	
	41. Gonda	
	42. Izatnagar (MG)	
	43. Siliguri	
	44. Lumding	
	45. Guntakal	
	46. Maula Ali (MG)	
	47. Gadag	
	48. Castle Rock	
	49. Abu Road	
	50. Gandhidham (MG)	
	51. Sabarmati	
	52. Neral	
	53. Gwalior	
	54. Dholpur	
	55. Kurduvadi	
	56. Murtzapur	
	57. Pachora	
	58. Katwa	
	59. Kalka	
	60. Motibagh	
	61. Pathankot	
	62. Partap Nagar	

Job on Compassionate Ground*[Translation]*

3551. SHRI BASUDEB ACHARIA :
SHRIMATI BHAVNA CHIKHLIA :

Will the PRIME MINISTER be pleased to state :

(a) the number of persons appointed on compassionate grounds during 1994-95 and 1995-96 till date and the number of such cases pending, Zone-wise; and

(b) the steps being taken by the Government for the appointment of such persons?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Electronic Exhibition

3552. SHRIMATI BHAVNA CHIKHLIA : Will the PRIME MINISTER be pleased to state :

(a) whether electronic exhibition was organised by the Department of Electronics for exhibiting the electronics products and technique developed in India in the last week of August, 1995;

(b) if so, the details thereof;

(c) whether such exhibitions have also been organised during the last three year;

(d) if so, the details thereof alongwith the names of the cities where they were organised;

(e) the achievements of those exhibitions;

(f) whether the Government propose to organise such exhibition in Gujarat also; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) and (b). An Electronics Exhibition was set up by the Department of Electronics (DOE), Government of India in August, 1995 to display electronic products and technologies developed in India. This is a kind of regular/permanent Exhibition at the headquarters of DOE at Electronics Niketan which gives exposure and effective identity to Indian products and technologies in international market.

(c) No other permanent exhibition has been organised by the Department of Electronics.

(d) to (g). Do not arise.

Pending Dues

3553. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) whether the Railways have to pay several crores of rupees to Maharashtra on account of the Railway police;

(b) if so, the dues as claimed by the State Government as on September, 1995;

(c) the reasons for non-payment; and

(d) the time by which it is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Yes, Sir.

Dues claimed are as under :-

(i) S.E. Railway =	Rs. 0.42 crores
(ii) C. Railway =	Rs. 24.72 crores
(iii) S.C. Railway =	Rs. 1.44 crores
(iv) W. Railway =	Rs. 0.09 crores

Total	Rs. 26.67 crores
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(c) and (d). The payment could not be arranged due to the following factors :-

(i) Non-receipt of audit certificate from State Government.

(ii) Unilateral creation of posts of GRP without approval of Railway Administration, which accounts for an amount of Rs. 14.55 crores.

(iii) Non-availability of budget provision.

Instructions have been issued to Zonal Railways to arrange payment of outstanding dues on account of GRP (except disputed claims to the State concerned) subject to availability of funds after ensuring adjustment of Railways dues on account of deployment of RPSF. They have also been instructed to make provision of additional funds required to liquidate the clear outstandings.

Pension

3554. PROF. PREM DHUMAL : Will the PRIME MINISTER be pleased to state :

(a) whether the soldiers who were arrested by China or were missing during the Chinese aggression in 1962 had been declared fugitives;

(b) if so, whether there is any proposal to grant them Pension now; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). some Indian Army personnel were taken as prisoners of war during the Chinese aggression in 1962 and all of them were repatriated later on. In addition, some Army personnel were reported as missing and were later presumed killed. No Army personnel was declared as fugitive during the Chinese aggression.

2. Missing soldiers are presumed killed and their families are given liberalised pensionary awards which include liberalised family pension, family gratuity, children allowance and education allowance for children.

Medical College

3555. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether number of unrecognised medical colleges are on the increase in the country;

(b) if so, the number of these colleges in each state;

(c) the names of these colleges in Uttar Pradesh; and

(d) the action taken against these colleges so far?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b). There are 137 recognised medical colleges. The number of unrecognised medical colleges in the country are as under :-

Name of the State/ Union Territory	Number of colleges
Bihar	1
Chandigarh	1
Maharashtra	5
Rajasthan	1
Tamil Nadu	2
J&K	1
Total :	11

(c) Nil.

(d) The Indian Medical Council (Amendment) Act, 1993 provides for prior permission of the Central Government to open a medical college in the country.

[English]

Suspension of Trains

3556. SHRI DHARAMPAL SINGH MALIK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government had suspended all morning trains on Delhi-Rohtak Section during August-September, 1995;

(b) if so, whether a number of representations have been received for refund of money or extension of the validity of MST/QSTs who could not be provided with the train services in the morning so as to reach their offices in Delhi; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) All trains on Delhi-Rohtak section were cancelled during September, 1995 owing to breaches/floods.

(b) and (c). Only one passenger has submitted a written claim for refund of MST/QST fare in Refund office. This claim has been repudiated as it was preferred much later and not immediately after expiry of the validity period.

Solar Eclipse

3557. SHRI ANADI CHARAN DAS : Will the PRIME MINISTER be pleased to state :

(a) the manner in which the solar eclipse of 1995 is different from the previous one;

(b) whether any significant role was played this year on the occasion of solar eclipse by the Indian Air Force; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) As far as India is concerned, the path of totality of the total solar eclipse (TSE) of 24th October 1995 having an average width of 45 km along its length of about 2700 km passed through the thickly populated parts of the country in the northern states of Rajasthan, Uttar Pradesh, Madhya Pradesh, Bihar and West Bengal. The duration of totality at

different observation points along this path in India varied from 50 seconds (at Alwar in Rajasthan) to 77 seconds (at Diamond Harbour in West Bengal), the gross duration of totality over India being 20 minutes (0831 hrs - 0851 hrs IST). The path of totality of the TSE of 16th February 1980 in India having much less length, average width and duration passed through not so thickly populated parts of the southern States of Karnataka, Andhra Pradesh and Orissa. Thus, due to the technological progress made by the country during the intervening period, the TSE of 1995 could be projected by the scientists and the media as a significant scientific event resulting in intensive scientific observations as also increased public awareness about such natural phenomena.

(b) and (c). Yes, Sir. The Indian Air Force (IAF) played a significant role by flying special sorties of two MIG-25 trisonic and an AN-32 transport aircraft under the umbral shadow of the eclipse for carrying out scientific experiments on board by the scientists. The experiments carried out include measurement of polarisation of light emitted from corona in order to determine electron density distribution, photographing the corona with different spatial resolutions and its photometry. The sorties also provided support to Doordarshan.

Health Care

3558. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government of Kerala has submitted any proposal/project to the Union Government for the quality improvement of health care facilities of the coastal people, especially fishermen; and

(b) if so, the estimated cost of the project and the response of the Union Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) Does not arise.

Strike at AIIMS

3559. SHRI ANNA JOSHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the staff members at All India Institute of Medical Sciences, New Delhi had recently gone on strike;

(b) if so, the reasons thereof;

(c) the action taken by the Government in this regard;

(d) the number of times such strikes were held during last two years; and

(e) the long-term strategy contemplated to prevent strikes in future?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). The Resident doctors had gone on strike in the month of February, 1995 for the withdrawal of the termination orders in respect of Dr. Pankaj Upadhayay, Senior Resident, (M. Ch., Neuro-Surgery.

The strike was called off after an order was issued by the Ministry of Health & Family welfare in the form of directions under Section 25 of AIIMS Act covering various issues.

(d) different Groups in the Institute had gone on strike four times during the last two years.

(e) A Grievance Committee under the Chairmanship of Senior Professor has been constituted to look into the grievances from time to time.

[Translation]

Doubling of Railway Track

3560. DR. SATYNARAYAN JATIYA : Will the PRIME MINISTER be pleased to state :

(a) the details of amount spent and progress made in doubling the Ujjain-Bhopal Railway Track during the last three years and the current financial year;

(b) the time by which the construction of bridge to link Mandi and Birlagram in Nagada is likely to be completed; and

(c) the locations in the Ratlam Railway Division where the road over-bridge are proposed to be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). A statement is attached.

STATEMENT

(a) The details are as under :-

Name of Project :	Amount spent during last three years (1992-93 to 1994-95) (Rs. in Lakhs)	Amount spent during the current year (1995 - 96) (Rs. in Lakhs)	Progress
Doubling of Ujjain-Bhopal Section. (119.32 Km.)	Rs. 4584.80	Rs. 79.10	(i) Shujalpur-Kalapipal, Bolai-Akodia and Bairagarh Bhunri-Phanda section (40.50 Km.) already commissioned. (ii) Work of Kalapipal-Phanda section (41.49 Km.) is frozen for the present. (iii) Piramrod-Bercha section (11.67 Km), work is in progress and likely to be completed by 31.3.96. (iv) Preliminary arrangements for taking up the work for Bercha-Bolai and Maksi to Piramrod section (25.66 Km.) are on hand.

(b) By March, 1997.

(c) The proposed road over-bridges in Ratlam division are as under :-

(i) Ratlam (Jaora Road) Road over bridge in lieu of L.C. No. 192-A.

(ii) Nagda Road over bridge in lieu of L.C. No. 1.

(iii) Indore Road over bridge in lieu of L.C. No. 246.

(iv) Sant Road-Piplod Road over bridge in lieu of L.C. No. 20/B.

*[English]***Disabled Pensioners**

3561. DR. MUMTAZ ANSARI : Will the PRIME MINISTER be pleased to state :

(a) the number of pensioners/disabled pensioners/Sepoy of Rajput Regiment, Fatehgarh, U.P. discharged on January 1, 1947 have not yet been paid their pension;

(b) whether the Government propose to pay the pension/arrears to these disabled ex-sepoys during this year;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). As per available information, all eligible pensioners/disabled pensioners/Sepoy who were discharged on 1.1.1947 from Rajput Regiment, Fatehgarh, Uttar Pradesh were granted pension as per rules then in force. Such disabled pensioners who are still alive and have been receiving pension since 1.1.1947, are also being paid pension /disability pension during the current year provided that their disability has not fallen below 20% or they have otherwise not become ineligible for such pension under rules.

Stoppage at Sewagram and Wardha

3562. SHRI RAMCHANDRA MAROTRAO GHANGARE : Will the PRIME MINISTER be pleased to state :

(a) whether representations have been received from all walks of life to provide stoppages of the Tamil Nadu Express, A.P. Express and Gitanjali Express at Sewagram and Wardha stations in Maharashtra; and

(b) if so, reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Some suggestions have been received in this regard.

(b) Provision of stoppage of Tamil Nadu, A.P., and Gitanjali Expresses at Sewagram/Wardha has not been found justified.

Land for Retail Outlets

3563. DR. RAJAGOPALAN SRIDHARAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to unstarred question No. 2600. on August 21, 1995 and state :

(a) whether the Ministry of has taken up the issue with Delhi Development Authority for expeditious allotment;

(b) whether the Principle of 'First-cum-First Serve' is strictly followed;

(c) if not, criteria followed for allotments;

(d) the date by which the pending applications are likely to be cleared; and

(e) the number of allotments made in 1995?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) Allotments are being made by D.D.A. subject to availability of sites.

(b) and (c). The Principle of 'First-cum-First Serve' is being followed strictly.

(d) As the allotments are made by the Ministry of Petroleum much in excess of the retail outlet/sites available, no definite date in this regard can be indicated.

(e) Nil.

Medical Degree

3564. SHRI KAMLA MISHRA MADHUKAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Republic of Kyrgyz has requested the Government of India to grant recognition of the degrees of its oldest medical college, where many Indian students are studying; and

(b) the reaction of the Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) The Medical Council of India has been advised to inspect the Kyrgyz State Medical Institute (KSMI), Bishket, Kyrgyzstan (former U.S.S.R.) for considering recognition of M.D. Physician degree of the institute.

Special Train for Sabarimala

3564. SHRI KODIKKUNNIL SURESH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken any steps for introduction of special train service in Kerala during the Sabarimala Pilgrim Season; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) Special trains are being run from Madras, Vijayawada, Hyderabad, Guwahati etc. to Kottayam/Trivandrum. Loads of trains from other stations including New Delhi are being augmented.

Ban on Smoking

3566. SHRI SRIBALLAV PANIGARHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government have taken up any survey of non-smokers deaths from heart disease brought on by passive smoking;

(b) if not, the reasons therefor and, if so, the details thereof; and

(c) the steps Government propose to take to ban smoking in Government offices and other Offices?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b). The Indian Council of Medical Research (ICMR) had focussed on operational research for control of tobacco as related to oral cancer during the Eighth Plan. However, two studies conducted in the United States of America have shown higher mortality rate among passive smokers as compared to non-smokers.

(c) There is a proposal to bring a comprehensive legislation to discourage the use of tobacco and tobacco products including a ban on use/consumption of tobacco in public places.

Higher Birth Rate in Assam

3567. SHRI PROBIN DEKA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government have provided any special assistance to the Assam State Government to arrest the higher birth rate during the year 1994-95; and

(b) if so, the details thereof;

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b). Besides, assistance for ongoing programme, an amount of Rs. 5.25 crores has been released to Assam during 1994-95 for implementation of Ninth India Population Project. This

project is for a period of seven years at a total cost of Rs. 108.57 crores for augmenting the Health & Family Welfare Infrastructure and Training of Manpower in the State.

Train Accident

3568. SHRI PHOOL CHAND VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Medical officers injected tranquilizers to the persons wounded Ferozabad train accident on the day of the Prime Minister's visit to the hospital; and

(b) if so, the facts thereof and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

Konkan Railway Corporation

3569. DR. RAMESH CHAND TOMAR :

SHRI RAM KAPSE :

SHRI RAM NAIK :

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI :

DR. LAXMINARAYAN PANDEYA :

SHRI M.V.V.S. MURTHY :

SHRI BOLLA BULLI RAMAIAH :

Will the PRIME MINISTER be pleased to state :

(a) whether any probe has been made into the alleged irregularities in the working of the Konkan Railway Corporation;

(b) if so, the outcome thereof; and

(c) the remedial action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). A committee of MPs is looking into various aspects of the Konkan Railway Corporation. The Committee is yet to submit its report.

Polio Vaccine

3570. SHRIMATI SUMITRA MAHAJAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of vaccines produced by public and private companies in the country and imported during the last three years;

(b) whether any scheme has been formulated by the Government to boost the indigenous production of polio vaccines; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Production of Vaccines by Public and Private Sector during 1992-93, 1993-94 and 1994-95:

(in lakh doses)

Name of	Public or the Vaccine Imported	Actual Production for the Year		
		Private Sector or Imported@	1992-93	1993-94
1994-95				
Oral Polio Vaccine*	Public	281.30	459.71	600.00
	Private	733.75	621.48	829.78
	Imported@	700.00	-	-
DPT	Public	521.96	409.40	475.36
	Private	957.60	901.00	681.32
BCG	Public	297.87	302.72	312.49
	Imported@	300.00	200.00	200.00
Measles	Private	700.00	700.00	930.00
DT	Public	314.98	334.77	332.50
	Private	285.00	5.80	505.84
TT	Public	576.87	690.06	716.23
	Private	2052.00	1797.00	1972.00

* Oral Polio Vaccine is blended from imported bulk.

@ Imported through UNICEF as commodity assistance.

(b) and (c). The Bharat Immunologicals and Biologicals Corporation Ltd. (BIBCOL), a public sector undertaking under the Department of Biotechnology, Government of India has been incorporated in March, 1989 with the objective of producing 100 million doses of OPV.

Lapses of Chief Engineers in DDA

3571. SHRI DEVENDRA PRASAD YADAV : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have noticed lapse on part of some of the Chief Engineers working in D.D.A. resulting in severe irregularities of misappropriation and duping of crores of public money;

(b) if so, whether the Government have registered criminal cases against them; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) to (c). DDA has reported that the allegations of irregularities/lapses against some of the Chief Engineers of DDA are under investigation. None of the cases under investigation falls in the category of severe

irregularities of misappropriation and duping of crores of public money which would necessitate registration of criminal cases against them.

Escape of Militants

3572. SHRI MANIKRAO HODLYA GAVIT : Will the PRIME MINISTER be pleased to state :

(a) whether five top militants escaped on 16.11.95 from the Joint Interrogation Centre, Barramullah;

(b) if so, the details thereof;

(c) the action taken against the officers on duty; and

(d) whether Police could be able to re-arrest them again?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (d). According to the report received from the State Government five militants lodged in JIC Baramulla escaped from custody on 14 November, 1995. These included Farooq Ahmed Dar, Mushtaq Parray, Reyaz Ahmad Bhat, Bashir Ahmad and Abdul Majid Malik. All these militants belong to different groups namely Al-Jehad, Jamait-ul-Mujahideen, Hizb-ul-Mujahideen and Al-Burq. The militants were able to hide in a truck which had come inside the premises to deliver food for the inmates, and managed to escape. The State Government have registered a case on this incident. A Joint inquiry by the SP (Operations) Baramulla and the Dy. Commandant of CRPF has also been instituted. In the meanwhile, on the basis of preliminary inquiries the concerned SHO, the Constable Mohassir, J&K Police Commander and the sentry on Duty have been placed under suspension, and the truck driver has been arrested. Efforts are also being made to re-arrest the escaped militants.

[Translation]

Health Services

3573. SHRI DATTA MEGHE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government have provided financial assistance for health schemes in rural areas during the last three years; and

(b) if so, the details thereof, State/scheme wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) A statement is enclosed.

STATEMENT
State-wise, Scheme-wise releases for Rural Sector during 1992-93

	Trg. of ANM/LHV	Trg. of Dais	Trg. of MPWs	Rural FW Centres	Sub-Centres	VHG Scheme	PP Prog. at Sub-Divisional Hospital	Area Project	Spl. input for backward Districts	Innovations in FP Services in UP.	Total
A.P.	82.99	15.00	37.50	905.72	1400.00	206.01	235.40	290.00			3172.62
Arunachal	0.83	0.13	0.01		1.50						2.47
Assam	57.00		5.00	314.88	799.99	66.01	59.92	1.00			1303.80
Bihar	76.01		0.25	1315.66	835.00	62.59	29.91	150.00	250.00		2719.42
Goa	5.00	0.50	0.05	27.69	13.99						47.23
Gujarat	61.00	10.00	10.00	541.20	900.00	31.46	162.65	511.00	100.00		2327.31
Haryana	30.00	10.00	3.00	127.92	310.00	1.62	72.75	621.00	50.00		1226.29
Himachal	21.00		2.50	166.02	210.00	22.00	72.75	194.00			688.27
J&K	21.00	12.00	7.00	176.82	200.00	7.06	3.39	184.00			614.27
Karnataka	55.00	15.00	22.00	580.02	630.00	90.77	226.80		50.00		1619.59
Kerala	57.00	1.00	10.00	351.45	950.00		231.20	1212.00			1650.65
Maharashtra	85.00	15.00	25.00	972.84	1660.00	246.53	188.50				4404.87
Manipur	13.00	2.00	2.00	66.80	85.01	10.18	4.25				183.24
Meghalaya	8.00	2.00	0.05	49.56	65.00	7.78	4.25				136.64
Mizoram	6.10	0.90	4.00	30.18	22.00	3.21	8.55				74.94
M.P.	90.00		40.00	991.83	950.00	202.16	299.60	390.00	1150.00		4113.59
Nagaland	8.00	1.50	0.05	15.05	75.00	3.29	4.25				107.14
Orissa	47.00	10.00	8.00	677.00	700.00	126.10	185.00	6.00	50.00		2403.10
Punjab	20.00	15.00	10.00	278.13	200.00	69.94	64.20	531.09			1188.36
Rajasthan	73.00		10.00	500.26	1400.00	53.89	278.00	62.50	1150.00		3527.65
Sikkim	9.00	0.70	0.05	32.34	20.00	1.44		1212.00			1275.53
T.N.	46.00	16.00	30.00	825.81	700.00		362.00				1979.81
Tripura	12.00	2.50	5.00	75.01	70.00	11.02	11.02	500.00			686.55
U.P.	115.10		5.00	2055.64	4835.00	540.67	540.67	300.00	1600.00	100.00	10092.08
W.B.	80.00	33.75	10.00	721.61	1452.00	241.40	241.40	1225.61	100.00		4105.77
Delhi	0.11	0.74	3.00	10.00			15.00	500.00			528.85
Pondicherry		4.20		25.00		1.00	1.50				31.70
A&N Islands	6.50	1.05			30.00	2.00					39.55
Chandigarh						0.25		5.00			23.25
D&N Haveli		0.50		17.50		4.70					5.20
Lakshdweep		1.05				4.00					5.05
Daman & Diu								5.60			5.50

(Rs. in lakhs)

State-wise, Scheme-wise releases for rural sector during 1993-94.

S. No.	Name of the State	Rural FW Services											Total			
		Trg. of ANM/LHV	Trg. of MPWs (Male)	Trg. of ANM/LHV In IUD Insertion	Rural F.W. Centres	Sub-Centres	V.H.G. Scheme	Post Partum Prog. Sub-div. Level	Area Projects	SSN	U.P. Proj.					
1.	Andhra Pradesh	74.00	37.50	3.87	1220.00	1400.00	206.00	162.50	1597.00							6348.62
2.	Arunachal Pradesh	0.83	0.01		0.00	1.50	0.00	0.00	0.00							31.96
3.	Assam	57.00	5.00		305.00	800.00	66.01	89.00								1860.34
4.	Bihar	76.00	0.25		1677.00	835.00	62.59	159.00	639.00	250.00						5342.90
5.	Goa	5.00	0.05		37.00	14.00										97.19
6.	Gujarat	61.00	10.00	2.37	725.00	900.00	16.73	162.00	1499.50	100.00						4575.56
7.	Haryana	30.00	3.00		200.00	305.00	1.62	59.00	1814.00	50.00						2871.78
8.	Himachal Pradesh	21.00	2.50		215.00	205.00	20.70	65.00	901.50							1693.07
9.	Jammu & Kashmir	21.00	3.00		178.00	200.00		18.00	1334.00							1931.66
10.	Karnataka	55.00	18.55	1.87	800.00	615.00	90.77	189.00	305.00	50.00						3378.72
11.	Kerala	57.00	10.00		505.00	945.00		177.00	176.00							2424.72
12.	Madhya Pradesh	90.00	45.00	17.58	980.00	950.00	202.16	221.00	1710.00	1150.00						6967.21
13.	Maharashtra	85.00	22.00	11.77	1287.00	1650.00	208.77	207.00	2525.00							8297.59
14.	Manipur	13.00	2.00	1.44	87.00	80.00	10.18	3.50	1.50							297.68
15.	Meghalaya	8.00	0.50	0.95	65.00	60.00	7.78	3.50	1.50							212.12
16.	Mizoram	6.00	4.00	0.16	40.00	22.00	3.07	14.00	2.00							137.20
17.	Nagaland	8.00	0.05		19.00	70.00	3.29	3.50								156.32
18.	Orissa	47.00	12.00		880.00	700.00	126.10	177.00	850.00	50.00						3503.82
19.	Punjab	20.0	10.00	1.05	282.50	200.00	69.94	103.00	1488.00							2708.57
20.	Rajasthan	73.00	5.00	15.02	700.00	1400.00	53.89	295.00	132.00	1150.00						4951.72
21.	Sikkim	9.00	0.05		53.00	50.00	1.44	7.00								152.09
22.	Tamil Nadu	46.00	38.00	14.97	1070.00	700.00		256.00	2137.00							5731.16
23.	Tripura	9.00	3.75	0.60	97.00	70.00	11.02	10.50								284.12
24.	Uttar Pradesh	115.00	3.00	8.85	2619.44	4840.00	540.67	433.00	1405.00	1600.00	500.00					14967.71
25.	West Bengal	80.00	10.00		940.00	1452.00	241.40	162.00	1126.00	100.00						5370.00
	Total	1066.83	245.21	80.50	14981.94	18464.50	1944.13	2976.50	19644.00	4500.00	500.00					84324.13

[English]

Probe against DDA Officials

3574. SHRI RABI RAY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Supreme Court has ordered action against 5 IAS Officers in connection with the Skipper builders case;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) Yes, Sir.

(b) The Hon'ble Supreme Court has, vide orders dated 29.11.1995, held responsible five serving/retired I.A.S. officers, namely S/Shri V.S. Ailawadi, former Vice-Chairman, DDA; K.S. Baidwan, former Secretary to the Lt. Governor of Delhi; Virendra Nath, former Commissioner (Lands), DDA; R.S. Sethi, former Commissioner (Lands), DDA and Om Kumar, former Vice Chairman, DDA for the irregularities committed in the matter of M/s. Skipper Construction Company (Pvt.) Limited in respect of Jhandewallan Tower Plot, New Delhi and has directed the Government to initiate disciplinary proceedings against them under the relevant rules.

(c) Action has been initiated to frame charges against the above officers as per orders of the Supreme Court.

Mandya Railway Station

3575. SHRI G. MADE GOWDA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken up the beautification of Mandya Railway Station; and

(b) if not, whether the Government propose to taken it up during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The Railway Station building at Mandya has been constructed only two years back and no beautification works are contemplated at present. However, as a measure of improvement/augmentation of facilities, work of cement concrete paving on platform No. 2 and 3 has been completed recently, and work of provision of cover over new B.G. platform has been taken up.

Amendment to DDA Act

3576. SHRIMATI VASUNDHARA RAJE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Delhi have sent a number of communications to the Union Government

requesting for bringing before Parliament an amendment to the Delhi Development Authority Act so as to replace the word "Metropolitan Council" by "Delhi Assembly";

(b) whether the delay in making such an amendment has resulted in the Delhi Assembly being deprived of nominating of its Members on the DDA Board; and

(c) the date by which the Government propose to forward the required amendment to the DDA Act?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) Yes, Sir.

(b) and (c). Necessary action to amend the Delhi Development Act has already been initiated.

Housing and Urban Development Corporation in South Africa

3577. SHRI ASTBHUJA PRASAD SHUKLA :

SHRI M.V.V.S. MURTHY :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether South Africa has sought Indian expertise in housing;

(b) if so, whether any agreement in this regard has been reached; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). Yes, Sir. A Memorandum of Understanding has been signed between HUDCO and the Department of Housing of South African Government on 13th December, 1994. According to this Memorandum of Understanding, HUDCO would provide consultancy assistance to the South African Government in :

- (i) evolving and implementing appropriate financial mechanisms to make available affordable housing finance for the urban and rural poor and other income groups;
- (ii) institutional structuring and evolution of working systems of the proposed National Housing Finance Corporation in South Africa;
- (iii) preparation of integrated projects for major human settlements;
- (iv) setting up of building material industries as small scale enterprises for development of building materials out of wastes and for creating job opportunities;

- (v) organising special training programmes in India and South Africa for the professionals of South Africa on appropriate and cost effective building materials and technologies;
- (vi) establishing a network of building centre in all provinces of South Africa, as well as Building Technology Expositions; and
- (vii) taking up basic sanitation schemes for South Africans in both urban and rural areas.

[English]

M.R.T.P.C.

3579. SHRI KASHIRAM RANA :

SHRI DILEEP BHAI SANGHANI :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the weak functioning of the MRTP Commission in the absence of any provision of punishment under the present Act except to issue 'resist and desist' notice to the defaulting companies;

(b) if so, the steps taken/proposed to be taken by the Government to make the MRTP Commission more effective in dealing with the complaints; and

(c) the time by which legislation in this regard is likely to be brought before the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). The Monopolies and Restrictive Trade Practices Commission has made some suggestions to the Government for enhancing its powers under the Monopolies and Restrictive Trade Practices Act, 1969. These proposals are under consideration of the Government in order to make the Monopolies and Restrictive Trade Practices Commission more effective.

[Translation]

Survey of Atomic Minerals

3578. SHRI KESRI LAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have conducted any survey in the States of Andhra Pradesh, Bihar and Orissa for exploration of atomic minerals through geological survey;

(b) if so, the district in which such surveys have been conducted during the last one year;

(c) the names of the atomic minerals in which the Government have achieved success through such surveys; and

(d) the quantity of mineral deposits explored?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) The districts where surveys were conducted last year are :

Andhra Pradesh :

Nalgonda, Cuddapah, Srikakulam, East Godavari and Chittoor.

Bihar :

Gumla, Siwan, East and West Singhbhum.

Orissa :

Sambalpur, Sundergarh, Kalahandi, Ganjam and Koraput.

(c) The Atomic Minerals for which exploration was undertaken with success include Uranium, Ilmenite, Rutile, Monazite, Xenotime, Columbite-Tantalite and Spodumene.

(d) The estimation of the reserves will be done on completion of the surveys which are at different stages.

Urban Land Ceiling Act

3580. SHRIMATI CHANDRA PRABHA URS : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Karnataka has suggested the Union Government to make certain amendments to the Urban Land Ceiling Act;

(b) if so, whether any resolution has been passed in this regard by the Karnataka Government or in the Karnataka Legislature;

(c) the names of other States which have passed similar resolutions seeking an amendment to the above Act; and

(d) the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b). Yes, Sir.

(c) No other States has passed resolution seeking amendments to the Urban Land (Ceiling and Regulation) Act, 1976.

(d) The Government proposes to amend the Act. Various proposals in this regard are under consideration.

Foreign Commandos

3581. SHRI GEORGE FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether foreign commandos or other personnel of the military or para-military establishments have been in Kashmir since August this year;

(b) if so, the number of such commandos or other personnel and the countries to which they belong/belonged;

(c) the purpose for which these commandos/other personnel were allowed into Kashmir;

(d) whether the Army officials have expressed their objection to having such foreign personnel on our soil; and

(e) the time by which the Government propose to ask these persons to leave the country?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (e). Of the six foreign tourists abducted by the militants in J and K in July 1995, one had escaped, one was killed and the remaining 4 belonging to UK, USA and Germany are still in custody of the militants. Government have been making all efforts to bring about the safe release of these persons. From the outset effort of the Government has been to achieve this objective through an approach of dialogue and persuasion and appeal to the sense of reason and humanity of the abductors. In keeping with the policy of transparency, close liaison and contact has also been maintained with the officials of the the Missions of the countries whose nationals were abducted, and their officials have also been facilitated to visit Srinagar. In the process, Government has also agreed to the presence in India of experts of these countries to enable them to make their own assessment of the situation and advice their Missions, and different persons have, at different times, also visited Srinagar in this context. Government has also welcomed any advice and suggestions that may be given by them, and has facilitated interaction by such persons with officials of the State Government and the concerned Security agencies including the Army. However, at no stage has there been any direct involvement or interference by officials/experts of these countries in the actual handling of the situation, nor have they been deployed in any kind of regular or formal manner.

Carry Forward System of Vacancies

3582. SHRI J. CHOKKA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether carry forward system of vacancies in Public Services for STs and SCs apart from depriving

the ST and SC youth to the job opportunities in the concerned recruitment year is also pre-empting the chances of the youth in open competition in later years;

(b) if so, the Government propose to disperse with the said system by offering jobs immediately to the available ST and SC boys without insisting minimum marks; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (c). Instructions relating to carry forward of vacancies do not deprive the candidates belonging to the SC and the ST of the posts reserved for them. On the contrary, these instructions make available in later years posts reserved for the SC and the ST when adequate number of SC/ST candidates are not available in a particular year. In order to ensure that SC and ST candidates can enter Government services apart from providing relaxations in Standards of suitability, the experience and qualifications in direct recruitment can also be relaxed by the competent authority. There is a relaxation of the age limit and exemption from paying fees, for the SC/ST candidates called for interview by the UPSC. They are also entitled to single II class railway fare. For the purpose of filling the backlog of vacancies of the SC/ST special recruitment drives are conducted from time to time. Thus, the existing orders provide for adequate safeguards that posts meant for the SC/ST are filled up by candidates belonging to the SC/ST.

[Translation]

Taxable Bonds

3583. SHRI BRIJBHUSHAN SHARAN SINGH :
SHRI MAHESH KANODIA :
SHRI PANKAJ CHOWDHARY :
SHRI SATYA DEO SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Railway Finance Corporation has any proposal to issue taxable bonds;

(b) if so, the details and the value thereof;

(c) whether all formalities have been completed in this regard; and

(d) if so, the time by which bonds are likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) Indian Railway Finance Corporation propose to issue bonds amounting to Rs. 500 crores through public

issue and another Rs. 500 crores through private placement. These will bear interest of 16.5% per annum; payable on 1st January and 1st July.

(c) No, Sir.

(d) Indian Railway Finance Corporation is planning to enter the market with its public issue by the end of January, 1996. The issue is expected to be kept open for three weeks for subscription by general public. The allotment is expected to take place in March, 1996.

[English]

Subsidy to Medical and Dental Education

3584. SHRI D. VENKATESWARA RAO : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Supreme Court issued any directions to subsidise medical and dental education to the students in the country;

(b) if so, whether any amount has been fixed by the R.B.I.;

(c) if so, the total amount of loan so far disbursed during 1995-96 to the students;

(d) whether any guidelines have been issued; and

(e) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b). The Supreme Court in its order dated 11.8.1995 directed the Central Government to provide a subvention of Rs. 5000/- in respect of every student admitted in a private medical college whether admitted against merit seat or payment seat towards fee. The Hon'ble Court further directed the Reserve Bank of India to evolve a scheme for extending study loans to the students studying in private medical and dental colleges at the rate of Rs. 15,000/- per student in case of merit seat and Rs. 50,000/- in case of payment seat.

(c) Information has not been received from the RBI/ Public Sector Banks.

(d) and (e). Pending evolving of a 'scheme' of loan, the Reserve Bank of India has instructed all the Public Sector Banks to grant loan to the students of private medical and dental colleges on the terms and conditions stipulated by the Supreme Court such as certificate of admission from the college concerned, family income, a bond to repay the loan and adequate security to the satisfaction of the bank for the loan advanced.

Decy Lography

3585. SHRI RAMASHRAY PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any proposal for developing software for decy lography (Finger print) to prevent bogus votes;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Appointment on Compassionate Ground

3586. SHRI MOHAN SINGH (Deoria) : Will the PRIME MINISTER be pleased to state :

(a) whether there is any provision to provide employment on compassionate ground to the dependents of Government employees died in harness;

(b) if so, the details thereof;

(c) whether the Government propose to enact any provision in this regard so as to ensure the Government job to the dependent of the deceased;

(d) if so, the details thereof; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). There is a scheme of compassionate appointment under Central Government which provides that widow/widower/son/daughter/adopted son/adopted daughter of a Government servant who dies in harness or who is retired on medical grounds under rule 38 of the Pension Rules, 1972 or corresponding provision in Civil Service Regulations before attaining the age of 55 years (57 year for Group D) is eligible for consideration for appointment on compassionate grounds to relieve the family members from the economic distress. Further, if the Government servant in question was unmarried at the time of his death in harness or retirement on medical grounds and has others dependent on him one of his dependent brothers/sisters will be eligible for consideration for appointment on compassionate grounds if he/she gives an undertaking to look after the other family members who were dependent on the Government servant in question.

(c) to (e). No, Sir. Mere death of an employee in harness does not entitle his family to such source of livelihood. The Government or the public authority concerned has to examine the financial condition of the family of the deceased, and it is only, if it is satisfied, that but for the provision of employment, the family will not be able to meet the crisis that a job is to be offered to the eligible member of the family. This stand of the Government has been supported by the judgement of the Supreme Court dt. 4.5.94 in the cases of Shri Umesh Kumar Nagpal vs. State of Haryana and Ors. and Anil Malik vs. State of Haryana and Ors.

[English]

Sand Processing Complex in A.P.

3587. SHRI RAMA KRISHNA KONATHALA : Will the PRIME MINISTER be pleased to state :

(a) the details of the proposals to set up Joint-Venture to exploit the reserves and to establish a sand processing complex at Visakhapatnam/Vijayanagar districts of Andhra Pradesh;

(b) whether any Memorandum of Understanding has been signed between Andhra Pradesh Mineral Development Corporation, National Mineral Development Corporation and Indian Rare Earth Limited;

(c) if so, the details and salient features of Memorandum of Understanding alongwith the estimated cost of the project; and

(d) the time by which it is likely to be Commissioned?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (c). A Memorandum of Understanding has been signed among Indian Rare Earths Limited, National Mineral Development Corporation and Andhra Pradesh Mineral Development Corporation for setting up joint venture companies for (i) mining and mineral separation with a capacity to produce one lakh tonnes of Ilmenite per annum and small quantities of other associated minerals such as Rutile, Zircon, Garnet, etc. and (ii) down stream value-added products from the Ilmenite to be produced by the Mineral Separation Plant in the Visakhapatnam-Bhimilipatnam beach sand belt in Andhra Pradesh.

Discussions are being held by Indian Rare Earths Limited with various agencies in regard to equity participation and collaboration with other Indian and overseas companies. Pre-project activities such as preparation of feasibility report, application for mining lease, environmental clearance, etc. are on hand. The estimated cost of the project is Rs. 100 crores.

(d) As the proposal is at a preliminary stage no definite time frame can be indicated at present.

Development of Small and Medium Cities in Tamil Nadu

3588. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the details of schemes launched by the Union Government and the Housing and Urban Development Corporation for the development of small and medium cities in Tamil Nadu; and

(b) the total funds earmarked for the purpose during 1994-95 indicating the actual expenditure incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) The Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns (IDSMT) launched by the Union Government in 1979-80 has been restructured during 1995. The revised IDSMT Scheme aims at the development of infrastructure in selected small and medium towns with sharing of funds for projects between the Government of India and State Government and Housing and Urban Development Corporation/other institutions/Municipalities. The scheme financing pattern is as under.

Category of Town (Population)	Project Cost	Central Assistance (Grant) Maximum	State Share (Grant)	HUDCO/Financial Institution Loan/Other Sources
A (< 20000)	100	48	32	20 (20%)
B (20000-50000)	200	90	60	50 (25%)
C (50000-100000)	350	150	100	100 (29%)
D (1 - 3 lakhs)	550	210	140	200 (36%)
E (3 - 5 lakhs)	750	270	180	300 (40%)

The projects that can be taken up under IDSMT include construction/upgradation of Master Plan Roads and drains, bus/truck terminals, market complexes, sites and services, parks and play-grounds, tourist facilities, etc. IDMSM Scheme is applicable to all States and UTs. including Tamil Nadu.

(b) The total amount of Central Assistance released to Government of Tamil Nadu during 1994-95 amounts to Rs. 139 lakhs. Since the funds were released towards the close of the financial year 1994-95, the details of expenditure by the Government of Tamil Nadu on the projects sanctioned during 1994-95 will be available by the end of 1995-96.

Modernisation of Power Plants

3589. SHRI R. SURENDER REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Bharat Heavy Electricals Limited (BHEL) and the SIEMENS AG of Germany have recently entered an alliance to jointly undertake modernisation and renovation of Power plants in India and abroad;

(b) if so, the details thereof indicating inter-alia the paid-up capital, individual share of BHEL and SIEMENS and other objectives of the joint committee;

(c) whether any Memorandum of Understanding/ agreement has been signed;

(d) if so, the details thereof;

(e) whether the Power Plants have been identified for the purpose in India;

(f) if so, the details thereof indicating their location and the approximate expenditure involved in each;

(g) the details of the plants undertaken by the joint venture company in foreign countries; and

(h) the mode of funding and financing by the joint-venture company in India and foreign countries.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) Certain steps have been initiated by BHEL to promote a joint venture company (JVC) with Siemens AG of Germany for carrying out in India and in some other countries plant performance improvement of fossil fuel power plants which are operating at low plant load factors having poor availability.

(b) The proposed JVC would have a paid-up capital of Rs. 4 crores. BHEL would subscribe to 50% less one share; while Siemens would subscribe to the balance of 50% plus one share.

(c) Yes, Sir.

(d) The Memorandum of Understanding contemplates continuation of negotiations between the parties for finalising the various details prior to the setting up of the JVC.

(e) and (f). The proposed JVC would take up plant Performance improvement of power plants which are operating at low plant load factors and are having poor availability, based on customer needs.

(g) Since the JVC is yet to be formed, the question does not arise at this stage.

(h) The proposed JVC would be an independent legal entity under the Indian Companies Act, 1956 and the mode of funding will depend on specific tender conditions.

PGI Chandigarh

3590. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether despite heavy rush of patients, the Government's prestigious Medical Institute, the Post Graduate Institute for Medical Education and Research (PGIMER) Chandigarh, continues to make do with just 70 beds;

(b) if so, whether in view of specialities offered and the pressure of patients the Government plan to expand the Institute and the hospital connected therewith; and

(c) if so, the details thereof indicating cost and the likely date of implementation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). The Nehru Hospital attached to the Post Graduate Institute of Medical Education and Research, Chandigarh has a bed strength of 1104. All kinds of emergency and complicated patients are attended round the clock. Additional computerised fee counters have been provided for speedier clearance of patients.

Judicial Prosecution

3591. SHRI B.L. SHARMA PREM : Will the PRIME MINISTER be pleased to state :

(a) the number of private and limited companies being prosecuted in Delhi Courts as criminal offenders for not submitting their annual balance sheets to the Registrar of the Companies;

(b) the details thereof;

(c) the reasons for backlog of cases in courts;

(d) whether the Government propose to make suitable amendments in enactments for the benefit of small time companies; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) For not submitting the Annual Balance sheet with Registrar of Companies, Delhi 1120 Private Companies and 32 Limited Companies are being prosecuted as on 30.09.95.

(b) The information is being collected and will be laid on the table of the House.

(c) The backlog will be cleared on disposal of cases by the Courts.

(d) There is no such proposal under consideration.

(e) Does not arise.

[Translation]

Elections

3592. SHRI RAMPAL SINGH :
SHRI AMAR PAL SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any memorandum from opposition for holding assembly elections alongwith Lok Sabha elections;

(b) if so, the reaction of the Government thereto; and

(c) the final decision taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) Yes, Sir.

(b) and (c). Government has not yet taken a view in the matter. The Election Commission of India, however, has informed that it had decided that elections to the State Legislative Assemblies wherever due before July, 1996 will be held simultaneously with the General Elections to the Lok Sabha.

Foreign Technology in SSI Sector

3593. SHRI NAWAL KISHORE RAI :
SHRI NITISH KUMAR :

Will the Minister of INDUSTRY be pleased to state :

(a) whether there is any proposal for the use of foreign technology in the Small Scale Industries; and

(b) if so, the details thereof and its likely impact on Small Scale Industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b). Foreign technology can be acquired by small scale industries provided that cost plant and machinery does not exceed the investment limits of small scale industries. At present, small scale industries have an investment ceiling of Rs. 60 lakhs in plant and machinery calculated on original value. Acquisition of modern technology in small scale industries, both domestic and foreign, is encouraged by dissemination of information, organization of exhibitions and fairs and through awareness programmes. A fund for modernization and technology upgradation in the SSI sector has also been set up by the small Industries Development Bank of India (SIDBI). In addition, a few schemes such as assistance for acquiring ISO - 9000 certification by SSI units are also being implemented for facilitating technology upgradation in this sector.

[English]

Ceramic Industry Centre in Ajmer

3594. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of INDUSTRY be pleased to state :

(a) whether any proposal regarding the setting up of Ceramics Industry Centre under public Sector in Ajmer district of Rajasthan has been under consideration of the Union Government;

(b) if so, the decision taken in this regard;

(c) whether they were advised to send revised project;

(d) the lines on which the revised project was to be submitted;

(e) whether they have submitted the revised project; and

(f) if so, the progress thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) No such proposal for Public Sector Project on Ceramic Industry to be set up in Ajmer is pending with the Government.

(b) Question does not arise in view of (a) above.

(c) and (d). Yes, Sir. The Department of Industries, Government of Rajasthan has been advised to send revised proposal on the following lines.

1. Preparation of economic viable project report, identifying the external agencies for the transfer of technology and their financial commitment.

2. Implementing Agency.

3. Whether a Joint Venture Project of State Govt/ NGOs/Association of Industries with their financial commitment.

(e) No, Sir.

(f) Question does not arise.

Constitution of Municipalities

3595. SHRI ATAL BIHARI VAJPAYEE :
MAJ. GEN. (RETD.) BHUWAN CHANDRA
KHANDURI :
SHRI MANI SHANKAR AIYAR :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the names of States/Union Territories where elections to Municipalities, Corporations etc., have been completed under the provisions of the Constitution (Seventy Fourth-Amendment) Act, 1992 and other relevant State enactments;

(b) the names of States/Union Territories where such elections have not been completed or partially completed;

(c) the reasons for delay in completion of elections in each case; and

(d) action proposed to be taken to ensure compliance with the provisions of the said Amendment and the date set for completion?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT

OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :
(a) to (c). A statement is attached.

(d) The follow-up action envisages vigorously pursuing with and technically assisting the State Governments in the implementation and operationalisation of various provisions under the Constitution (74th Amendment) Act. It is not possible to indicate a time frame for completion of various actions at this stage.

STATEMENT

S. No.	State/UT	Whether elections held under Constitution 74th Amendment Act.	Completed or partially completed (Do not include cases which are sub-judice)	Reasons for not holding election
1	2	3	4	5
1.	Andhra Pradesh	Yes	Partial	Due to inclusion of adjacent Gram Panchayats into municipal limits. Constitution of Greater Hyderabad by merging 9 surrounding Municipalities. Constitution of Balaji Divya Keshetram, etc.
2.	Assam	Yes	Partial	Reasons not indicated by State Government.
3.	Bihar	No	-	-do-
4.	Goa	Yes	Partial	Due to inclusion of adjoining areas into two municipalities
5.	Gujarat	Yes	Completed	-
6.	Haryana	Yes	Partial	Due to Court cases in respect of two Municipalities.
7.	Himachal Pradesh	No	-	State Govt. has indicated that the elections will be held in December, 1995.
8.	Karnataka	No	-	Reasons not indicated by the State Government.
9.	Kerala	Yes	Completed	-
10.	Madhya Pradesh	Yes	-do-	-
11.	Maharashtra	Yes	Partial	Elections completed in respect of all Municipalities of the State except one in respect of which no nomination was filed.
12.	Manipur	Yes	Completed	-
13.	Orissa	Yes	Partial	Bill passed by State Assembly awaits Governor's assent regarding OBC's reservation.
14.	Punjab	Yes	Completed	
15.	Rajasthan	Yes	Completed	
16.	Tamil Nadu	No	-	Reasons not indicated by the State Government.
17.	Tripura	No	-	State Govt. has indicated that elections will be completed by the end of Dec., 1995.
18.	Uttar Pradesh	Yes	- Partial	Elections could not be held in Uttarakhand due to unrest
19.	West Bengal	Yes	Completed	-

1	2	3	4	5
20.	Arunachal Pradesh	-	-	No urban local body exists.
21.	Sikkim	No	-	State Govt. has recently enacted Sikkim Municipalities Act, 1995 (earlier no Urban Local Bodies existed).
22.	Jammu and Kashmir	}		Act is not applicable
23.	Meghalaya			
24.	Mizoram			
25.	Nagaland			
UNION TERRITORIES				
1.	Delhi	No	-	Elections will be held when it becomes possible to provide large number of Central Para military force as per the request of the Govt. of N.C.T. of Delhi.
2.	Chandigarh	No	-	Elections could not be held due to delay in delimitation of wards ('High Court's Stay).
3.	A and N Islands	Yes	Completed	-
4.	Daman and Diu	No	-	Elections will be held in Jan. 1996.
		No	-	Already elected body exists.
5.	Pondicherry	No	-	Elections will be held in Jan., 1996.
6.	Dadra and Nagar Haveli	-	-	No Urban Local Body exists.
7.	Lakshdweep	-	-	-do-

*[Translation]***Joint Exercise by Paratroopers**

3596. SHRI BALRAJ PASSI :
SHRI SATYA DEO SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether Indian and American paratroopers held a joint exercise at Agra recently;

(b) if so, the objective behind it;

(c) the time duration for which the aforesaid joint exercise continued; and

(d) the number of participants of Indian paratroopers in this exercise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). A joint Indo-US paratroopers' exercise was held at Agra from 14th to 22nd September, 1995 in which 90 paratroopers participated. This exercise was carried out to enhance Indo-US Defence Cooperation and imbibe new training techniques.

*[English]***Homoeopathic Doctors**

3597. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Homoeopathic Doctors in the CGHS are being provided the same facilities as are given to the Allopathic Doctors;

(b) if so, the details thereof;

(c) if not, the reasons for not providing such facilities to the Homoeopathic Doctors;

(d) whether the Government now propose to provide these facilities to Homoeopathic Doctors; and

(e) if so, by when?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) The Homoeopathic doctors are availing the facilities at par with the allopathic doctors viz. their pay scales are identical, their Non-Practice Allowance, same book allowance and the same conveyance allowance.

(c) to (e). Do not arise.

Beedi Workers

3598. SHRI G. GANGA REDDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal to fund alternate employment by World Health Organisation for beedi workers in Andhra Pradesh; and

(d) if so, the funds placed at disposal of Health Ministry to extend financial assistance to beedi workers of Andhra Pradesh?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) Does not arise.

Railway Schemes

3599. SHRI JAGAT VIR SINGH DRONA : Will the MINISTER OF PRIME MINISTER be pleased to state :

(a) whether the Western Railway had submitted two schemes worth 13 crores to the Railway Board for approval;

(b) if so, the details of schemes;

(c) whether the Railway Board have approved these schemes;

(d) if so, the time by which the work is likely to be executed; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (e). Information is being collected and will be laid on the Table of the Sabha.

Industrial Licences

3600. SHRI SHANTARAM POTDUKHE : Will the Minister of INDUSTRY be pleased to state :

(a) the number of applications recommended by the various Administrative Ministries to the Industry Ministry for issuance of Industrial Licences especially from Food Processing Ministry;

(b) whether the Industry Ministry has issued licences to some of them and a few cases are not being considered for grant of licences even though they are identical to those which had already been granted licences; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (c). The receipt and disposal of Industrial licence applications is an ongoing process. As per the set procedure, the applications are circulated to all the scrutinising

agencies including the Administrative Ministries. The recommendations received from the scrutinising agencies including the Administrative Ministries, are considered and decided by the Government in the Ministry of Industry. While doing so, the individual cases are considered on merits and decided as per the prevailing licensing guidelines applicable to the specific sector.

Accidents

3601. SHRI PANKAJ CHOUDHARY :
PROF. RASA SINGH RAWAT :

Will the PRIME MINISTER be pleased to state :

(a) the number of committees and commissions constituted to inquire into the accidents occurred during 1995;

(b) whether these committees have submitted their reports;

(c) if so, the details thereof and reaction of the government on the recommendations made therein; and

(d) if not, the time by which the reports are likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). Each and every train accident is enquired into either by the Commissioner of Railway Safety or by Departmental/ Inter-departmental enquiry committees. These enquiry committees look into the causes of the accident, fix responsibility for causing the accident and suggest various recommendations and steps to avoid recurrence of such accidents. The recommendations given by these enquiry committees are examined thoroughly and suitable steps are taken and appropriate disciplinary action is then initiated against the railway staff held responsible.

During 1995, the Commissioners of Railway Safety have held enquiries into 16 accidents, out of which, their Final Reports have been received in 9 cases and in remaining 7 cases, preliminary reports have been received.

[Translation]

PSU's disinvestment

3602. SHRI NITISH KUMAR :
SHRI GUMAN MAL LODHA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government had decided to float the public issue of certain Public Sector Undertakings to meet the requirement of capital investment in industrial sector;

(b) if so, the total amount target to be mobilised and the names of the Undertakings whose issues were decided to be floated;

(c) whether the Government achieved its targeted capital investment;

(d) if not, the factual position in this regard; and

(e) the procedure adopted by the Government to float these issues?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) Government do not float public issue of PSU shares.

(b) to (e). Do not arise in view of above.

[English]

Pilferage of Defence Item

3603. SHRI AMAR PAL SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that more than 400 kg. nickle has been stolen with the connivance of the officers from the Ordnance Factory, Muradnagar U.P. in the month of August-September, 1995;

(b) if so, whether any enquiry has been ordered into it and if so, the findings thereof;

(c) the action taken by the Government to revamp the security system of the factory and penalty imposed on guilty persons for the theft cases;

(d) whether the honest security staff of the factory are being harassed by the management; and

(e) if not, the details of reward given to such security staff?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI) : (a) to (c). A statement is attached.

(d) No, Sir.

(e) Does not arise, as in this case there might also have been lapses on the part of the security staff. Efforts are being made to pinpoint the responsibility.

STATEMENT

(a) to (c). On 1 September 1995, store keeper incharge of the non-ferrous godown of Ordnance Factory, Muradnagar reported that about 400 kgs of nickel appeared to have been stolen through the roof of the godown as one asbestos sheet of the roof was found slightly shifted. A board of inquiry was ordered by the General Manager which reported that there was a total shortage of about 438 kgs of nickel from the drums kept in the godown. Circumstantial evidence revealed that pilferage could not have taken place through the roof, as contended by the store keeper. The shortage appeared to have occurred over a period of time. Three

persons directly associated with the storage and handling of nickel were placed under suspension with effect from 4 October 1995 and major penalty proceedings initiated against them. A report has been lodged with the police. Possible lapse on the part of the security staff are being looked into. The security in the factory has been further tightened.

[Translation]

Slums in Metropolitan Cities

3604. SHRI JANARDAN MISRA :

SHRI NITISH KUMAR :

SHRI BRISHIN PATEL :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware of mushrooming of slums in metropolitan cities;

(b) whether the Government have conducted any survey about its main reasons;

(c) if so, the details thereof;

(d) whether the Government propose to find out a permanent solution to the slum problem; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). Slum development being a State subject, the Central Government has not undertaken any specific comprehensive survey of slums in the country as a whole. It is estimated, however, that compared to an identified slum population of 27.92 million in 1981, the slum population in 1991 was 46.621 million, indicating an increase of about 67 percent.

(d) and (e). The problem of slum dwellers has been engaging the attention of the Government since the Second Five Year Plan. The Government has taken various steps both preventive and curative to control spreading of slums. Under preventive steps, the scheme of Integrated Development of Small and Medium Towns (IDSMT) was launched during Sixth Five Year Plan and extended to 7th and 8th Five Year Plan with the aim to mitigate to certain extent the problem of migration to large cities, by making increased investment on the provision of infrastructural and other essential facilities in small and medium towns. Under curative steps, the following schemes are in operation to provide basic facilities in existing slum areas.

(i) Thr Scheme of environmental Improvement of Urban Slums (EIUS) is in operation since 1972 in all urban areas including metropolitan areas. Presently, the scheme is under State sector and envisages to provide minimum basic amenities/facilities like water

supply, sewer, storm water drains, community baths, community latrines, widening and paving of existing lanes and provision of street lighting. A sum of Rs. 800/- per capita is allocated by the Planning Commission under State sector allocation.

- (ii) Besides, the scheme of Urban Basic Services for the Poor envisages child development, provision of learning opportunities for women and children and community organisation for slum population inter-alia comprising of environmental sanitation, primary health, pre-school learning, vocational training and of converging of other social services at the slum level in operation.
- (iii) Similarly, the Nehru Rozgar Rozgar Yojana launched in 1989 is designed to assist the unemployed/under employed youths in taking up employment ventures, creation of useful assets and provision of employment for persons involved in house and building activities in the slum areas.
- (iv) The Centrally sponsored scheme of Infrastructure Development of Mega Cities comprising of Bombay, Calcutta, Madras, Bangalore and Hyderabad has been introduced from 1993-94. The scheme envisages to provide finance for urban infrastructure like water supply, sewerage, drainage, sanitation, city transport, land development, solid waste management as well as slum improvement.
- (v) In order to meet the acute problem of housing in metropolitan city of Bombay and to provide services and amenities to the slum dwellers, the Government of India sanctioned a grant of Rs. 100 crores in 1986 under Prime Minister's Grant Project (PMGP) now known as Rajiv Gandhi Nivara Prakaalp (RGNP). The components of the scheme are slum upgradation programme (Rs. 22 crores), Dharavi Re-development (Rs. 37 crores) Urban Renewal and Reconstruction Projects (Rs. 41 crores) respectively. The scheme is in operation since 1986-87 and a sum of Rs. 100 crores has been released.
- (vi) Recently, Prime Minister's Integrated Urban Poverty Eradication Programme (PMI-UPEP) for the urban poor including slum dwellers has been launched and is likely to continue during Ninth Five Year Plan. The package comprises of self-employment through setting up micro-enterprises and skill development, environmental improvement through basic physical amenities, shelter upgradation and community organisation and employment. The scheme is applicable to 345 Class - II urban agglomerations having a population of 50,000 to 1,00,000 as per 1991 census.

[English]

Rake Point

3605. SHRI CHHEDI PASWAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any representation for construction of "rake point" at Latur Railway station in Maharashtra; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

[Translation]

Drinking Water in Gujarat

3606. SHRI RATILAL VARMA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the details regarding the projects approved for the supply of drinking water in the urban areas of Gujarat during the past three years;

(b) the amount sanctioned for the implementation of each project; and

(c) the time by which these projects are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) to (c). The Water Supply Schemes approved under the Accelerated Urban Water Supply Programme for the State of Gujarat are as under :

Name of the town	Project Cost (Rs. in lacs)
(1) Bantva	38.50
(2) Mendarda	49.00
(3) Dharampur	54.00
(4) Dhrol	132.60
(5) Jodia	110.25
(6) Okha	14.60
	398.95

As reported by the State Government, in November, 1995, work on these schemes is yet to commence. Water Supply Schemes normally take 2/3 years for completion.

[English]

General Hospitals

3607. SHRI RAM NIHOR RAI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is no General Hospital in Mirzapur, Sonbhadra districts of U.P.;

(b) whether the public of these districts are compelled to go B.H.U. Hospital, Varanasi for their medications;

(c) whether the Government propose to open a General Hospital each in the districts of Sonbhadra, Mirzapur of U.P.; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (d). 'Health' being a State subject, it is the responsibility of the State Government to set up hospitals in the State keeping in view their priorities and overall availability of resources.

Company Secretary Act

3608. SHRI SARAT PATTANAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are considering to amend Company Secretary Act, 1980;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). Yes, Sir. A comprehensive proposal to amend the Company Secretaries Act, 1980 is under consideration of the Government. The proposal, among other things, includes amendments to the provisions relating to determination of fee for various

purposes, amplifying the definition of 'Company Secretaries in Practice', eligibility for issuance of 'Certificate of Practice', some changes in handling disciplinary proceedings, powers to make bye-laws etc., etc. No final decision has been taken so far in this regard.

(c) Does not arise in view of the position explained above.

Medical Equipments

3609. SHRI INDRAJIT GUPTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of medical equipments/assistance received by Dr. Ram Manohar Lohia Hospital, New Delhi during the last three years from foreign countries as donation/gift;

(b) the estimated cost of each of the equipment received as donation/gift;

(c) the names of the countries donated such equipments;

(d) whether there are gross misutilisation of those imported equipments;

(e) whether the Government propose to conduct investigations in this regard; and

(f) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). The hospital has received equipments under German Commodity AID Programme and through WHO. The statements I and II showing the equipment received under German Commodity AID Programme and WHO together with the cost and names of the country are enclosed.

(d) No, Sir.

(e) and (f). Do not arise.

STATEMENT-I

List of Equipments procured by DGHS Procurement Cell under German Aid Commodity Programme Free of Cost in Year 1995-96 for Dr. Ram Manohar Lohia Hospital, New Delhi

S.No.	Name of Equipment	Country Make	Approx. cost
1	2	3	4
1.	12 Lead Channel Electrocardiogram (2)	U.S.A.	\$22,600.00
2.	Laproscope (1)	Germany	DM76015.10
3.	Cystoscope (1)	Germany	DM76264.00
4.	Arthroscopy (1)	Germany	DM104567.40
5.	O.T. Lights Ceiling (2)	Germany	DM32811.00
6.	Daffibrilator Monitor (4)	Germany	DM116564.00
7.	Central Monitoring System (1)	Germany	DM27430.00

1	2	3	4
8.	Bedside Monitors (4)	Germany	DM144424.00
9.	C-Arm-Image Intensifier (BV29 (1))	Netherlands	\$138807.00
10.	Alcon-Bloos Cell Counter (2)	Germany	DM61752.00
11.	VIP Bird Ventilator (2)	U.S.A.	\$25104.00
12.	Mobile Portable Light (2)	Germany	DM11300.00
13.	Obstetric Chair/Hydraulic Bed (1)	Finland	DM11684.00
14.	Multihead Microscope (1)	Japan	Yen676793.00
15.	Biochemistry Analyzer (3)	Hongkong	\$82500.00
16.	Electrosurgical Units (2)	U.S.A.	\$15100.00
17.	Pulse Oximeters (10)	Finland	\$23000.00
18.	I.C.U. Beds, Elect/Hydr. (2)	Hongkong	\$20890.00
19.	Non-Invasive Pressure Monitor Automatic (2)	Japan	Yen540000.00
20.	Anaesthesia Machines (6)	Germany	DM2355255.00
21.	Operating Microscope (2)	Japan	Yen1221400.00
22.	Ultrasound (2)	Germany	DM74330.00
23.	Respirator/Ventilator (2)	U.K.	\$33440.00
24.	Colposcope (1)	Germany	DM10184.00
25.	Baby Incubator (2)	Singapore	\$13160.00
26.	Baby Warmer Bed (2)	Singapore	\$7526.00
27.	Behring Fibrinometer (1)	Germany	DM77745.00
28.	Fractoscan Junior (1)	Germany	DM 67200.00
29.	Oxygen Concentrator (1)	U.K.	£90529.68
30.	Suction Machine (4)	Germany	DM 14392.00
31.	O.T. Table (2)	Germany	DM42700.00
32.	Computerised Automatic Cell Counter (1)	France	\$16000.00

STATEMENT - II

List of Items received in the last three years Free of Cost as gift/donation

S.No.	Name of Item	Year	Cost	From
1.	Colour T.V	92-93	Free gift from W.H.O., cost not known.	
2.	V.C.R.	92-93	-do-	
3.	Dummy, (adult, infant and child)	92-93	-do-	
4.	Weighing Machine (1)	92-93	-do-	
5.	Weight Scale Stand (1)	92-93	-do-	
6.	Blood Gas Analyser (1)	92-93	-do-	
7.	Mingograph	92-93	-do-	
8.	Dental Units (3)	92-93	-do-	
9.	Electrocardiograph	92-93	-do-	
10.	Suction Machine	93-94	-do-	
11.	Ambulatory B. Pressure Machine	94-95	-do-	

[Translation]

Road Safety Devices

3610. SHRI S.M. LALJAN BASHA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have stipulated that all four-wheel vehicles are manufactured with the minimum of road safety devices;

(b) whether any meeting has been held with vehicle manufacturers to enhance safety devices; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) Yes, Sir. Vehicle manufacturers are required to meet safety requirements as prescribed under the Motor Vehicles Act.

(b) and (c). Yes, Sir. A meeting was recently held with vehicle manufacturers and other concerned organisations relating to introduction of power steering in commercial vehicles. The view emerged in the meeting was that power steering be made a mandatory requirement in commercial vehicles for city driving and hilly regions.

[English]

Medical Students

3611. SHRI SYED SHAHABUDDIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of medical students studying in Russia as well as Central Asian State, country-wise during the current academic year;

(b) the range of tuition fees charged by the teaching institutions in those countries;

(c) the estimated expenditure on lodging and boarding and other expenses per student;

(d) the estimated annual outlay on the education of these students in the USA;

(e) the method of selection of these students for the medical course against scholarship, if any offered by those countries and the institutions concerned as financing students;

(f) whether exodus of medical students is due to non-availability of adequate facilities in our country; and

(g) whether the medical degrees received by these students in recognised by the authorities concerned in our country for specialisation as well as for medical practice?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (d). No such information is available. As per the agreement signed between the

Russian State Committee for Higher Education and the Ministry of Human Resource Development (Department of Education) on 17.11.94 on education of Indian students in Russian Federation on full compensation basis, the Russian side sought US\$ 3000 per student per year to cover education expenses of medical students.

(e) There are several routes which students are using for going to Russia for joining medical courses. The Ministry of Health and Medical Industry of Russia, the Russian Federation State Committee for Higher Education and individual universities in Russia are recruiting students through several agencies in India. The Ed. C.I.L. is recruiting students as per the agreement signed by Department of Education.

(f) No, Sir.

(g) Some of these medical qualifications are recognised medical qualifications as per medical Council Act, 1956.

World Bank Project

3612. SHRI M.V.V.S. MURTHY :
SHRI SULTAN SALAHUDDIN OWAIISI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government have revived the World Bank Project in which a rupee 700 crore aid was to be provided by the World Bank;

(b) if so, whether the World Bank has proposed to give the loan of Rs. 700 crores to Maharashtra at a very low rate of interest;

(c) if so, whether the Union Ministers intervention has helped in reviving this project; and

(d) the main features of this project and the time by which it is likely to start?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (d). The State Government of Maharashtra has submitted a Rs. 670.00 Crore Project for the upgradation of the District Health Systems and to improve health care delivery.

The Project has since been posed for World Bank assistance; the appraisal of the project would be as per procedures set out by the Bank.

CGHS Dispensary

3613. SHRI RAM VILAS PASWAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of Senior Specialists in CGHS, Delhi working in same place for more than twelve years;

(b) the number out of them transferred but did not join new posting;

(c) the reasons for not joining; and

(d) the action proposed to rotate all specialists after five years service in one place?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

(d) There is no such proposal under consideration of the Government.

Royalty Earnings

3614. SHRI SRIKANTA JENA : Will the PRIME MINISTER be pleased to state the royalty earnings paid to scientists under policy changes made by CSIR; including other incentives?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :

The share of royalty paid to Scientists in 1994-95, in the year of the new scheme, was Rs. 17.7 lakhs.

The other incentives given to scientists are as follows :-

- (i) earnings from licensing of intellectual property is now shared with the staff;
- (ii) the fee portion or net surplus arising from R&D contract and S&T services is shared with the Staff;
- (iii) the ceiling on the maximum amount of honorarium receivable by an individual from consultancy in a financial year has been removed;
- (iv) CSIR scientists are now permitted to be on Board of Directors of Companies;
- (v) CSIR scientists are permitted Extra Ordinary Leave (EOL) to undertake all industrial activities pertaining to the innovation chain; and
- (vi) CSIR scientists can now avail of the facility of sabbatical leave, for working on other activities of innovation chain with industry, project engineering firms, technology marketing/transfer agencies etc.

Hindustan Cables Limited

3615. SHRI HARADHAN ROY : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Hindustan Cables Limited is facing any problem;

(b) if so, the details thereof;

(c) the details of measures taken or proposed to be taken in his respect;

(d) whether any representations have been received from the various unions of Hindustan Cables Ltd. in this regard;

(e) if so, the details thereof;

(f) whether any action has been taken on the same;

(g) if so, the details thereof; and

(h) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) Yes, the Company is facing today multifarious problems in the changed Business scenario in the country.

(b) Reduced profitability and high employment cost. Shortage of working capital mainly due to accumulation of debtors.

(c) The Company is taking steps to arrange short-term loan for working capital purposes. It has already raised a loan of Rs. 100 crore for supply of cables to DOT under deferred terms. The Company is making efforts to reduce overhead cost by adopting Voluntary Retirement Scheme & other measures.

(d) Representations have been received from the workers & staff Union of Hindustan Cables Limited Unit, Hyderabad in November, 1995.

(e) President of the Union has sought financial assistance for running of Hindustan Cables Limited and has also levelled allegations against some officers of Hindustan Cables Limited concerning irregularities in the Management of the company.

(f) The financial performance of the company is being reviewed in the Department of Heavy Industry from time to time. Steps have been initiated to seek working capital loan for immediate operations. Regarding alleged irregularities, Chief Vigilance officer, Hindustan Cables Limited has been requested to enquire into the allegations and submit his report.

(g) Chief Vigilance Officer's report is awaited.

(h) Does not arise.

Railway Track

3616. SHRI SOBHANADREESWARA RAO VADDE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any representation for removal of Railway track via Satyanarayana Puram in Vijayawada City; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) It has been agreed to in principle to remove the portion of the branch line to Gudivada, which passes through Satyanarayanapuram and also to relinquish 25.3 acres of prime land involved provided suitable alternative land of equivalent value within Vijayawada Municipal limits is made available to the Railways, in exchange for the land being relinquished and the cost of the enabling works is deposited with the Railways.

General Hospitals

3617. PROF. K.V. THOMAS :

SHRI A. CHARLES :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government of Kerala has submitted a proposal to the Union Government for assistance for the disposal of Waste in the district/general hospitals in Kerala; and

(b) if so, the reaction of the Union Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Yes, Sir, a proposal on waste disposal from general/district hospitals at an estimated cost of Rs.3.57 crores was received from the Government of Kerala for special Central assistance.

(b) Planning Commission has requested Government of Kerala to revise the proposal taking into account the recommendations of the High Power Committee on Urban Solid Waste Management.

[Translation]

Non-Conventional Energy Sources in Bihar

3618. SHRI SURYA NARAYAN YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether Government propose to promote Non-Conventional Sources of Energy in Saharsa, Supaul, Madhepura and Madhubani Districts of North Bihar; and

(b) if so, the details of the schemes formulated for the Districts and the funds allotted for the same?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) and (b). The Government is promoting use of non-conventional energy sources by providing fiscal and financial incentives and policy support in the country including in the State of Bihar. The States are given annual targets based on the proposals received, potential and the infrastructural capabilities of the States and the funds available with the Government. No district-wise targets are allocated by the Central Government.

Urjagram projects are sanctioned directly and specific funds as the schemes are released to the State Government for these projects. Out of Saharsa, Supaul, Madhepura and Madhubani districts of North Bihar, two Urja Grams have been taken up in the districts of Sharasa and Madhepura respectively. The details of which are as under :--

Name of Urjagram	District	Funds released
Rauta	Saharsa	Rs.1,10,000/-
Rahua Sangram	Madhubani	Rs. 40,000/-

[English]

Trained Pilots

3619. SHRIMATI SAROJ DUBEY : Will the PRIME MINISTER be pleased to state :

(a) whether Indian Air Force is facing the shortage of trained pilots; and

(b) if so, the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). The IAF is facing a shortage of trained pilots. To increase the intake, Short Service Commission for officers has been introduced in Transport and Helicopter stream including Short Service Commission for women. Wide publicity is also being carried out in schools and colleges. With these steps, intake of pilots has considerably increased since 1989.

Reservation for Ex-MPs

3620. SHRI CHIRANJI LAL SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether former Members of Parliament can only reserve their berths in Rajdhani and Shatahadi Express trains only one hour before the departure of trains and they are put to great inconvenience as a result thereof; and

(b) if so, the steps proposed to be taken to allow them well to get their seats reserved in the Rajdhani and Shatabadi Express trains like other passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). As per extant instructions, former Members of Parliament can travel by Rajdhani and Shatabadi Express trains, if accommodation is available, after preparation of reservation charts. There is no proposal to modify the existing arrangement.

National Dental Research Institute

3621. SHRI V.S. VIJAYARAGHAVAN :
 SHRIMATI SUSEELA GOPALAN :
 SHRI K. MURALEE DHARAN :
 SHRI A. CHARLES :
 SHRI MULLAPPALLY RAMCHANDRAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the European Commission on oral Health has offered help in implementing a comprehensive oral health programme in the country including the setting up of a National Dental Research Institute in Kerala;

(b) if so, the details thereof;

(c) the action taken on the offer of the commission;

(d) whether the Kerala Government has offered land free of cost for setting up of the institute; and

(e) the action taken by the Union Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). A Reconnaissance Mission for a potential European Commission programme in primary health and family planning visited India from 21st May, 1995 to June 22, 1995, under which, inter-alia, the furtherance of an oral health project was also envisaged.

(d) Yes, Sir.

(e) The Reconnaissance Mission indicated that a Preparatory Mission would follow in due course. No specific project was, however, considered for inclusion.

Gauge Conversion

3622. SHRI DATTATRAYA .BANDARU. .Will the PRIME MINISTER be pleased to state :

(a) whether the Government have invited tenders for gauge conversion works in the Guntur-Guntakal, Secunderabad-Dronachallam sections of the South Central Railway;

(b) if so, whether the tender have been cancelled; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) and (c). Tenders for earthwork and bridge in the sub-sections of Nandyal-Dronachallam and

Dronachallam-Guntakal in Guntur-Guntakal section and in the sub-sections of Kurnool-Dronachallam and Gadwal-Kurnool in Secunderabad-Dronachallam section were called for and opened on 6.9.95. Due to poor response for the tenders, the tenders were cancelled. However, fresh open tenders have again been called for and opened on 1.11. 95.

[Translation]

Passenger Amenities

3623. SHRI N.K. BALIYAN : Will the PRIME MINISTER be pleased to state :

(a) whether the basic passenger amenities available at Muzaffarnagar station in Uttar Pradesh are inadequate;

(b) if so, the reasons therefor; and

(c) the measures being taken for providing adequate facilities at the station?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) and (c). Do not arise.

[English]

Foreign Firms

3624. SHRI RAM KAPSE : Will the PRIME MINISTER be pleased to state :

(a) the number of foreign firms operating in the country for the last three years upto March 31, 1995 with their areas of operations;

(b) whether all firms have been registered with the Registrar of Companies in the states where they are functioning;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to get them registered?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). The foreign firms which are not incorporated in India as such but are only operating as a branch or liaison office are registered centrally with the Registrar of Companies, Delhi under Section 592 (1) of the Companies Act, 1956. Such branch offices are engaged in liaison work on behalf of their firms located abroad. The number of such foreign firms which have been issued the Certificate of establishment by

ROC, Delhi during the last three years is as indicated below :-

Year ending 31st March	No. of foreign firms
1993	529
1994	565
1995	619

(c) and (d). Do not arise.

Right to Housing

3625. SHRI C.K. KUPPUSWAMY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are considering inclusion of 'right to housing' as a Fundamental Right in the country'

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). There is no such proposal because housing is not considered as a Fundamental Right.

Book Stalls

3626. SHRI BHUBANESHWAR PRASAD MEHTA : Will the PRIME MINISTER be pleased to state :

(a) whether the Southern and South Central Railways have permitted the bookstall contractors to sell stationery items also since long;

(b) whether the Government have received suggestions to provide essential stationary items on the bookstalls at important Railway stations in each Zonal Railway; and

(c) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

[Translation]

Rail Engines

3627. SHRI BHEEM SINGH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have awarded contract

to any foreign companies for manufacture of the rail engines and passenger bogies;

(b) if so, the details thereof;

(c) the number of the indigenous and foreign companies who applied for getting the above contract;

(d) whether above contract has been awarded to any foreign company; and

(e) the terms and conditions on the basis of which it has been awarded?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Orders have been placed for supply of 24 modern Light Weight High Speed Coaches and 21 Nos. of 4000 horse power Diesel Locomotives on M/s Linke-Hoffman-Busch, Germany and, M/s General Motors Corporation, U.S.A. respectively. The FOB (free-on-board) costs of 24 coaches and 21 locomotives are Deutsche Marks 58.5 million and US Dollars 40.71 million respectively. The deliveries of coaches and locomotives are scheduled in 1998-99 and 1997-98 respectively.

(c) Seven foreign firms for coaches and eight foreign firms for Diesel Locomotives had participated in the Global Tenders. There were no indigenous offers.

(d) Yes, Sir.

(e) The terms and conditions of contract are furnished above in replies to parts (a) and (b).

[English]

Kendriya Bhandar

3628. SHRI JEEWAN SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Kendriya Bhandar is opening its branch stores outside Delhi;

(b) if so, the details thereof and under what rules and regulations; and

(c) the reasons for not opening more number of such branch stores in Delhi in far flung areas to serve the poor people?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) Yes, Sir.

(b) Kendriya Bhandar is at present running in 91 states of which 22 are located outside Delhi as below:

State	No. of Branches
1	2
Tamil Nadu	10
Maharashtra	02

1	2
Andhra Pradesh	03
Uttar Pradesh	03
Karnataka	02
Haryana	01
Chandigarh (UT)	01

The branch stores whether inside Delhi or outside are opened as per the bye-law of the Central Government Employees Consumer Co-operative Society Limited commonly known as Kendriya Bhandar.

(c) Kendriya Bhandar is at present running 69 branch stores in Delhi. Branch Stores of Kendriya Bhandar are opened in areas having concentration of Central Government Employees as and when conditions like suitable marketing facilities, financial viability of new stores as well as availability of suitable accommodation, are satisfied. In the March' 95, a new branch store has been opened at Defence Accounts Department Employees Residential Colony, Panchvati, New Delhi.

Establishment of Marshalling Yard

3629. KUMARI FRIDA TOPNO : Will the PRIME MINISTER be pleased to state :

(a) the total acres of land acquired by the Government for the establishment of Marshalling Yard at Bondamunda and Rourkela under the South Eastern Railway;

(b) the total acres of land utilised and unutilised;

(c) whether the Government have any proposal to set up a Railway Coach Factory at Bondamunda to utilise these lands;

(d) if so, the steps taken or proposed to be taken by the Government in this regard; and

(e) if not, the options before the Government to use these vacant and unutilised lands?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) 3421.5 acres.

(b) The land has been acquired to meet the present and future requirements of the Marshalling Yard. So far, the land utilised is 2580.4 acres. The remaining 841.1 acres will be utilised for purposes detailed in reply to para (e) of the Question.

(c) No, Sir.

(d) Does not arise.

(e) The vacant land, which is constituted by a number of smaller stretches scattered at various locations is proposed to be utilised for further development of the Railway activities such as Loco

Shed Expansion, provision of quarters and service buildings etc.

Railway Wagon

3630. DR. P. VALLAL PERUMAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Railways are refusing to accept and or to execute indents for Piecemeal Wagon Placement at Dimapur on the North Frontier Railway;

(b) if so, the reasons therefor; and

(c) whether Railways propose to accept indents for piecemeal loading/reserving at least one day a week as against only Rake Movement Station Indents presently in vogue at Dimapur?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) Piecemeal loading is done at Dimapur as per demand and availability of wagons.

Ordnance Factory Board

3631. SHRI SOMJIBHAI DAMOR : Will the PRIME MINISTER be pleased to state :

(a) the details of items with estimated purchase value under procurement at Ordnance Factory Board for values exceeding Rs. 5.00 crores in a year with name of at least one major supplier against each such item;

(b) the method of purchase followed for such items;

(c) the criteria for award of contract for new/development stores; and

(d) whether there is any proposal to tap new sources in this regard in the backward region of North Eastern States and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI) : (a) and (b). A statement giving the requisite details for the year 1994-95 is attached. For established items, contracts are awarded on the basis of competitive tendering, except for the items for which a public sector undertaking may have been designated as the sole production agency. In the latter case prices are fixed on the criteria of reasonability.

(c) For new/development stores orders are placed on firms whose capability is certified by the Directorate General of Quality Assurance or the Defence Research and Development Organisation. Prices are fixed in competition or on criteria of reasonability.

(d) Firms located in different regions are given equal opportunity.

STATEMENT

Indigenous purchase of Stores in OFs valuing Rs. 5 Crores and above in 1994-95.

S. No.	Factory for which required	Nomenclature of the item	Unit of Quantity	Total Quantity	Mode of Tendering	Name of Vendor(s)	Quantity Vendor-wise	Vendor-wise Total Price (Rs. in Cr.)	Selection Criterion & other Remarks
1	2	3	4	5	6	7	8	9	10
AV Group of Fys.									
1.	OFPM; Medak	Transmission Without drive.	Nos.	93	Single	BEML, KGF Karnataka.	93	9.81	Single Nominated Agency (PSU).
2.	OFPM, Medak	Unified Launcher	Nos.	270	Single	Bharat Dynamics, Hyderabad	270	19	Nominated Agency. Single Source.(PSU)
3.	HVF, Avadi	Armour plate of diff sizes	MT	787	Single	SAIL, RSP, Rourkela	787	12.6	Single Nominated PSU as source.1
4.	HVF, Avadi	Turret Casting	Nos.	80	LTE	(a) BHEL Hardwar (b) HEC, Ranchi	(a)40 (b)40	(a)6.97 (b)6.97	Orders to two established nominated agencies (PSUs).
5.	OFPM, Medak	Final Drive	Set	230	Single	BEML, KGF, Karnataka.	265	5.3	Nominated Single source(PSU).
6.	HVF, Avadi	Stabilizer, T-72	Nos.	120	Single	BEL, Madras.	120	27.16	Nominated Agency (PSU) as single source.
7.	HVF, Avadi	Armour Plate, 58 types of Spade & Jackal steel plates	MT	362	Single	SAIL, RSP, Rourkela.	362	5.8	Single tender Purchases from nominated PSU.
OEF Gr. of Fys.									
8.	OEF Gr. Combined.	Mill Cotton Dis. Pattern Vat Printed 142 cms.	km.	1600	LTE	(a) Mafatlal, Bombay (b) JCT Phagwara	(a) 1300 (b) 300	(a) 11.62 (b) 2.7	L1 and L2 offers, nodal purchase covering OEF Gr.
9.	OEF Gr. Combined	Cloth Gaberdine Poly & Cotton 138 cms.	km.	565	LTE	(a) Mafatlal, Bombay (b) JCT, Phagwara	(a) 360 (b) 205	(a) 4.08 (b) 2.32	Lowest Offer. Order split to two after price matching

1	2	3	4	5	6	7	8	9	10	
	<i>Other Fys.</i>									
10.	OF Katni	Copper Ingot	MT	700	Open	HCL, Bombay	700	9.06	-	
11.	O.F. Ambarnath	Copper Ingot	MT	1500	LTE	HCL, Bombay	1500	19.42	Single offer.	
12.	O.F. Chanda	VT Fuze 8A (Empty) Assy. for 130mm. FVC Ammn.	Nos.	12000	Single	ECIL, Hyderabad	12000	9.89	Single source (PSU)	
13.	V.F. Jabalpur	Floor Assy., Shaktiman	Nos.	2530	LTE	(a) CEBCO, JBP (b) Simplex Metalica. JBP.	(a) 1265 (b) 1265	(a) 2.79 (b) 2.79	Order split to 2 estab. vendors at matched price.	
14.	O.F. Ambarnath	Zinc Ingot	MT	1300	LTE	Hindustan Zinc Ltd., Bombay	1300	8.75	Lowest offer.	
15.	O.F. Katni	Copper Ingot	MT	2000	LTE	Hindustan Copper Ltd., Bombay	2000	32.14	Lowest offer.	
16.	V.F. Jabalpur	Hard Top Carbine, Shaktiman	Nos.	2600	Single	Hyd. Allwyn, Hyderabad	2600	7.3	Single developed source.	
17.	O.F. Ambajhari	Aluminium Ingot	MT	2000	Open	MMTC, New Delhi	2000	13.34	Lowest offer.	
	Total =								Rs. 219.81	crores

Note : LTE means Limited Tender Enquiry

[Translation]

Railway Line

3632. SHRI CHUN CHUN PRASAD YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that Bhagalpur-Mandarahil Railway line in Bhagalpur Banks has been damaged at several places due to recent floods during last September, due to which the above line has been closed for trains; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) Tenders for carrying out work necessary for restoration of line have been opened. Work in the field will commence after finalisation of these tenders.

[English]

Rajiv One Million House Scheme Fund in Kerala

3633. SHRI K. MURALEE DHARAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware that the State of Kerala is under disadvantage in allocation of Rajiv One Million Housing Scheme Fund as the allocation is done on Geographical basis; and

(b) whether the Government can consider this to be changed on density of population basis?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) Rajiv One Million Housing Scheme

is a State Sector Scheme of Government of Kerala for which there are no earmarked funds from Central Government budget.

(b) Question does not arise.

Colgate Palmolive Limited

3634. SHRI RAJESH KUMAR : Will the PRIME MINISTER be pleased to state :

(a) whether a number of cases of Colgate Palmolive Ltd., Hindustan Lever and Ponds India Limited are under consideration of Hon'ble MRTP Commission;

(b) if so, the details of such cases referred to the above commission during the year 1993, 1994 and 1995 so far, year-wise;

(c) whether the Commission has given its decision in some of the above cases;

(d) if so, the details thereof; and

(e) the time by which all the cases referred to the Commission during the period are likely to be decided?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). A Statement of cases of investigations/inquiries with the MRTP Commission in respect of M/s. Colgate Palmolive (India) Limited, M/s. Hindustan Lever Limited and Ponds India Limited for the year 1993, 1994 and 1995 yearwise is enclosed.

(c) to (e). The aforesaid cases are at different stages with the MRTP Commission. The Commission is a quasi-judicial body and is required to follow the procedure laid in the MRTP Act, 1969, the Indian Penal Code and the Code of Civil Procedure. The time involved in disposing of the enquiries depends upon the nature and proving of documents etc. As such the matters are subjudice before the Commission and they are empowered to take further necessary action under the provisions of the MRTP Act, 1969.

STATEMENT

Statement of cases of investigations/enquiries with the MRTP Commission in respect of Colgate Palmolive (India) Ltd., Hindustan Lever Ltd. and Ponds India Ltd. for the year 1993, 1994 and 1995 Yearwise

Year	S. No.	Enquiry No.	Name of the Respondent	Allegations	Present Position
1	2	3	4	5	6
1993	1.	RTPE 18/93	Hindustan Lever Ltd., Bombay.	Selling of Shampoo in sachet packs at predatory prices to eliminate competition/competitors.	The matter is listed for evidence on 30.7.1996
	2.	RTPE 45/93	-do-	Merger/Amalgamation of H.L.L. with TOMCO.	Matter is under consideration of the Court.
	3.	MTPE 1/93	-do-	Merger/Amalgamation of H.L.L. with TOMCO.	Matter is under consideration of the Court.

1	2	3	4	5	6
1994.	1.	RTPE 22/94	Hindustan Lever Ltd., Bombay.	Indulging in restrictive trade practice relating to discriminatory sales promotion schemes for selling their products to dealers vis-a-vis Super Bazar, Kendriya Bhandar and Canteen Stores Deptt.	For further consideration on 23.2.1996
	2.	RTPE 23/94	Colgate Palmolive India Ltd. Bombay.	-do-	Next date of hearing is 13.3.1996 to consider adequacy of replies.
	3.	RTPE 24/94	Ponds India Ltd., Bombay.	-do-	For further consideration on 23.2.1996.
	4.	RTPE 89/94	Hindustan Lever Ltd., Bombay	Merger/Amalgamation of Hindustan Lever Ltd., with TOMCO.	Listed for consideration on 18.1.1996.
	5.	RTPE 98/94	-do-	-do-	The matter is under consideration of MRTTP Commission.
1995.	1.	RTPE 178/95	Hindustan Lever Ltd., Bombay.	Discriminary supplies to stockists	The question of issue of Notice of Enquiry under consideration of MRTTP Commission.
	2.	RTPE 247/95	-do-	Predatory pricing of O.K. Soap.	PIR awaited from DG (I&R).
	3.	RTPE 295/95	Colgate Palmolive India Ltd., Bombay.	The restrictive and monopolistic trade practices in the matter of production and pricing of personal care items.	-do-
	4.	RTPE 296/95	Ponds (India) Ltd, Bombay.	-do-	-do-
	5.	UTPE 91/95	Colgate Palmolive India Ltd., Bombay	Disparaging advertisement.	Matter under consideration of MRTTP Commission.

Quality of Medicines

3635. SHRI MRUTYUNJAYA NAYAK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the quality of Revital, Gramoneg, Ranitidine and Rifampicin and some of the other drugs has been steeply deteriorating; and

(b) if so, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) Does not arise.

Gauge Conversion

3636. SHRI HARI KISHORE SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal for the extension of Broad Gauge line from Darbhanga to Raxaul to complete the triangle i.e. Muzaffarpur-Raxaul-Sitamarhi-Darbhanga; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

[Translation]

Book Stalls

3637. SHRI SHAILENDRA MAHTO : Will the PRIME MINISTER be pleased to state :

(a) the number of book stalls allotted in various Railway zones and the number of book stalls allotted to A. H. Wheelers Company during the last three years, year-wise;

(b) the number of Scheduled Caste/Scheduled Tribe and handicapped persons who applied for the allotment of book stalls during the above period, zone-wise;

(c) the number out of them to whom such stalls have been allotted and the number of such applications rejected and under consideration;

(d) whether norms have not been followed in the allotment of book stalls to A. H. Wheelers & Co.;

(e) if so, whether any enquiry has been conducted in this regard;

(f) if so, the details thereof; and

(g) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a)

	1993	1994	1995
No. of book stalls allotted	16	17	11
Allotted to M/s A.H. Wheeler & Co.	-	2	3

(b) and (c). A Statement is attached.

(d) Rules have been followed.

(e) to (g). Do not arise.

STATEMENT

Railway	No. of applications received from SC/ST and handicapped	No. of stalls allotted	No. of applications rejected
Central	2	1	1
Eastern	-	-	-
Northern	-	-	-
North Eastern	-	-	-
Northeast Frontier	6	4	2
Southern	1	-	1
South Central	-	-	-
South Eastern	-	-	-
Western	-	-	-

[English]

Central Government Employees Consumer Cooperative Societies

3638. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether Central Government Employees Consumer Cooperative Society Ltd., New Delhi has more number of Nominated directors on its Board than the elected directors; and

(b) if so, the reasons therefor and the corrective measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) Yes, Sir. As per its operative bye-laws, the Board of Directors of Kendriya Bhandar consists of 17 Directors including Chairman. Government of India nominates the Chairman and eight Directors and the rest eight members are elected.

(b) The Central Government continues to have substantial financial stakes in the Society. As such, to keep effective control over the affairs of the Society, it is necessary to continue to have more number of nominated Directors on its Board.

Construction of Platforms

3639. SHRI PURNA CHANDRA MALIK : Will the PRIME MINISTER be pleased to state:

(a) whether the Government are considering to construct more Platforms at Asansol for running of EMU trains;

(b) whether several trains have to wait for want of platforms at Asansol;

(c) whether it is necessary to run more EMUs; and

(d) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). No, Sir.

(c) and (d). The train services including MEMU services serving Asansol are by and large adequate to cater to the passenger traffic offering in that area. Increase in train services including additional MEMU trains is a continuous process subject to operational feasibility, availability of resources and traffic justification.

Railway Station

3640. PROF. SUSANTA CHAKRABORTY :
SHRI SUKHENDU KHAN :

Will the PRIME MINISTER be pleased to state :

(a) the total amount allocated and spent for the maintenance and development of Howrah Railway Station during the last three years;

(b) whether allocation for Howrah Station is insufficient compared to the need;

(c) whether the Government are contemplating any proposal for construction of new buildings of Railway Stations and carrying out renovation works in the West Bengal;

(d) if so, the details thereof; and

(e) the names of those Railway Stations where the modernisation/renovation works are to be started during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

(c) to (e). New Station Buildings are constructed and renovation of existing buildings undertaken, when so warranted by their age/condition. Although no works in this regard are proposed for the present, modernisation & improvements of existing facilities have been taken up in 1995-96 at Agarpara, Anugraha Narayan Road, Asansol, Baidyabati, Ballygunj, Bandel, Bansberia, Baranagar, Barasat, Barwadish, Barddhaman, Barrackpore, Baruiপুর, Beharampur Court, Belur, Bhabua Road, Bhagalpur, Birati, Bolpur, Buxar, Dashineswar, Dehri-on-Sone, Dhanbad, Durgapur, Duttapukur, Garhara, Gaya, Giridih, Gomoh, Golzarbagh, Halisahar, Hooghly, Howrah, Ichapur, Jamui, Kahalgaon, Kamarkundu, Kancharapara, Kankinara, Khardah, Khusrupur, Koderma, Konnagar, Krishnanagar City, Malda Town, Mananpur, Memari, Mughalsarai, Naihati, Nailikul, New Alipur, Rafiganj, Rajendrangar, Ranaghat, Sahebganj, Saktigarh, Santipur, Sealdah, Sonarpur, Tinpahar and Titagarh. Remodelling of station buildings have also been sanctioned at Belur and Diamond Harbour.

Railway Station

3641. SHRI CHANDRESH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether approach road between LC Gate No. 188 and Hapa Railway Station, Western Railway is in dilapidated condition;

(b) the estimated expenditure to be incurred thereon; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The approach road between LC Gate No. 188 and Hapa Railway Station requires certain petty repairs.

(b) Rs. one lakh (approx.).

(c) Necessary action for undertaking repairs has already been initiated.

Housing and Shelter Improvement Scheme

3642. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the performance of Housing and Shelter Improvement Scheme has been unsatisfactory;

(b) if so, the reaction of the Government thereto;

(c) the State-wise efforts made by the Government in this regard during the last three years;

(d) the amount released by HUDCO in this regard during last three years; and

(e) the details of amount yet to be released?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). The progress under the Scheme of Housing & Shelter Upgradation (SHASU) of Nehru Rozgar Yojana (NRY) has not been satisfactory. This was mainly due to the fact that States were not coming to furnish Government guarantee to Housing & Urban Development Corporation (HUDCO) on behalf of their Urban Local Bodies (ULBs) in respect of the sanctioned schemes for fear of non-recovery of HUDCO's portion of loan. The matter was taken up with the States vigorously through Review Meetings and correspondence at the highest level. Many of the States have now accepted the Scheme and realised to potential benefits to the urban poor beneficiaries. Secondly, the Scheme was earlier restricted to be implemented in the urban areas having population between one lakh and 20 lakhs. Recently, one request from several States, the population criterion has been relaxed and its implementation has been permitted even in the towns having population below on lakh. It is expected that the States will now formulate more schemes and submit them to HUDCO for lifting Central subsidy and funds. The details of number of Schemes sanctioned (State-wise) by HUDCO during the last three years, i.e. from 1992-93 to 1994-95, and details showing the number of dwelling units involved in such sanctioned schemes are given in the enclosed statement.

(d) and (e). During the last three years, i.e. 1992-93 to 1994-95 Central funds of the order of Rs.38.56 crores were placed at the disposal of HUDCO. HUDCO has released an amount of Rs.25.97 crores to the State implementing agencies during this period. Thus, a sum of Rs.12.59 crores remains with HUDCO pending release.

STATEMENT

Nehru Rozgar Yojana Scheme of Housing & Shelter Upgradation

S.No.	Name of State/UT	No of Schemes sanctioned by HUDCO during 1992-93 to 1994-95	No. of Dwelling units involved in the sanctioned schemes
1.	Andhra Pradesh	15	49,337
2.	Bihar	5	43,046
3.	Gujarat	1	1,000
4.	Haryana	2	5,616
5.	Karnataka	-	-
6.	Kerala	2	1,300
7.	Madhya Pradesh	-	-
8.	Maharashtra	11	22,033
9.	Orissa	3	2,501
10.	Punjab	-	-
11.	Rajasthan	1	27
12.	Tamil Nadu	22	9,726
13.	Uttar Pradesh	-	-
14.	West Bengal	8	23,500
15.	Goa	-	-
16.	Arunachal Pradesh	-	-
17.	Assam	3	8,241
18.	Himachal Pradesh	12	992
19.	Jammu & Kashmir	1	1,396
20.	Manipur	1	1,000
21.	Meghalaya	-	-
22.	Mizoram	3	1,775
23.	Nagaland	-	-
24.	Sikkim	1	1,000
25.	Tripura	3	1,583
26.	A & N Islands	1	500
27.	Chandigarh	-	-
28.	D & N Haveli	1	45
29.	Daman & Diu	-	-
30.	Pondicherry	-	-
31.	Delhi	-	-
Total		96	1,76,614

[Translation]

Gauge Conversion in M.P.

3643. SHRI SUSHIL CHANDRA VARMA : Will the PRIME MINISTER be pleased to state :

(a) the names of the Metre Gauge and Broad Gauge Railway Lines in Madhya Pradesh;

(b) the names of the Railway Lines which have been converted into Broad Gauge;

(c) the total length of Railway Line converted into Broad Gauge so far; and

(d) the programme for converting the railway lines in broad gauge during 1995-1996?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The details are given as under :

MADHYA PRADESH

Metre Gauge Lines	Broad Gauge Lines
1. Ratlam-Indore-Khandwa	1. Bombay-Delhi trunk route
2. Ratlam-Jawad Road	2. Itarsi-Amla-Nagpur trunk route
3. Ujjain-Fatehabad-Chandratiganj	3. Manikpur-Itarsi main line
	4. Maksi-Guna branch line
	5. Guna-Bina branch line
	6. Bina-Katni branch line
	7. Katni-Singrauli branch line
	8. Satna-Rewa branch line
	9. Amla-Parasia branch line
	10. Guna-Gwalior branch line
	11. Katni-Anuppur-Bilaspur-Urkura-Durg-Gondia
	12. Morwa-Katni
	13. Anuppur-Bishrampur
	14. Bilaspur-Raigarh
	15. Durg-Dallirajahara
	16. Amagura-Kirandul
	17. Raigarh-Titlagarh
	18. Champa-Gevra Road
	19. Tumsar-Tirodi
	20. Anas-Ratlam
	21. Nagda-Ratlam
	22. Ratlam-Nagda
	23. Nagda-Thuria
	24. Nagda-Ujjain
	25. Ujjain-Bhopal
	26. Ujjain-Dewas-Indore
	27. Neemuch-Jawad Road.
	28. Baridan-Chirimiri
	29. Dairitila-Tigerhill
	30. Jamga-Durg-Dareksa
	31. Raipur-Khariria Road

(b) and (c). No rail line have so far been converted into broad gauge in the State of Madhya Pradesh which has about 75% of its rail net work on broad gauge. However, gauge conversion work is currently in progress on Parasia-Chhindwara, Nonera-Bhind and Neemuch-Ratlam sections. The following sections have also been included in the Action Plan for gauge conversion to be taken up in the coming years :-

1. Jablapur-Gondia
2. Ratlam-Khandwa
3. Nonera-Bhind

(d) Gauge Conversion of Parasia-Chhindwara section is targetted for completion during 1995-96.

[English]

Over Bridges

3644. SHRI HANNAN MOLLAH : Will the PRIME MINISTER be pleased to state :

(a) whether all the platforms of Howrah are to be connected by over-bridges for smooth movement of passengers;

(b) whether any steps have been taken so far;

(c) if so, the details thereof; and

(d) if not, the time by when it is likely to be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). As Howrah Railway Station is a terminal station where all the platforms are connected at one end through a concourse of sufficient size, there is no proposal to construct a foot-over-bridge connecting all the platforms. However, work of provision of a foot-over-bridge connecting the Main and the South complexes, at Howrah, has been taken up at a cost of Rs. 48.95 lakh.

New Techniques

3645. DR. VASANT NIWRUTTI PAWAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any plans to improve the revenue earnings without resorting to fare/freight increase every year;

(b) whether there are any plans to reduce operational costs and expenditure by adopting new techniques;

(c) whether the Government intends to engage the services of any private consultancy firm to survey and suggest ways to reduce the expenditure; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). It has been the continuous endeavour on part of the

Railways to augment earnings and contain expenditure due to which the increase in fares and freights has always been less than the increase in input costs. As a results of various innovative measures taken, the Railways now plan to carry 398 Million Tonnes of freight traffic as against 318 Millions carried in 1990-91. Also due to the continuous economy drive and modern techniques adopted, the Operating Ratio which was as high as 92.0% in 1990-91 has improved to 82.6% in 1994-95.

(c) No, Sir.

(d) Does not arise.

MRTS in Calcutta

3646. SHRI BASUDEB ACHARIA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Ministry have formulated any scheme to expand the MRTS in and around Calcutta;

(b) if so, the details thereof;

(c) whether Salt Lake and other areas including proposed New Calcutta are to be connected under MRTS;

(d) if so, the details thereof; and

(e) initiative taken by the Ministry in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K.DHAWAN) : (a) No, Sir.

(b) to (e). Does not arise.

[Translation]

KVIC-Employment Scheme

3647. SHRI SURENDRA PAL PATHAK : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to launch special employment programme in some selected districts of Uttarakhand in Uttar Pradesh through Khadi and Village Industries Commission;

(b) if so, the details thereof;

(c) whether this special employment programme is a part of the target fixed by KVIC for providing employment in Uttarakhand; and

(d) if not, the details of amount sanctioned for this programme, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) to (d). Action has been initiated by the KVIC to launch the District Special Employment Programme in the following Districts in Uttarakhand in Uttar Pradesh to generate employment opportunities for a maximum of 20,000 people with a total outlay of Rs. 40 crores in three years' time :

1. Almora-Pithoragarh
2. Chamauli-Uttarkashi

KVIC has already taken up 4 blocks in Uttarakhand under its 125 priority block development programme to generate employment opportunities for 4000 people by the end of 1996-97 with a total outlay of Rs. 12 crores as follows :

District	Block
Dehradun	Ukhimat
Pithoragarh	Pali
Almora	Takula
Nainital	Rudrapur

[English]

Trade of Human Organ

3648. SHRI RAM NAIK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that the eye banks in Maharashtra have requested for certain amendments in the Transplantation of Human Organs Act, 1994;

(b) if so, the details thereof; and

(c) the Government's reaction thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) and (c). Does not arise.

BOLT Scheme

3649. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Railways plan to relax some of the conditions in the Build Own Lease Transfer (BOLT) Scheme which has found very few takers; and

(b) if so, the Railways' latest thinking on the Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Some of the conditions related to BOLT have already been relaxed to make the scheme more attractive for the investors. Recently, 5 years Tax Holiday has been made applicable to investors for investment in Railways infrastructure under BOLT Scheme.

Essential Fittings

3650. SHRIMATI MALINI BHATTACHARYA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that some trains are running without the essential fittings;

(b) whether Railway Authorities are not providing essential spare parts to the concerned departments;

(c) if so, the number of accidents took place during this year in absence of the essential fittings; and

(d) the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) All trains are given a thorough check before commencement of any journey. During examination the essential/safety fittings, if found defective/deficient are made good. No train is permitted to start with safety fittings deficient.

(b) Every endeavour is made by the railways to ensure adequate and timely availability of essential spare parts to concerned departments.

(c) There has been no case of Train accident during the year due to missing of essential fittings.

(d) Does not arise.

Doubling of Railway Line

3651. SHRI MULLAPPALLY RAMCHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to double the Railway Line from Shoranur to Kuttipuram;

(b) if so, the time by which the work is likely to be commenced; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) It has been decided to take up construction of a new BG link between Guruvayur and Kuttipuram under BOLT (Build, Own, Lease and Transfer) Scheme. On completion of this work it will serve the purpose of doubling between Shoranur and Kuttipuram via Trichur.

Coir Board

3652. SHRI THAYIL JOHN ANJALOSE : Will the Minister of INDUSTRY be pleased to state :

(a) the activities undertaken and results achieved by the Coir Board during the last three years in Kerala; and

(b) the action plan drawn up for the development of Coir industry in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) For the development of coir industry in Kerala, the Coir Board undertakes, assists and encourages scientific, technological and economic research, promotes export of coir and coir products, develops domestic market, promotes co-operative organisations among the producers, collects statistics on all matters relating to coir industry and progressive modernisation is undertaken in the manufacture of coir and coir products. In order to achieve these objectives, the Coir Board has been implementing certain schemes in Kerala since the beginning of Eighth Plan period. These Schemes are as under :

- (i) Science and Technology;
- (ii) Domestic Market Development;
- (iii) Export promotion;
- (iv) Strengthening of National Level Training Institute;
- (v) Indigenisation of Hindustan Coir;
- (vi) Support for Training Infrastructure;
- (vii) Welfare Measures;
- (viii) Quality Improvement, Modernisation and Training; and
- (ix) Mahila Coir Yojana.

Implementation of various development schemes by the Coir Board has accelerated the pace of development of the industry in Kerala. Through intensive research undertaken by the Coir Board, it has been possible to find new methods for extraction of fibre and processing and manufacture of end-products have been introduced. Other achievements are : identification of new user areas for potential utilisation of coir, coir waste, coir pith; development of motorised ratt and automatic spinning machine; introduction of a new bio-technological product 'coir ratt' for reducing retting period of coconut husk; etc. More than 450 candidates received training at National Coir Training and Design Centre at Alleppy. An amount of Rs. 50 lakhs was released to Kerala State Coir Workers Welfare Fund Board for implementation of welfare schemes such as monthly pension, medical assistance, marriage assistance, etc. to coir workers. Under 'Mahila Coir Yojana', 163 women from Kerala were trained in spinning coir yarn on motorised ratt out of whom 100 were provided financial assistance to purchase motorised ratt. Financial assistance were provided for the construction of RCC tanks to 100 societies in Kerala. Some of the societies were supplied with pith plus and urea to convert coir pith into organic manure. Rs. 22.05 lakhs have been released during the period as financial assistance for modernising 324 loom shades in Kerala. An amount of Rs. 10.79 lakhs was released as financial assistance for setting up a common facility centre at Alleppy, Aryad, Pattanakkan and Kanjikuzhy. During the observation of quality year in 1993-94, 8201 coir workers participated in 44 quality camps and 105 workers were honoured with awards. Under the Scheme of Cooperativisation, an amount of Rs. 58.21 lakhs was released to Kerala

towards share capital, managerial subsidy, etc. An Integrated Coir Development Project in Kerala with a project cost of Rs. 44.24 crores in being implemented. For domestic market development during the last three years, an amount of Rs. 940.94 lakhs has been spent. An amount of Rs. 455.40 lakhs has been released to Government of Kerala for settlement of rebate claims during the last three years. Through efforts made towards development of brown fibre, its production in Kerala increased from 10,000 tonnes to 16,500 tonnes. Ninety seven percent of total export of 118,391 tonnes of coir products valued at Rs. 397.16 crores during the last three years was from Kerala.

(b) Coir Board has not formulated separate action plan for development of coir industry in Kerala. However, the Board has formulated a 10-year plan for development of coir industry in India. The 10-year plan envisages stepping up of production of fibre to 5 lakh tonnes by the end of the terminal year, i.e. 2005-2006 from the current level of production of 2.5 lakh tonnes. Kerala State will benefit from this plan as 80 percent coir industry is located in Kerala.

Blasting of Rocks

3653. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether a platoon of Border Roads Organisation is posted at Ratura (Rishikesh-Badrinath Road);

(b) if so, whether the explosive meant for blasting the rocks are stored at a place which proper from the safety point of view and is a hazard to the population residing near the store;

(c) if so, whether the Government propose to shift this explosive store somewhere else; and

(d) if so, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No, Sir. Only a small detachment is located there.

(b) No explosives are kept at this location.

(c) and (d). Do not arise.

Electronic Units

3654. SHRI ANNA JOSHI : Will the PRIME MINISTER be pleased to state :

(a) the number of electronic units in public sector and turnover of each during the last three years and April to September 1995-96, Unit-wise;

(b) the particulars of the units which are making profits and incurring losses for the last three years;

(c) the reasons for the losses, Unit-wise; and

(d) the details in regard to the manpower engaged in each unit at present?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) There are three public sector enterprises namely, M/s. CMC Ltd., M/s. Semiconductor Complex Ltd. (SCL) and M/s Electronics Trade and Technology Development Corporation (ET & T) Ltd., under the administrative control of Department of Electronics (DOE). Their turnover during the last three years and upto September, 1995 is as under :

(Rs. in Crores)

Year	CMC Ltd.	SCL Ltd.	ET&T Ltd.
1992-93	133.39	65.35	73.07
1993-94	115.06	32.00	64.71
1994-95	145.56	32.77	49.27
1995-96 (upto September, 95)	68.87	8.01	9.12

(Provisional)

(b) The profit/(loss) during the last three years is as follows :

(Rs. in Crores)

Year	CMC Ltd.	SCL Ltd.	ET&T Ltd.
1992-93	2.93	7.42	(4.41)
1993-94	(9.55)	1.21	(6.62)
1994-95	7.46	1.05	(12.22)

- (c) (i) The loss incurred during 93-94 by CMC Ltd. was due to provision of extraordinary items on account of obsolescence of old spare parts, Bad and doubtful debts, retrospective increase in line charge by the Department of Telecommunication (DOT) and provision for future wage revision.
- (ii) The loss incurred by ET & T was due to decrease in turnover and increase in the interest burden on borrowings.

(d) Manpower engaged at present in these enterprises :

PSUs	No. of Employees
CMC Limited	2586
SCL Limited	849
ET & T Limited	372

In addition, there are central public sector units dealing with electronics related items under the administrative control of other Ministries/Departments namely, Ministry of Defence for Bharat Electronics Limited (BEL), Ministry of Science and Technology for Central Electronic Limited, Ministry of Industry for Rajasthan Electronics and Instrumentation Ltd. and Department of Atomic Energy for Electronics Corporation of India Limited. The information available in respect of these PSUs is given in the Annexure.

ANNEXURE

Details of Central PSUs dealing with Electronics related items

(Rs. in lakhs)

S. No.	Name of PSU	Gross Sales (Turnover) during			Net Profit/Loss			No. of Regular Employees as on 31.3.94
		93-94	92-93	91-92	93-94	92-93	91-92	
1.	Bharat Electronics Ltd.	84807	77162	71480	3386	3093	3575	18422
2.	Central Electronics Ltd.	4672	4691	3977	-87	340	255	943
3.	Electronics Corpn. of India Ltd.	32894	28607	22206	648	110	-2758	7395
4.	Rajasthan Electronics and Instruments Ltd.	1888	1320	957	31	23	16	178

[Translation]

Electrification of Railway Line

3655. DR. SATYNARAYAN JATIYA : Will the PRIME MINISTER be pleased to state :

(a) the date of completion of electrification of Baroda-Ratlam-Kota Section and Ratlam-Nagda-Ujjain-Bhopal Section of the Western Railway;

(b) whether Indore-Ujjain section will be electrified;

(c) if so, the time by which it is likely to be completed;

(d) whether the proposals to introduce EMU trains on the said routes are under consideration; and

(e) the time by which EMU trains are likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The dates of completion of these projects are as under :

Section	Date of Completion
Borada-Ratlam-Kota	Dec. 87
Ratlam-Nagda	Mar. 87
Nagda-Ujjain-Bhopal	Mar. 92

(b) At present, there is no proposal to electrify Indore-Ujjain section.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

[English]

Enathu Bridge

3656. SHRI KODIKUNNIL SURESH : Will the PRIME MINISTER be pleased to state :

(a) whether Union Government have received any memorandum from State Government of Kerala for the renovation of Enathu Bridge;

(b) if so, the details thereof;

(c) whether Union Government have laid down any condition for the renovation of the Bridge;

(d) if so, the details thereof and the reaction of Government of Kerala thereto; and

(e) the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). A request was received by the Ministry of Defence from the Government of Kerala for providing Army assistance for the repair of Enathu Bridge. Reconnaissance was carried out by a team of Army personnel and it was found that it was not feasible

to repair the existing bridge as it was of old vintage. Making it technically feasible to launch another bridge at the site required launching of six sets of 110' bailey bridge. A confirmation was sought from the State Government as to whether the pier No. 4 was capable for taking maximum load of 100 tons or/not. It was also suggested that the State Government should provide for timber decking for the bridge. Since the requirement was of permanent nature, it was considered that the assets should be taken over by the State Government including the transportation cost.

2. The State Government after re-examining the issues found that the pier would not be able to take up the load as mentioned. As the problem was with the sunken pier and not deck, alternate method to repair the pier was resorted to by the State Government. It has been reported that the repair work of the pier has been started by the State Government.

Vacancies of Judges

3657. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) the total number of sanctioned posts of Judges of Supreme Court and High Courts, court-wise, as on April 1, 1995;

(b) the total number of Judges in position, court-wise;

(c) total number of Judges in position who belong to the religious minorities, court-wise; and

(d) total number of judges who belong to OBCs, court-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). The requisite information is given in the enclosed statement.

(c) and (d). There being no reservations in appointments of Judges of High Courts/Supreme Court on the basis of caste or religious community, information is not maintained separately for religious minorities or OBCs.

STATEMENT

S.No.	High Court	Sanctioned Strength	Judges/Additional Judges in position as on 1-4-1995
1	2	3	4
1.	Allahabad	70	66
2.	Andhra Pradesh	30	26
3.	Bombay	54	39
4.	Calcutta	48	35
5.	Delhi	31	25

1	2	3	4
6.	Gauhati	17	14
7.	Gujarat	30	23
8.	Himachal Pradesh	8	5
9.	Jammu and Kashmir	11	9
10.	Karnataka	30	26
11.	Kerala	24	20
12.	Madhya Pradesh	31	24
13.	Madras	29	24
14.	Orissa	15	12
15.	Patna	37	31
16.	Punjab and Haryana	37	30
17.	Rajasthan	26	21
18.	Sikkim	3	2
Total		531	432
II	Supreme Court	26	24

HUDCO Loan to A.P.

3658. SHRI BOLLA BULLI RAMAIAH :
SHRI D. VENKATESWARA RAO :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether Housing and Urban Development Corporation (HUDCO) has sanctioned loan to Andhra Pradesh during 1994-95 and 1995-96 (till date);

(b) if so, the amount of loan sanctioned;

(c) the details of its utilisation; and

(d) the total amount of loan sanctioned by HUDCO to other states during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). As reported by HUDCO, the amount of loan sanctioned to different borrowing agencies in Andhra Pradesh during 1994-95 and 1995-96 (as on 31.10.1995) for various housing and urban development projects is as given below :

Year	Loan Amount Sanctioned (Rs. in Crores)
1994-95	76.41
1995-96 (as on 31.10.95)	32.57

(c) The fund release of HUDCO is linked with the utilisation of fund released earlier and commensurate with physical progress achieved. The State Government

has reported that the loan sanctioned by HUDCO is being fully utilised by the agencies by filing loan applications based on the progress of construction. As reported by HUDCO, the amount of loan released to different borrowing agencies in Andhra Pradesh during the year 1994-95 and 1995-96 is Rs. 78.79 crores and Rs. 17.63 crores respectively.

(d) HUDCO sanctioned loan amount of approximately Rs. 1687 crores during 1994-95 and Rs. 571.41 crores during 1995-96 (as on 31.10.1995) to all other States/U.Ts except Andhra Pradesh.

Rail Over Bridge

3659. SHRI DWARAKA NATH DAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal for construction of over-bridge of Karimganj Railway level crossing on National Highway-44; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

Train for Delhi

3660. SHRI DHARAMPAL SINGH MALIK : Will the PRIME MINISTER be pleased to state :

(a) whether there is no direct train from Lehragaga, Sunam and Sangrur to Delhi;

(b) whether Jammu Tawi and Madras Express running through these stations have been suspended;

(c) if so, the reasons therefor; and

(d) the steps proposed to be taken to introduce new train and to restore the above trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). Madras-Jammu Tawi, Navyug and Himsagar Express trains which were diverted in the aftermath of floods and breaches in September, 1995 have since been restored to run via Lehra Gaga, Sunam and Sangrur from 26.11.95. There is no proposal to introduce any more trains on this route due to resource and operational constraints.

[Translation]

Ownership Rights on Shopkeepers

3661. SHRI DATTA MEGHE :
SHRI RAMESH CHENNITHALA :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Delhi have made any announcement or any proposal to the Union

Government to provide Townership right to the Shopkeepers in Delhi;

- (b) if so, the details thereof; and
- (c) the reaction of the Union Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) No proposal from the Government of Delhi has been received to provide ownership right to the shopkeepers in Delhi.

- (b) and (c). In view of (a) above, does not arise.

Use of Hindi

3662. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

(a) the percentage of cases in which judgements were delivered in Hindi by the Income Tax Tribunals set up in the Hindi Speaking States during the last three years;

(b) whether the Income Tax Tribunals generally deliver their judgement in English language;

(c) if so, the reasons therefor;

(d) the steps taken to ensure maximum use of Hindi language by the tribunals set up in the Hindi Speaking States; and

(e) if not the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) No original decisions in Hindi have been given during the last three years by the Benches of the Income Tax Appellate Tribunal located in Hindi speaking states. However, in Hindi speaking states, orders delivered in English are translated into Hindi and these orders are published in the monthly bulletin of the Tribunal.

(b) Yes, Sir.

(c) The members posted in the various Benches of the Tribunal are not necessarily Hindi speaking. Every Bench of the Tribunal consists of an Accountant Member and a Judicial Member. If one of the Members constituting the bench does not know Hindi, there is no scope for that Bench either to appreciate arguments advanced in Hindi or to deliver orders in Hindi.

(d) and (e). Following steps have been to ensure maximum use of Hindi by the Benches of the Tribunal located in Hindi speaking states :

- (i) Documents drawn up in Hindi can be filed before the Benches of the Tribunal located in the states of Gujarat, Maharashtra, Uttar Pradesh, Punjab, Chandigarh, Delhi, Madhya Pradesh, Rajasthan and Bihar. Orders have also been issued for providing that the

Benches of the Tribunal located in these states at their discretion may permit the use of Hindi in proceedings before them and pass orders in Hindi.

- (ii) Provisions contained in the Official Languages Act, 1963, Official Languages (Use for Official Purpose of the Union) Rules, 1976 and Annual Programme issued by the Department of Official Language are being implemented in Benches of the Tribunal located in Hindi speaking states. In all Hindi speaking states, notices for hearing, adjournment, etc. are issued in Hindi only. Progress made in the use of Hindi is regularly reviewed in the meetings of the Official Languages Implementation Committee meetings of these Benches.

Honey Production

3663. SHRIMATI GIRIJA DEVI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to promote production of honey;

(b) whether areas for production of honey has since been identified;

(c) whether the Government have formulated any scheme in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) to (d). Yes, Sir. As far as KVIC is concerned on 2nd October, 1995 It has launched a National Programme on Bee-Keeping Development with a view to developing this industry intensively during the coming three years. The Programme will be implemented through directly aided institutions. 99 projects of 21 states and will be implemented with a total cost of Rs. 110 crores generating employment for 50,000 artisans. It is envisaged that 1500 Metric Tonnes of Apiary Honey and 10 tonnes bees wax and 350 Metric Tonnes Dorsata Honey valued at Rs. 120.00 crores will be produced annually. In addition, Ministry of Agriculture also undertakes activities for promotion of this sector.

[English]

Smoking Causes Cataract

3664. SHRI TARA SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether inhalation of smoke of any kind including smoking leads to cataract;

(b) if so, the details thereof;

(c) whether the Government propose to formulate scheme to create awareness among masses against evils of smoking; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) It has been reported that smoking and inhalation of smoke may be one of the risk factors in causation of cataract.

(b) As per enclosed Statement.

(c) and (d). There is already a statutory warning that smoking is hazardous to health.

STATEMENT

To find out the affects of smoking of cigarettee and beedies in causation of cataract, studies were undertaken in Maryland, U.S.A. and Madras in India. In the U.S.A. the studies of persons in the age group 10-40 years were undertaken by Clayton et al, Harding, Harding and Van Heyningen, and Flaye et al. It was reported that out of 838 watermen in Maryland free from other probable causes, 229 who smoked developed nuclear cataract and this was dose dependent. When smoking was stopped for a reasonable length of time, the susceptibility to Cataract formation was less. It was assumed that changes in the cadmium and Vit. C levels in the blood might be responsible for Cataractogenesis in the smokers. These might be causing oxidative damage to the lens and produce cataract.

Similarly a total of 159 cases divided into four groups were studied. They all belonged to lower middle class and were treated at Staniey Medical College Hospital, Madras. Age ranged between 30-58 years.

It was found that there was significantly high accumulation of cadmium in the lenses of smokers with cataract in all the three age groups i.e. 40-50, 51-55 and 56-58. It was also found that while there was two fold increase in the lense cacmium in the 40-50 age

groups, it was six fold in the case of others. It was noticed that cadmium was present to only 1/3rd of the level in beedies compared with cigarettes smokers. Vit. C levels in lens tissue and lens proteins were found less than normal in smokers of Cigarettes whereas the change in level of Vit.C in the case of beedi smokers was not significant.

As a result of these studies it could be concluded that smoking was responsible for increase in the levels of cadmium and decrease in the levels of Vit. C which is one of the causes for Cataract. But these symptoms are reversible with cessation of smoking.

[Translation]

Halts/Stoppages

3665. SHRI N.J. RATHWA : Will the PRIME MINISTER be pleased to state :

(a) the details of the halts/stoppages of Express Trains provided at the railway stations in the country, especially in Gujarat during the last three years and the current year;

(b) whether proposals have been received to provide more stoppages of Express Trains in Gujarat;

(c) if so, the details thereof and the steps taken by the Government in this regard; and

(d) the time by which the proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) During 1992-93 to 1995-96 (till November '95) 24 additional stoppages of Mail/Express trains have been provided in Gujarat. Figures for the entire country are being collected and will be laid on the Table of the Sabha.

(b) Yes, Sir.

(c) and (d). A statement is attached.

STATEMENT

Suggestions have been received for the following stoppage

Stations	Trains
1	2
1. Navsari	- 2961/2962 Avantika Express.
2. Umbargam Road	- 9017 Saurashtra Janata Exp. 9055/9056 Sayaji Nagari Exp. 9107/9108 Bombay-Ahmedabad Janata Exp. 9021/9022 Flying Ranee.
3. Amalsad	- 9023 Bombay-Ferozpur Janata Exp. 9011/9012 Gujarat Exp. 9057/9058 Valsad-Vadodara Intercity Exp.

1	2
4. Vapi	- 2925/2926 Pashim Exp. 2471/2472 Swaraj Exp. 2961/2962 Avantika Exp. 5063/5064 Avadh Exp. 9005 Saurashtra Mail 2933/2934 Karnavati Exp. 6333/6334 Rajkot-Trivandrum Exp. 6335/6336 Gandhidam-Trivandrum Exp. 6337/6338 Rajkot-Cochin Exp. 2953/2954 August Kranti Rajdhani Exp. 2955/2956 Bombay-Jaipur Exp.
5. Bilimore	- 9017/9018 Saurashtra Janata Exp. 1095/1096 Ahimsa Exp. 9031/9032 Kutch Exp.
6. Udhna	- All Mail/Express Trains.
7. Sanjan	- 9011 Gujarat Exp. 9021/9022 Flying Ranes.
8. Bhilad	- 9011 Gujarat Exp. 9215/9216 Saurashtra Exp.
9. Valsad	- 2471/2472 Swaraj Exp., 2951/2952 Rajdhani Exp., 5063/5064 Avadh Exp. 2009/2010 Shatabdi Exp. 2933/2934 Karnavati Exp. 2955/2956 Bombay-Jaipur Exp.
10. Maroli	- 9057/9058 Valsad-Vadodara Exp. 9011/9012 Gujarat Exp.
11. Bhestan	- 9215/9216 Saurashtra Exp.
12. Karambali	- -do-
13. Pardi	- -do-
14. Sachin	- 9215/9216 Saurashtra Exp.
15. Udyada	- 9012 Gujarat Exp.
16. Vyara	- 6045/6046 Navjeevan Exp. 6501/6502 Ahmedabad-Bangalore Exp.
17. Miyagam Karjan	- 9011/9012 Gujarat Exp.
18. Surat	- 2951/2952 Rajdhani Exp.
19. Navapur	- 4245/4246 Tapti Ganga Exp. 4243/4244 Surat-Varanasi Exp.
20. Sayan	- 9019/9020 Gujarat Queen.
21. Champaner Road	- 1269/1270 Rajkot-Bhopal Exp. 9165/9166 Sabarmati Exp.
22. Kharasaliya	- -do-
23. Samalaya	- -do-
24. Kim	- 9057/9058 Valsad-Vadodara Exp. 9055/9056 Sayaji Nagari Exp. 9011/9012 Gujarat Exp. and all Exp. trains.
25. Bharuch	- 6045/6046 Navjeevan Exp. 6335/6336 Trivandrum-Gandhidam Exp.
26. Bajva	- All Express trains.
27. Derol	- 5063/5064 Avadh Exp. 9165/9166 Sabarmati Exp.

1	2
28. Amkleshwar	- 9008 Ahmedabad Janata Exp. 2471/2472 Swaraj Exp. 2009/2010 Shatabdi Exp. 2933/2934 Karnavati Exp.
29. Maninagar	- 2933/2934 Karnavati Exp. 1270 Bhopal-Rajkot Exp. and all trains.
30. Kharsaliya	- 9023/9024 Bombay-Ferozpur Janata Exp.
31. Godhra	- 2955/2956 Bombay-Jaipur Exp.
32. Halvad	- 6335/6336 Gandhidam-Trivandrum Exp.
33. Sanand	- 9153/9154 Ahmedabad-Hapa Exp.
34. Than	- 2477/2478 Hapa-Jammu Tawi Exp. 7017/7018 Secunderabad-Rajkot Exp. 6333/6334 Rajkot-Trivandrum Exp. 6337/6338 Rajkot-Cochin Exp.
35. Padadhari	- 9153/9154 Ahmedabad-Hapa Exp. 9215/9216 Saurashtra Exp.
36. Surendra Nagar	- 8401/8402 Okha-Puri Exp.
37. Khambaliya	- -do-
38. Than	- -do-
39. Wankaner	- -do-
40. Kalol	- 4827/4828 Ranakpur Exp.
41. Unjha	- -do-
42. Sidh-pur	- -do-
43. Mahesana	- 2905/2906 Ashram Exp.
44. Dangarwa	- 9903/9904 Ahmedabad-Delhi Exp.
45. Kali Raod	- -do-
46. Sabarmati	- All Express trains.
47. Bavala	- 9945/9946 Girnar Exp.
48. Arnej	- 9935/9936 Ahmedabad-Bhavnagar Exp.
49. Songarh	- 9809/9810 Shetrunji Exp. 9935/9936 Ahmedabad-Bhavnagar Exp.

The requests are examined and stoppage wherever found justified and feasible are provided.

Railway Reservation

3666. SHRI RAMASHRAY PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to introduce the facility of reservation of return journey to all the major Railway Stations at the General Reservation Counter in Parliament House;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Bookings for onward and return journey reservations can be made at the Parliament House reservation counters for all trains originating from the stations linked to the reservation system at New Delhi. Besides, reservations for other trains passing through these

stations can also be secured to the extent quotas are available there. For return journey reservations from Bombay, Calcutta, Madras and Secunderabad systems, reservations requests received in the Parliament House reservation office are transmitted to the New Delhi reservation office every evening, fed into the terminals and the status of reservation is advised on the following day.

The facility of onward and return journey reservations from the stations linked to the other four reservation systems can become available at all reservation offices, including Parliament House reservation office with the networking of the five reservation systems. For this purpose the work of development of necessary networking software has been taken up.

(c) Does not arise.

*[English]***Unani Medicine**

3667. SHRIMATI CHANDRA PRABHA URS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have decided to set up National Institute of Unani Medicine at Bangalore;

(b) if so, whether the Karnataka Government has agreed to allot land for the above purpose;

(c) if so, the extent of land required and the extent of land proposed to be allotted by the Karnataka Government; and

(d) the amount proposed to be spent on the above institute during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEM OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : (a) to (d). Yes, Sir. It has been decided to set up a National Institute of Unani Medicine at Bangalore on 55 acres and 2 guntas of land provided by the Government of Karnataka free of cost. The foundation stone for the building has already been laid on 8.11.1995 and a provision of Rs. 100.00 lakh exists for the Institute during the current year i.e., 1995-96.

*[Translation]***Pending Cases in Tribunals**

3668. SHRI KASHIRAM RANA :
SHRI RAM TAHAL CHOUDHARY :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of cases pending for the last three years, five years and eight years with the various Rent Control Tribunals in the Tis Hazari under the Delhi Rent Control Act as on 30 September, 1995 and the reasons for delay in disposing of these cases; and

(b) the steps taken by the Government for speedy disposal of these cases within a prescribed time limit?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) The details showing the pending cases as on 30.9.1995 with various Rent Tribunals in Tis Hazari under the Delhi Rent Control Act are given in the Statement. Adjournment by the parties, non-appearances of witness, strike by lawyers, less number of courts etc. are the basic reasons for delay in disposing of these cases;

(b) In order to consider the problem of arrears of cases in courts and find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices of the High Courts was held on 4.12.1993, under the Chairmanship of the Prime Minister. The resolutions adopted in the conference have been commended to all the State Governments/U.Ts. Administrations and High Court including Delhi Court for necessary follow up action. Further, the Registrar of Delhi High Court had informed that courts subordinate to Delhi High Court are making every possible efforts to expedite the disposal of pending cases. The disposal of cases depends upon various factors and as such it is not possible to fix a time limit for their disposal.

STATEMENT

Referred to in Reply to part (a) of the Lok Sabha Unstarred Question No. 3668 for 20.12.95.

Pending cases as on 30.9.95 with the Various Rent Control Tribunals in the Tis Hazari Under the Delhi Rent Control Act.

1. No. of cases pending as on 30.9.95	- 15790
2. No. of cases more than 3 years old	- 2644
3. No. of cases more than 5 year old	- 2987
4. No. of cases 8 years old	- 2584

Unemployment Stimulating Terrorism

3669. DR. MUMTAZ ANSARI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware that unemployment is stimulating terrorism;

(b) if so, the reasons therefor; and

(c) the measures adopted/being adopted by the Government to check it?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). Unemployment has sometimes been regarded as one of the several factors that causes terrorism, but direct co-relationship between unemployment and terrorism is difficult to establish.

(c) As far as urban areas are concerned, a number of measures have been taken to increase employment opportunities for the urban poor, which include the

Centrally sponsored schemes of Nehru Rozgar Yojana (NRY), which aims at generating self-employment and wage employment for the urban poor living below the poverty line under its three components namely, Scheme of Urban Micro Enterprises (SUME), Scheme of Urban Wage Employment (SUWE) and Scheme of Housing and Shelter Upgradation (SHASU). Recently, a new Centrally sponsored scheme, namely, Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP) has been launched, which also has employment generation as one of its components.

[English]

Survey of Railway Line

3670. SHRI V. SREENIVASA PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether the updated survey for a new line from Chamarajanagar to Methupalayam has been completed; and

(b) if so, the details of the Survey Report and the time by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The survey is in progress. Further consideration of the project will be possible once the survey report becomes available.

[Translation]

Railway Bridge

3671. SHRI MOHAN SINGH (DEORIA) :
SHRI HARI KISHORE SINGH :

Will the PRIME MINISTER be pleased to reply given to Unstarred Question No. 3917 on April 19, 1994 and state :

(a) whether the construction work on Chhitauni-Bagaha railway bridge under North-Eastern Railway is not in progress as per the schedule;

(b) if so, the reasons therefor; and

(c) the time by which the work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) There has been delay in completion of the project.

(b) The co-sharers viz. Ministry of Water Resources and Governments of UP and Bihar did not come forth with their share of funds in time.

(c) By March 1996 provided the co-sharers comes forth with their remaining share of funds.

[English]

Passenger Aircraft

3672. SHRI SHRAVAN KUMAR PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether India, China, South Korea and Singapore have signed a memorandum of understanding to manufacture a medium sized passenger aircraft;

(b) if so, the details thereof including the terms of the agreement; and

(c) the main features of the aircraft?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI) : (a) to (c). A memorandum of understanding was signed in November 1993 by Hindustan Aeronautics Ltd (HAL) with M/s Daewoo Heavy Industries Ltd. of the Republic of Korea for conducting a feasibility study on manufacture of a medium sized passenger aircraft jointly by India, China, Republic of Korea and Singapore. Thereafter, M/s Daewoo were replaced by M/s Samsung Aerospace as lead partner from the Republic of Korea. HAL has also signed a memorandum of understanding with Aviation Industries of China (AVIC) in August 1995 for conducting a feasibility study on the proposal. The study has not yet commenced.

[Translation]

Train Accidents

3673. SHRI RAMPAL SINGH :
SHRI PANKAJ CHOWDHARY :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to take the assistance of foreign companies to minimise the number of train accidents;

(b) whether any negotiations have been held with some countries in this regard;

(c) if so, the details thereof; and

(d) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). The Ministry of Railways has recently approached the Japanese Government for collaboration to improve safety on Indian Railways. The SNCF (French Railway) has also offered to study the safety system on Indian Railways.

Automobile Industry

3674. SHRI NAWAL KISHORE RAI :
SHRI GUMAN MAL LODHA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether car manufacturing in the country has increased considerably during the previous years; and

(b) if so, the number of cars manufactured in the country during the last three years against the installed capacity?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) Yes, Sir.

(b) The number of cars manufactured in the country during the last three years against the installed capacity is as under :

Year	Installed Capacity	Production
1992-93	2,52,500	1,63,100
1993-94	3,42,500	2,09,695
1994-95	3,61,700	2,64,007

Rail Link

3675. SHRI GIRDHARI LAL BHARGAVA : Will the PRIME MINISTER be pleased to state :

(a) whether four District Headquarters namely Sirohi, Jhalawar, Tonk and Banswara in Rajasthan State are not linked with Railways;

(b) if so, whether the Government propose to undertake the work of linking these District Headquarters with Railways; and

(c) the time by which the work is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) and (c). At present there is no proposal to link these Headquarters with railway line.

[English]

CGHS Dispensary

3676. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there are CGHS dispensaries in New

Delhi/Delhi where both Allopathic and Homoeopathic treatment are available;

(b) if so, the details of these dispensaries;

(c) whether the doctors belonging to Allopathic and Homoeopathic are working under the control of one C.M.O.; and

(d) if so, the reasons for not having respective C.M.O. for those two medical branches?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) In the following CGHS dispensaries in Delhi/ New Delhi, Allopathic and Homoeopathic treatment is available :

- (i) Kalkaji-I (Unit)
- (ii) Kasturba Nagar-I (Unit)
- (iii) Pushp Vihar (Unit)
- (iv) R.K. Puram-III (Sector VI) (Unit)
- (v) Timarpur (Unit)
- (vi) Shahadra (Unit)
- (vii) Darya Ganj (Unit)
- (viii) Rajouri Garden (Unit)
- (ix) Tilak Nagar (Unit)
- (x) South Avenue (Unit)
- (xi) Kali Bari (dispensary)

(c) Only for Administrative purposes, the doctors belonging to Allopathic and Homoeopathic systems are working under the control of one CMO but for professional purposes, both the systems function independently.

(d) Since the number of Medical and para-Medical staff sanctioned for Homoeopathic System is limited, the Homoeopathic Units function under the Administrative control of CMO Incharge (Allopathic) of the dispensary. However, professionally, they are functioning independently.

[Translation]

Hospital in Joint Sector

3677. SHRI MAHESH KANODIA :
SHRI SATYA DEO SINGH :
SHRIMATI MAHENDRA KUMARI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to open a hospital in joint sector for development and expansion of health services in the country;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). The possibility of expanding the provision of health services through a number of measures including the establishment of hospitals through joint ventures is being explored.

[*English*]

Railway Line

3678. SHRI PROBEN DEKA : Will the PRIME MINISTER be pleased to state :

(a) the names of Railway lines in Assam for which survey is being conducted or proposed to be conducted during the financial year 1995-96;

(b) if so, the progress made so far in the survey work; and

(c) the time by which the survey is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The following surveys in Assam are being conducted or proposed to be conducted during 1995-96;

- i. Final Location survey for new MG line from Murkogselek to Passighat.
- ii. New BG line from Digaru to Burnihat
- iii. New BG line from Lanka to Silchar.

(b) and (c). Progress of the aforesaid surveys is as under :

- i. 8%. However, field survey could not be started as the Government of Arunachal Pradesh is yet to publish Gazette Notification under Sec 4.

ii. 50%. Reconnaissance survey has been completed. Field work could not be started due to non publishing of Gazette Notification by the Assam Government.

iii. Survey completed. Report under examination in Board's office.

Harnessing of Non-Conventional Energy Sources in Maharashtra

3679. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the PRIME MINISTER be pleased to state :

(a) the progress made in exploiting Non-Conventional Energy Sources in Maharashtra so far;

(b) the total amount of money spent in this sector during the last three years till date; and

(c) the details of the prospective schemes?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) The progress made in the exploitation of non-conventional energy sources in the State of Maharashtra so far is given in the enclosed Statement.

(b) The total amount of money spent in this sector during the last three years till date is over Rs. 3878.00 lakhs.

(c) The current year's plan is for setting up of 7500 Biogas plants, 1,60,000 Improved Chulhas and 500 Solar lanterns. In addition, a wind power demonstration project of 2.0 MW capacity at Chalkewadi has been sanctioned. 122 sites with an aggregate capacity of 68 MW have been identified for small hydro projects. There is also a good potential for Biomass co-generation in sugar mills in which cooperative sugar mills of Maharashtra are showing keen interest.

STATEMENT

Systems installed till 31.3.1995 in the State of Maharashtra

S. No.	System	Capacity/size
1	2	3
1.	SPV Pump (Nos.)	49
2.	Wind Mills	217 2 Nos. Wind Battery charger

1	2	3
3.	Biomass Gasifier system	9 Nos. (900 KW) 7 Nos. (Commissioned)
4.	Co-generation	4MW in 3 Sugar Mills.
5.	Improved Chulha (Nos.)	13.85 lakhs
6.	Small Hydro Power	3 project with aggregate capacity 3 MW
7.	Urjagrams	61 Urjagram project, 306 Energy Surveys.
8.	I.R.E.P.	33 Blocks
9.	Solar Thermal	
	a. Solar Cooker (Nos.)	44942
	b. Solar Collector Area	32537 M2
10.	Solar Photovoltaic	
	a. Solar Lanterns (Nos.)	3792
	b. Domestic lighting systems (No.)	72
	c. Street lighting system (Nos.)	2941
	d. SPV Power Plants (Nos.)	3 (6.44 kwp)
	e. Community/TV (Nos.)	64
11.	Wind Energy	60 wind mapping and 9 wind monitoring. 5 sites have been identified.

Malignant Malaria

3680. SHRI RABI RAY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of Government has been drawn to news item in "Hindu" dated November 24, 1995 under the caption 'Malignant Malaria haunts Bengal';

(b) if so, the details thereof;

(c) whether the situation has been alarming in Jalpaiguri, Coach-bihar, Murshidabad, Hoogly and 24 Parganas; and

(d) the steps taken by the Government to tackle the situation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) As per the available information there have been 62,502 Malaria cases, 9520 P. falciparum cases and 107 Malaria deaths in West Bengal upto October, 1995.

(c) Jalpaiguri and Cooch-Bihar districts are Malaria endemic with higher incidence of P.falciparum cases.

(d) The steps taken include :

- Early detection and prompt treatment.
- Vector Control through effective use of insecticides to interrupt transmission.
- Anti-larval measures to eliminate mosquito breeding through source reduction, application of larvicides and adoption of bio-environmental approaches.
- Intensification of Health Education activities to create awareness among the people to prevent Malaria.
- Community involvement in drug distribution and Prophylactic treatment.
- Supply of adequate quantity of drugs and insecticides and close monitoring through periodic visits.

Resource crunch

3681. PROF. UMMAREDDY VENKATESWARLU : Will the PRIME MINISTER be pleased to state :

- (a) whether Navy is facing resource crunch;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Budgetary allocations to the Indian Navy are decided after taking into consideration all relevant factors, including the geo-political scenario and the existing/emerging threat perception.

Burn Standard Company

3682. SHRI HARADHAN ROY : Will the Minister of INDUSTRY be pleased to state :

- (a) whether the Refractory & Ceramic Units of Burn Standard Company Limited at Raniganj have received bulk orders from different Steel Plants in the country;
- (b) if so, names of the Steel Plants, names of items, their quantity, cost and time schedule;
- (c) the details of the planning by the management for the execution of these orders;
- (d) whether these units are facing problems in respect of executing the orders;
- (e) if so, the details thereof; and
- (f) the steps taken by the management to keep time schedule?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) Yes, Sir.

(b) The details are as under :—

- (i) Bokara Steel Plant : The total quantity of 4095 MT comprising of Silica Coke Oven bricks valued at Rs. 436.38 lakhs have been received. The delivery schedule is within March, 1996.
- (ii) Rourkela Steel Plant : The total quantity of 700 MT comprising of Silica Coke Oven bricks valued at Rs.76.30 lakhs have been received which is to be delivered by March, 1996. Besides, a letter of intent have been received for supply of 511 MT Silica Bricks valued at Rs.69 lakhs which is to be delivered from May, 1996, 100 MT per month.
- (iii) IISCO Burnpur : The total quantity of 255 MT for Silica Coke Oven bricks, mortars etc. valued at Rs.24.07 lakhs have been received which was to be supplied by September, 1995.

(c) The company is executing 250 - 300 MT per month valued at Rs. 35 lakhs approx.

(d) to (f). The Company is facing problems in execution of these orders due to non-supply of grade B steam coal, dust content in the Coal, non-availability of quartzite raw material and shortage of funds. The Management is making all efforts to stick to the delivery schedule.

Health Care Scheme

3683. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether any scheme pertaining to the Public Health Department of Tamil Nadu is pending with the Union Government;
- (b) if so, the details thereof; and
- (c) the action taken by the Central Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). A proposal for assistance from Japan for upgradation of Intensive Medical and Toxicology Unit to that of Regional Poison Control Centre in Government Hospital, Madras has been examined in consultation with the Ministry of Environment and Forests and as desired by the Ministry of Environment and Forests, Government of Tamil Nadu has since been requested to furnish a detailed Project Report.

Another proposal of Government of Tamil Nadu for providing certain high-tech equipments to the Cardio-thoracic Surgery Unit of the Government Hospital for the Children, Madras has been forwarded to the Department of Economic Affairs for posing the same to the appropriate agency.

Recently, a Project Proposal from Government of Tamil Nadu for improving facilities for district Hospitals, Taluka Hospitals, TB Hospitals, Leprosy Control etc. for a period of 5 years at an estimated cost of Rs. 71 crores is being processed.

Nurses

3684. SHRIMATI VASUNDHARA RAJE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government have made any assessment on the requirement of nurses by 2000 AD;
- (b) if so, the details thereof;
- (c) whether there is shortage of nurses at present; and
- (d) if so, the reaction of the Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (d). The Health Manpower

Production Committee in its report has estimated the nursing manpower requirement by 2001 A.D. as 6.46 Lakhs.

4.49 lakhs Nurses have been registered by the Council upto end of 1993.

The Central Government has sanctioned 10 new nursing schools during 1994-95 and 1995-96 and supported the upgradation of schools also.

Gauge Conversion

3685. SHRI LALIT ORAON : Will the PRIME MINISTER be pleased to refer to reply given to US Q.No. 2055 on March 28,1995 and state :

(a) whether the Government have received survey report regarding gauge conversion of Railway line between Ranchi-Lohardaga and extending it to Tori in Bihar;

(b) if so, the details of the report; and

(c) if not, by when it is expected to be received?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). The survey for conversion of Ranchi-Lohardaga (69 Kms.) NG line to BG and extension to Tori (44 Kms.) has been taken up and the survey report is expected by 30.6.96.

Small Industries Development Organisation

3686. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Extension Centres of Small Industries Development Organisation in Kerala have been closed down; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) On a review of certain activities performed by SIDO (Small Industries Development Organisation), it was decided not to spread activities of SIDO thinly and to close down, low tech./non-performing all extension centres (37 nos.), including the Extension Centres in Kerala. These Centres were closed after making a take over offer to the State Government.

Indigenous System of Medicine

3687. SHRI PHOOL CHAND VERMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the sector-wise investment made for research and development in Allopathy, Homoeopathy, Ayurved,

Unani and other indigenous systems of medicine in the last three years, year-wise;

(b) whether the Government have evolved any projection for such investments in the next three years; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY) : (a) to (c). The funds allocated for research in allopathy viz. modern medicine by the Indian Council of Medical Research (ICMR) during the last three years are indicated in the enclosed statement. Research activities in the subsequent years will be further strengthened within the resources available.

Information in respect of the ISM & Homoeopathy is being collected and will be laid on the Table of the Lok Sabha.

STATEMENT

Plan Expenditure on Research in Allopathy by ICMR

1992-93	Rs. 3,227.95 lakhs
1993-94	Rs. 2,453.29 lakhs
1994-95	Rs. 3,613.51 lakhs

National Malaria Eradication Programme

3688. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total grant-in-aid provided to the States as Central Assistance under National Malaria Eradication Programme in tribal areas during the last three years; and

(b) the requests of the States pending clearance in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) For implementation of the National Malaria Eradication Programme (NMEP) the following Central Assistance has been provided to the State Governments under the Tribal Sub Plan (TSP) during the last 3 years :-

Year	(Rs. in Crores)
1992-93	11.9
1993-94	13.4
1994-95	15.4

(b) No requests of State Governments are pending clearance.

[Translation]

Development of Slums

3689. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether any proposals have been received by the Union Government from various State Governments especially from Gujarat for the development of slums and providing civic amenities;

(b) if so, the details thereof, State-wise;

(c) whether the Government have given permission for foreign loans in this regard;

(d) if so, the details thereof, State-wise; and

(e) the criteria fixed for giving loans to the State Governments?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) to (e). The Union Government have been receiving proposals from various State Governments for the development of slums seeking foreign assistance. These proposals relate to provision of basic civic services and also health and community development activities. These proposals have been posed to the donor agencies. A statement indicating such proposals is enclosed.

A project proposal for integrated development of 336 slums consisting of 50,000 families was submitted by the Government of Gujarat during November, 1992. The proposal was submitted for the consideration of Overseas Development Administration (ODA) of United Kingdom. ODA is yet to take a decision in this regard.

STATEMENT

Slum Improvement Project with Foreign Assistance

Overseas Development Administration (ODA) U.K. Assisted Project

1. ANDHRA PRADESH

- Hyderabad Habitat Improvement Project.
- Visakhapatnam Habitat Improvement Project.
- Vijayawada Slum Improvement Project.
- Andhra Pradesh Slum Improvement Project. (Proposed)

2. GUJARAT

- Baroda Slum Improvement Project. (Proposed)

3. KERALA

- Cochin Urban Poverty Reduction Project.

4. MADHYA PRADESH

- Indore Habitat Improvement Project.

5. ORISSA

- Cuttack Habitat Project.

6. WEST BENGAL

- Calcutta Slum Improvement Project.
DUTCH (NETHERLANDS ASSISTED PROJECT)

1. KARNATAKA

- Bangalore Urban Poverty Alleviation Project.
GERMAN - ASSISTED PROJECT

1. MAHARASHTRA

- Nagpur Slum Improvement Project (Proposed).

[English]

Railway Track

3690. SHRI RAM KRIPAL YADAV :

SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government had decided to replace the 2600 kilometre of Railway Track during 1995-96;

(b) if so, the details thereof; and

(c) the length of Railway Track falling in Bihar throughout and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Yes, Sir. The Railway-wise targets for track renewals are given below :-

Railway	Targets in CTR units (kms.)
Central	356
Eastern	298
Northern	341
North Eastern	159
Northeast Frontier	106
Southern	207
South Central	313
South Eastern	529
Western	291
Total	2600

(c) The total length of railway track in Bihar is 5288.11 route kilometre (as on 31.3.95), the break-up of which is given below :-

Broad Gauge	- 3666.38 km.
Metre Gauge	- 1552.58 km.
Narrow Gauge	- 69.15 km.

Gauge Conversion

3691. SHRI LAETA UMBREY : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal for conversion of Metre Gauge into Broad Gauge from Raniya Murkong Selek in the North Bank of Brahmaputra;

(b) if so, the details of the proposal along with financial provisions envisaged;

(c) if not, the reasons therefor; and

(d) the length of this route and number of trains in service with frequency of each of these trains separately?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) The work is included in the first phase of the Action Plan and would be taken up in the coming years.

(c) Does not arise.

(d) The length of the route is 450 Kms. The following daily trains are available on Rangiya-Rangapara North-Murkong Selek Section :-

(A) Rangiya-Rangapara/North Section

1.	5715/5716	Passenger cum Express. (Daily)
2.	5813/5814	Arunachal Express. (Daily)
3.	171/172	Passenger (Daily)
4.	173/174	Passenger (Daily)

(B) Rangapara North-Murkong Section

1.	5813/5814	Arunachal Express (Daily)
2.	175/176	Passenger (Daily)

Time Table

3692. SHRI BHUBANESHWAR PRASAD MEHTA : Will the PRIME MINISTER be pleased to state :

(a) whether there is any restriction for printing/publishing of Railway Time Table in English by the private publishers and sale thereof;

(b) whether the Government have issued any clear directives in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). No, Sir. Railways, However, publish English Time Tables on their own.

Rajiv One Million Housing Scheme

3693. PROF. K.V. THOMAS : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of Houses proposed to be constructed during the current year under Rajiv One Million Housing Scheme, State-wise;

(b) whether adequate finance is earmarked for this project; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c) There is no Central Sector or Centrally Sponsored urban housing scheme of this nature.

Cerebral Malaria

3694. SHRI RAM KAPSE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Cerebral Malaria is reappearing in several States and that such cases are on the increase;

(b) whether any survey was conducted or proposed to be conducted in this regard;

(c) if so, in which State; and

(d) the action initiated by the Ministry on Cerebral Malaria control?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) P. Falciparum Malaria which may lead to Cerebral Malaria has shown marginal increase during the last few years.

(b) and (c). The Directorate of National Malaria Eradication Programme (NMEP) has been monitoring the Malaria situation including p. falciparum cases on a regular basis in all the States.

(d) Steps taken for effective control of Malaria include :

- Early detection and prompt treatment.
- Vector Control through effective use of insecticides to interrupt transmission.
- Anti-larval measures to eliminate mosquito breeding through source reduction, application of larvicides and adoption of bio-environmental approaches.
- Intensification of Health education activities to create awareness among the people to prevent Malaria.

- Implementation of revised drug policy as per the recommendations of expert Committee for high risk areas.
- Community involvement in durg distribution and Prophylactical treatment.

Accident at Kandivli

3695. SHRI ANADI CHARAN DAS : Will the PRIME MINISTER be pleased to state :

(a) whether the railways have paid compensation to the families of 23 ladies who became victims of a railway accident at Kandivli two years ago; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). This mishap does not come under the purview of Section 124 of Railways Act, 1989. As such no compensation is payable to the dependents of 25 deceased lady commuters who were involved in accident between Kandivali and Borivali stations on 13.10.93. However, a sum of Rs.1.25 lakhs has been paid as ex-gratia to them. Besides, Honourable Prime Minister has sanctioned Rs.5.12 lakhs to them from the Prime Minister's National Relief Fund.

[Translation]

Doubling of Railway Track

3696. SHRI CHHEDI PASWAN : Will the PRIME MINISTER be pleased to state :

(a) the Railway Sections in Bihar where doubling of Railway track took place during the last three years;

(b) whether doubling of Railway Track between Darbhanga and Samastipur has been stopped;

(c) if so, the reasons therefor; and

(d) the action being taken to restore the said work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The doubling works completed in Bihar during the last three years are as under :

S.No.	Section	Length/Kms.
1	2	3
1992-93		
1.	Nathnagar-Bhagalpur	3.83
2.	Haidarnagar-Kosiara	6.07
3.	Japla-Haidarnagar	7.02
4.	Kosiara-Mohammadganj	5.84

1	2	3
1993-94		
1.	Kiul-Jamalpur-Bhagalpur	5.00
2.	Mughalsarai-Gankkharaja	4.00
1994-95		
1.	Saidraja-Chaudaulimajhwar	8.4
2.	Chaudaulimajhwar-Ganjkhwaja	8.5
3.	Ganjkhwaja-Mughalsarai	7.0

(b) There is no doubling work in progress between Samastipur and Darbhanga. Only Gauge Conversion work is in progress which will be completed in Jan., '96.

(c) and (d). Do not arise.

[English]

Monosodium Glutamate

3697. SHRI GURUDAS KAMAT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has decided to revise the level of monosodium glutamate allowed in the food; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) Does not arise.

Purchase Scam

3698. KUMARI SUSHILA TIRIYA : Will the PRIME MINISTER be pleased to state :

(a) whether major purchase scam has been found in the construction unit of Western Railway;

(b) if so, the details thereof;

(c) whether the Government have taken some action against the guilty officials in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). A case involving irregularities in purchase of materials worth approximately Rs. 1.9 crores has been detected. The irregularities relate mainly to excessive indenting, splitting of the demand purchase at high rates without following due procedure and procurement of items with vague description/no specification.

(c) Yes, Sir.

(d) On preliminary investigation 14 staff members including 2 Gazetted Officers have been suspended. Further, punitive/disciplinary action will be taken in consultation with Central Vigilance Commission on completion of detailed investigation.

(e) Does not arise.

Taking Over of M/s. Keltron by BHEL

3699. SHRI K. MURALEE DHARAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether the proposal of State Government of Kerala for taking over of M/s. Keltron Power Device Limited and M/s. Keltron Rectifier by BHEL is pending;

(b) if so, the reasons therefor; and

(c) the time by which the proposal is likely to materialise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (c). In July, 95 a proposal has been received from the State Govt. of Kerala which is under consideration of BHEL.

Stalls and Trolleys at Stations

3700. SHRI SHAILENDRA MAHTO : Will the PRIME MINISTER be pleased to state :

(a) the number of stalls and trolleys allotted for providing catering services at the railway stations during each of the last three years;

(b) the conditions/criterion fixed for such allotments;

(c) the justification for increase in the allotment of various stalls and trolleys for catering services in view of heavy congestion at the various railway stations and nearest railway stations of Bombay, Madras, New Delhi, Bangalore, Calcutta; and

(d) the steps proposed to be taken by the Government to cancel such stalls allotted at the railway stations of these metropolitan cities?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Information is being collected and will be laid on the Table of the Sabha.

(b) and (c). Allotment of catering/vending stalls and trolleys is made by Zonal Railways by inviting applications from reputed and professional caterers for meeting the catering requirements of the passengers. Selection is made by a process of screening the applicants on merit as per extant policy. However, few allotments have been made as special cases with the prior approval of the Ministry of Railways.

(d) Does not arise.

Electrification and Doubling of Railway Line

3701. SHRI PURNA CHANDRA MALIK : Will the PRIME MINISTER be pleased to refer to reply given to Unstarred Question No.4089 on May 2, 1995 and state:

(a) whether the report regarding survey for doubling of Railway line between Andal and Sainthia has been received by the Government;

(b) if so, the details thereof; and

(c) if not, by when it is expected to be received?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) By 30.6.96.

Railway Line

3702. PROF. SUSANTA CHAKRABORTY : Will the PRIME MINISTER be pleased to state :

(a) whether the work of the Howrah-Amta and Howrah-Seakhala Railway line has been abandoned;

(b) if so, the reasons therefor; and

(c) the time by which it is likely to be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). Construction of Howrah-Amta new B.G. railway line which was frozen for a few years due to constraint of resources and low operational priority has now been defrozen and an amount of Rs. One crore has been provided in 1995-96 for restarting the work. The work would be taken up shortly on Bargachia-Munshirhat (8 Kms.) in the first instance. Howrah-Seakhala a new B.G. line is a sanctioned work but could not progress for want of funds. The traffic potential of this line was reviewed in 87-88 after which the work was deleted. Railway has been instructed for carrying out a fresh appraisal of the traffic potential and the costs involved, for the above project. Further consideration of the project would be possible once the traffic appraisal report becomes available.

Halt Station

3703. SHRI HANNAN MOLLAH : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to start a halt station at Baltikuri between Bankura Nayabaz and Kona Stations;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). A demand for opening of a halt station at Baltikuri between

Bankura Nayabaz and Kona stations for passenger booking has been received. However, this has not been found justified on operational grounds.

Government Accommodation to NCT Employees

3704. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the total number of employees in the Government of NCT Delhi who are entitled to allotment of residential accommodation from the Government of N.C.T. Delhi and the Directorate of Estates, giving the break-up thereof category wise and type-wise;

(b) the number of employees who are still to be allotted residential accommodation by the Government of N.C.T. and the Directorate of Estates and the date by which they are likely to be allotted accommodation; and

(c) the steps taken by the Government of N.C.T. of Delhi to embark upon a programme to construct residential houses for their employees in Delhi, giving the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b). Statistics with regard to the total number of employees of the Government of the National Capital Territory of Delhi who are entitled to allotment of residential accommodation from the Government of the NCT of Delhi and the Directorate of Estates, are not maintained separately in this Ministry. Allotment of residential accommodation from the Directorate of Estates was made to eligible employees included in the waiting list which, inter alia, includes eligible employees of the Central Government and the Government of NCT of Delhi. Details are not maintained separately department-wise on for the Government of NCT of Delhi. Allotment of accommodation is a continuous process which depends on the availability of accommodation and hence no time frame can be fixed for this purpose.

(c) As reported by the Government of NCT of Delhi, they have taken up a programme for construction of 1668 more residential houses for their employees in Delhi during the 8th Plan period. Details are given in the enclosed Statement.

STATEMENT

S. No.	Name/Place of Locality	Type of Houses	No. of Houses
1	2	3	4
1.	Timarpur	III	120
		IV	120
		V	8

1	2	3	4
2.	Shalimar Bagh	II	191
		III	150
		IV	154
3.	Rohini	III	119
4.	Dwarka	I	82
		II	90
		III	179
		IV	120
		V	56
5.	Kalyanvas (Re-construction)	I	204
6.	Darya Ganj	V	5
7.	Gulabi Bagh	IV	15
8.	Model Town	V	8
9.	Karkardooma	IV	14
		V	16
		VI	4
10.	Vasant Kunj	V	6
		VI	7
Total			1668

ABSTRACT :

Type:	I	II	III	IV	V	VI
	286	281	568	423	99	11

Self-Employment Programme in Maharashtra

3705. SHRI ANNA JOSHI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether self-employment programme for the Urban poor has been implemented in Maharashtra;

(b) if so, total number of beneficiaries, area-wise under this programme during the last three years target fixed for 1995-96;

(c) the total credit sanctioned and distributed; and

(d) the total number of applications received and number of applications rejected out of turn during 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) Two Centrally-sponsored self-employment programmes for the urban poor, namely, Scheme of Urban Micro Enterprise (SUME) of Nehru Rozgar Yojana (NRY) and Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP), are being implemented in Maharashtra. While the Scheme of Urban Micro Enterprises has been in operation since October, 1989, the Prime Minister's Integrated Urban Poverty Eradication Programme has been launched only in November this year.

(b) The Scheme of Urban Micro Enterprises (SUME) is monitored by the Central Government at the State-wise and not area-wise/town or city-wise. The number of beneficiaries assisted during the last three years and targets fixed for 1995-96 are as under: -

Year	No. of Beneficiaries Assisted
1992-93	18,839
1993-94	11,917
1994-95	7,435
1995-96	13,736 (Target)

The Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP) will be implemented in 28 (twenty eight) Class-II urban agglomerations of Maharashtra.

(c) As per report received from Maharashtra a loan amount of Rs.3646.60 lakhs was sanctioned under Scheme of Urban Micro Enterprises (SUME) upto 31.3.1994.

(d) Such information is not monitored at the Central level.

Tour by Chairman/MD of Instrumentation Ltd.

3706. SHRI BASUDEB ACHARIA : Will the Minister of INDUSTRY be pleased to state :

(a) the expenditure incurred on tour both foreign and internal of the Chairman and Managing Director, Instrumentation Ltd., Kota during the last two years, year-wise and break up in details till October, 1995 giving the reasons for each foreign tour; and

(b) whether all these tour were necessary in view of the sickness of the company?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) The details of expenditure incurred on tour of Chairman and Managing Director of Instrumentation Ltd., Kota during the period from 1.10.93 to 31.10.95 are as follows :-

Period	Amount spent	
	Internal	Foreign
1.10.93 to 31.8.94	Rs.61,912.50	-
1.9.94 to 2.7.95	Rs.45,395.95	-
3.7.95 to 31.10.95	Rs.22,749.25	-

(b) The above tour were undertaken to discharge the necessary official duties.

Bio-Gas Plants

3707. SHRI CHANDRESH PATEL : Will the PRIME MINISTER be pleased to state :

(a) the location of Biogas Plants set up in rural areas of Gujarat during the last 3 years, year-wise and district-wise;

(b) whether any target has been fixed for 1996 and 1997 in this regard;

(c) if so, the details thereof including the allocation proposed to be made in this regard; and

(d) the expenditure incurred on the Bio-Gas Plants during the last 3 years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) Locations of community and institutional biogas plants set up in the rural areas of Gujarat State during the last three years i.e. 1992-93 to 1994-95, is given in the enclosed statement-I. Family type biogas plants have been set up in several villages, for which district-wise and year-wise information is given in the enclosed statement-II.

(b) Plan targets for the next financial year 1996-97 have not yet been finalised.

(c) Question does not arise.

(d) a total sum of Rs.57.75 crore, Rs.81.38 crore and Rs.82.46 crore has been released to different State Governments and nodal agencies under National Project on Biogas Development and Community, Institutional and Night-soil based Biogas plants programme, out of which Rs. 11.95 crore, Rs.14.72 crore and Rs.11.69 crore were released to the nodal agencies in the State of Gujarat during the last three years i.e. 1992-93, 1993-94 and 1994-95, respectively.

STATEMENT - I

Locations of Community and institutional Biogas Plants (CBP/IBP) set up in the Rural Areas of Gujarat State during 1992-93 to 1994-95

District	Location of CBP/IBPs set up in different years		
	1992-93	1993-94	1994-95
1	2	3	4
Banaskantha	Amirgarh and Thara	Pirojpur	-
Bharuch	-	Swaminaryan Gurukul, Nahiyaer	-
Bhavnagar	Lok Vidyalaya, Valukad	-	-
Gandhinagar	Manekba Vinay Vihar, Adalaj	-	-
Jungadh	Mandva and Kankeshwari Temple	Mandva	-
Rajkot	-	-	State Cattle Breeding Farm, Bhutwad
Vadodara	Baroda Dairy, Itola	Muni Sewa Ashram, Waghodia	-

STATEMENT-II

District-wise number of family type Biogas Plants set up in the State of Gujarat during 1992-93 to 1994-95

District	Number of Family type biogas plants set up in different years		
	1992-93	1993-94	1994-95
1	2	3	4
Ahmedabad	1203	1611	801
Amreli	1435	1316	640
Banaskantha	1284	1711	1663
Bharuch	1016	1176	342
Bhavnagar	971	411	310
Dang	111	34	-
Gandhinagar	200	140	0
Jamnagar	2001	2002	1350
Junagadh	4260	5048	3028
Kheda	2499	2885	1901
Kutch	310	77	7
Mehsana	2540	3225	2050
Panch Mahal	2946	3468	3335

1	2	3	4
Rajkot	3865	2442	1230
Sabar Kantha	3676	4233	2543
Surat	1427	1525	1456
Surendranagar	325	299	137
Vadodara	5152	6039	5108
Valsad	2600	3147	2131

Udyan Abha Express

3708. SHRI DHARAMPAL SINGH MALIK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have recently diverted the route of 'Udyan Abha' Express between New Delhi and Sriganga Nagar;

(b) if so, the reasons therefor; and

(c) the time by which the said train is likely to be restored on its original route?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). 3007/3008 Udyan Abha Toofan Express which was diverted via Rewari-Bhivani-Hisar-Sirsa in the aftermath of floods & breaches, has since been restored on original route from 15.12.1995.

[Translation]

Rural Industrialization

3709. SHRI SURENDRA PAL PATHAK : Will the Minister of INDUSTRY be pleased to state :

(a) whether the scheme of Integrated Infrastructural Development (IID) (including Technical Back up Services) for Small Scale Industries in rural and backward areas is not becoming successful;

(b) if so, the reasons therefor and the remedial steps being taken to make it a success;

(c) whether the aim of rural industrialization is to provide employment to all by 2000 AD; and

(d) the steps being taken to achieve this target?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b). The scheme of Intergrated Infrastructural Development (IID) (including Technological back-up services) for small scale industries in rural/backward areas was launched in March 1994. Fifteen projects have been sanctioned so far. They are in various stages of implementation. In the case of some projects, some units have started production. However, the minimum gestation period will be unavoidable on account of construction work of roads, drainage, power distribution etc. Entrepreneurs also take some time to set up their units. The project sanctioned are being monitored regularly and steps are being taken to expeditiously implement the projects.

Projects are sanctioned after the selection of locations, identification of suitable implementing agencies by State/UT Governments and appraisal by the Small Scale Industries Development Bank of India. The project formulation, land acquisition and appraisal of projects taken some time. After the sanction of the projects the formalities like loan agreements, State Government guarantees etc. are also time consuming. These aspects are also being monitored to cut down the delay.

State Governments who have not submitted the projects so far are being requested to firm up their proposals.

(c) and (d). The employment strategy of the VIII Five Year Plan has been formulated as a part of a 10 year medium term perspective of achieving the goal of near full employment by 2002 AD. The Eighth Five Year Plan strategy envisages generation of additional employment opportunities through faster growth of employment intensive sectors and activities like agriculture, Agro and rural infrastructure, the rural non-farm sector, small and decentralised manufacturing sector, educational and health services, especially in the rural areas, the urban informal sector and services. Continuation of this strategy in the period 1997-2002 is expected to progressively increase employment levels to take care of the backlog of employment and attain the goal of near full employment by 2002. The employment strategy

of the Eighth Plan and that envisaged for the later period recognise the importance of rural industrialization in providing near full employment by 2002 AD.

Promotion of rural industries is one of the major policy objectives for generating income and employment in rural areas. This is being achieved by the organisations like the office of Development Commissioner (Handicrafts), Development Commissioner (Handlooms), Khadi Village Industries Commission (KVIC), Coir Board and Sericulture. Besides, about 40% of Small Scale Industries are in backward/rural areas. The scheme of Prime Minister's Rozgar Yojana envisages to provide employment to one million persons in urban and rural areas. Realising the employment potential in Khadi and Village Industries sector, the High Power Committee, Constituted under the Chairmanship of Prime Minister of India, recommended creation of additional 2 million jobs. Similarly, actions are being taken to boost employment in Small Scale Industries Sector.

N R Y to Pavement Dwellers

3710. SHRI N.J. RATHVA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of schemes sanctioned by the Government under the Nehru Rozgar Yojana for providing night-shelters and sanitation facilities to the pavement dwellers during the past three years till date in the country, specially in Gujarat;

(b) scheme-wise/state-wise details of the Central assistance provided during the above mentioned period; and

(c) the state-wise number of persons benefitted by these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). The Nehru Rozgar Yojana does not provide for night shelter and sanitation facility for urban footpath dwellers. However there is an independent Centrally sponsored scheme named as 'Shelter and Sanitation Facility to Urban Footpath Dwellers'. Under this scheme, Central Subsidy @ Rs.1000/- per beneficiary is released to implementing agencies through HUDCO for construction of night shelters with community toilets/baths. Central subsidy @ Rs.350/- per user per seat is also provided for construction only of 'Pay and Use' toilets in urban areas where construction of a night shelter is not contemplated.

State-wise/year-wise details of projects sanctioned by HUDCO during the last 3 years i.e. 1992-93, 1993-94, 1994-95 and 1995-96 (as on date) are given in the enclosed statement.

STATEMENT

S.No.	Name of State	1992-93			1993-94			1994-95			1995-96		
		No. of Schemes Sanctioned	Subsidy Sanctioned (Rs. Lakhs)	No. of Seats/ Beds	No. of Schemes Sanctioned	Subsidy Sanctioned (Rs. Lakhs)	No. of Seats/ Beds	No. of schemes Sanctioned	Subsidy Sanctioned (Rs. in Lakhs)	No. of Seats/ Beds	No. of Schemes Sanctioned	Subsidy Sanctioned (Rs. Lakhs)	No. of Seats/ Beds.
1	2	3	4	5	6	7	8	9	10.	11.	12.	13	14
1.	Assam	-	-	-	-	-	-	1	2.00	200	-	-	-
2.	Bihar	-	-	-	3	20.23	2023	4	15.95	1595	-	-	-
3.	Chandigarh	-	-	-	-	-	-	1	2.74	274	-	-	-
4.	Kerala	-	-	-	-	-	-	3	3.58	358	-	-	-
5.	Madhya Pradesh	1	52.01	5201	1	84.00	600	2	130.90	935	-	-	-
6.	Maharashtra	1	23.24	550	3	71.68	512	6	402.08	2812	-	-	-
7.	Orissa	1	2.00	200	-	-	-	1	0.52	63	-	-	-
8.	Uttar Pradesh	1	4.07	407	-	-	-	-	-	-	-	-	-
9.	Rajashtan	-	-	-	8	5.46	546	1	1.68	168	1	0.45	45
10.	Tamil Nadu	-	-	-	1	1.46	146	-	-	-	-	-	-

Health Care

3711. SHRI RAMASHRAY PRASAD SINGH :
SHRI RAMESHWAR PATIDAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal for encouraging the private participation in Health care;

(b) if so, the details thereof;

(c) whether efforts are being made by the Government to secure the participation of non-resident Indians in this regard; and

(d) if so, the reaction of the non-resident Indians thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (d). The private sector is already a major contributor in the provision of Medical services in the country.

During the last 4 years 14 projects have been approved for setting up Hospitals/diagnostic Centres with NRI support.

[English]

Modernisation of Navy

3712. SHRI BOLLA BULLI RAMAIAH :
SHRI D. VENKATESWARA RAO :
SHRI S.M. LALJAN BASHA :
PROF. UMMAREDDY VENKATESWARLU :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have approved the indigenous submarine plan for Navy;

(b) if so, the details thereof;

(c) whether all the proposals in respect of Naval programme have been cleared by the Government;

(d) if so, the details thereof; and

(e) the total expenditure likely to be incurred in implementing the plan?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) There is no formal indigenous submarine plan that has been received by the Government from the Navy. However, it is proposed to build submarines indigenously.

(b) Does not arise.

(c) to (e). Proposals in respect of naval programmes are received by the Government from time to time and these are approved based on the merits of each case and availability of resources.

Powers of General Managers

3713. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) whether the Railway Board have recently issued orders to reduce powers of the General Managers;

(b) if so, the details thereof; and

(c) the reasons for reducing the powers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). Yes, Sir. The powers of the General Managers to award tenders have recently been reduced from Rs.5 crores to Rs.3 crores in each case. This decision has been taken in the overall interest of the Administration and to ensure a tier of check on important financial matters.

[Translation]

CHSS in Remote Areas

3714. DR. MUMTAZ ANSARI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have introduced any scheme under the Central Health Services Scheme in the Rural and remote areas of the country for the benefit of the rural people;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the names of the States where this scheme is in operation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b). No, Sir. However, Family Welfare and Health Services to the people of Rural and remote areas are provided through a network of Sub-Centres, Primary Health Centres and Community Health Centres. The Community Health Centres and Primary Health Centres are established and maintained under the State Sector Minimum Needs Programme. The Central Government provides financial assistance under the Centrally Sponsored Scheme for maintenance of sub-Centre.

The number of such centres in the country as on 30.6.95 is as indicated below :-

Sub-centres	-	1,31,900
Primary Health Centres	-	21,693
Community Health Centres	-	2,385.

(c) and (d). Central Health Service Schemes are meant for Govt. employees only. Rural areas are covered by a vest infrastructure the State-wise details of which are given in the enclosed Statement.

31.3.94

STATEMENT
Progress of Establishment of Sub-Centres, PHCs & CHCs during 1994-95

S.No.	State/UT	Sub-Centres				PHCs				CHCs				Period upto which information relates to	
		1994-95 Achvt.	No. Functioning as on 30.6.95	4	5	(1994-95) Targets Achvt.	No. Functioning as on 30.6.95	6	7	(1994-95) Targets Achvt.	No. functioning as on 30.6.95	8	9		10
1	2	3	4	5	6	7	8	9	10	11					
1.	Andhra Pradesh	-	7894	60	-	1283	40	-	46	31.3.94					
2.	Arunachal Pradesh	-	203	6	6	42	2	2	9	31.5.95					
3.	Assam \$	-	5280	50	34	619	13	8	105	31.7.94					
4.	Bihar	-	14799	Nil	-	2209	Nil	-	148	31.3.94					
5.	Goa	-	175	1	-	21	Nil	-	5	31.5.95					
6.	Gujarat	-	7284	15	15	956	9	9	185**	31.7.95					
7.	Haryana	-	2289	Nil	8	397	Nil	1	60	31.5.95					
8.	Himachal Pradesh	55	1906	15	15 \$	240	1	5 \$	47	31.7.95					
9.	J & K \$	-	1700	20	20	335	4	4	45	30.6.95					
10.	Karnataka \$	-	7793	100	100	1428	10	11	204	31.3.94					
11.	Kerala	-	5084	15	21	929	5	-	54	31.3.95					
12.	Madhya Pr	-	11936	365	-	1376 *	12	-	190	30.6.95					
13.	Maharashtra	150	9725	Nil	13	1695	Nil	3	295	31.7.95					
14.	Manipur	-	420	2	2	72	1	1	15	30.6.95					
15.	Meghalaya \$	-	333	2	3	88	2	2	10	31.3.95					
16.	Mizoram	-	244	1	5	43	1	*	6	31.5.95					
17.	Nagaland	-	244	4	Nil	33	1	1	5	31.3.94					
18.	Orissa	-	5927	50	37	1055	30	5	157	31.5.95					
19.	Punjab	-	2964	Nil	-	472	Nil	-	104	31.3.95					
20.	Rajasthan	-	8000	40	40	1493	Nil	-	246	31.7.95					
21.	Sikkim	-	142	Nil	-	23	Nil	-	2	30.9.94					
22.	Tamil Nadu	-	8681	Nil	-	1436	Nil	-	72	31.3.94					
23.	Tripura	-	535	7	1	63	1	-	10	31.7.95					
24.	Uttar Pradesh \$	-	20153	20	11	3761	17	14	262	31.3.94					

1	2	3	4	5	6	7	8	9	10	11
25.	West Bengal &	-	7873	4	8	1556	4	2	89	31.3.95
26.	A&N Islands	-	96	Nil	-	17	Nil	-	4	31.10.94
27.	Chandigarh	-	12	1	-	0	Nil	-	1	31.1.94
28.	D&N Haveli	-	34	Nil	-	6	1	-	0	31.5.95
29.	Daman & Diu	-	19	Nil	-	4	Nil	-	2	31.7.94
30.	Delhi	-	42	Nil	-	8	Nil	-	0	31.3.94
31.	Lakshadweep	-	14	Nil	-	7	3	1	3	30.4.95
32.	Pondicherry	-	79	2	-	26	Nil	-	4	31.3.94
Total		205	131900	780	334	21693	157	69	2385	

Note :- Target for the Establishment of New Sub-Centres during 94-95 has not been allotted to all States/UTs

* :- Yearwise break-Up is not available after 92-93

** :- Only one CHC established by Gujarat during 95-96.

:- Targets for the year 95-96 have not been received from Planning Commission.

§ :- Source of achievement of 94-95 Department of Programme Implementation

Doubling of Railway Line

3715. SHRI DATTA MEGHE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any proposals from Maharashtra Government for doubling of Railway lines during 1995-96;

(b) if so, the details thereof and the progress made so far in this regard; and

(c) the funds allocated for the proposed projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir. A proposal for doubling of Surat-Bhusawal line has been received from the Maharashtra Government.

(b) and (c). The line capacity utilisation of the section is 79.4%; certain line capacity works viz. improving the sectional speed and raising of the standard of interlocking to Standard-III are in progress, which will improve the sectional running. Doubling of this section will be taken up as and when the traffic requirements so warrant, subject to availability of resources.

[English]

Mine Blast

3716. DR. VASANT NIWRUTTI PAWAR : Will the PRIME MINISTER be pleased to state :

(a) the number of armed forces personnel killed in Kashmir due to mine blasts during the past two years;

(b) the details thereof, rank-wise;

(c) the steps taken to prevent such attacks on armed forces; and

(d) the compensation paid to those killed in such blasts?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). The number of Army personnel killed in J&K due to mine and Improvised Explosive Devices blasts during 1994 and 1995 (till 16.12.95) is as follows :-

Officers	-	8
JCOs	-	11
Other Ranks (ORs)	-	88
Total	-	107

(c) Well chalked out Standard Operating Procedures (SOPs) and special drills have been laid down and are being followed to minimise casualties of the personnel operating in counter-militancy environment.

(d) Casualties occurring during counter militancy operations are treated as battle casualties and the victims/next of kins are entitled to liberalised pensionary awards as also some other benefits declared by the Government of India including benefit of compassionate employment at par with war casualties. In addition, the State Government of J&K also pays an ex-gratia amount to the next of kins personnel killed during the operations against militants.

Allotment of DDA Houses

3717. SHRI V. SREENIVASA PRASAD : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government has ordered review of all quotas and reservations in the allotment of DDA houses for journalists, freedom fighters, destitutes, etc;

(b) if so, the details thereof;

(c) whether the Government propose to formulate scheme for the allotment of DDA houses exclusively for Central Government employees; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Heart Transplantation

3718. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the second and third transplant of heart were successfully made in July 1995, in the All India Institute of Medical Sciences;

(b) how long after the second transplant of heart was made after the first transplant; and

(c) the reasons for undertaking the second transplant so long after the first one?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) and (c). The second transplant of heart was done after 11 months of the first transplant due to non-availability of donor heart.

[Transiation]

Trains from Jaipur

3719. SHRI GIRDHARI LAL BHARGAVA : Will the PRIME MINISTER be pleased to state :

(a) whether the Jaipur Junction has been developed;

(b) if so, the expenditure incurred thereon;

(c) whether after the development of Jaipur Junction; the Passenger Trains starting from Durgapura Railway Station are proposed to be run from Jaipur Junction and if so, the names of such Trains;

(d) if so, whether the Government propose to make arrangements for starting those trains from Durgapura Station or for providing their stoppage at the said station; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) Rs. 19.50 crores.

(c) Yes, Sir. The following five pairs of trains are already running from Jaipur :

(i) Train No. 2956/2955 : Jaipur-Bombay Central Super Fast Express.

(ii) Train No. 192/191 : Jodhpur-Kota Fast Passenger.

(iii) Train No. 194/193 : Jaipur-Kota Fast Passenger.

(iv) Train No. 195/196 : Jaipur-Swaimadhopur Fast Passenger.

(v) Train No. 2308/2307 : Jodhpur-Howrah Express.

(d) and (e). No, Sir. However, out of five pairs of Trains starting from Jaipur, the following three pairs of trains are being stopped at Durgapura Station :

- | | |
|----|-------------------|
| 1. | Train No. 192/191 |
| 2. | Train No. 194/193 |
| 3. | Train No. 196/195 |

The remaining two trains are important long distance Super Fast Trains running to a tight schedule and with limited numbers of halts.

[English]

Harnessing of Non-Conventional Energy Sources in Assam

3720. SHRI PROBEN DEKA : Will the PRIME MINISTER be pleased to state :

(a) the details of various activities undertaken by the Government to tap Non-Conventional Energy Sources in Assam; and

(b) the locations thereof and the allocation made for the same?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) Biogas plants, Improved Chulhas, Solar Photovoltaic and Solar Thermal devices, Urjagram, Small Wind Generator and pumps, Biomass Gasifiers are being installed to tap non-conventional energy sources in the State of Assam.

(b) Targets for the installation of 900 Biogas plants, 5000 Improved Chulhas, 35 Sq. m. Solar Thermal collector area have been allocated for the current financial year, for the systems to be installed at the various sites spread throughout the State. Six Schemes for the feasibility study for setting up of small hydro projects with an aggregate capacity of 5.35 MW have been sanctioned for the sites - Borjuri, Upper Borjuri, Lonsoon, Thipani, Kalmoni and Amlong. An amount of Rs. 7.01 lakhs has been provided for this purpose. Under Wind Resource Assessment Scheme 30 wind mapping, the 5 wind monitoring stations have been sanctioned in the State at a total assistance of Rs. 22.00 lakhs. The five monitoring stations have been set up at Mithapukhuri, Bhubaneswari, Dhubri, Baithangso, Haflong, 3 number of Biomass gasifiers have been sanctioned during 1994-95, for thermal, electrical and mechanical/pumping applications at a total cost of Rs. 1.02 lakhs. A sum of Rs. 1.54 lakhs has been allocated for solar water heating systems.

Extension of Railway Line

3721. SHRI DWARAKA NATH DAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal to extend the Railway line from Dullabcherra to Ranpur, Assam;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) Constraint of resources.

Musical Fountain in Bangalore

3722. SHRIMATI CHANDRA PRABHA URS : Will the PRIME MINISTER be pleased to state :

(a) whether the Railways have donated a Musical Fountain to be installed at Bangalore;

(b) whether any Committee with the representatives of the Railways has been constituted to look-after the above fountain;

(c) if so, the details thereof;

(d) whether the Government are aware that the State Government are thinking to levy exorbitant entrance fee;

(e) if so, whether the Government would take up it with the Karnataka Government and ensure that a very reasonable entrance fee is levied;

(f) the privileges being given to the Railways as the donor; and

(g) whether there is any proposal to donate the installation of one such fountain at Lalbagh, Bangalore?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) and (e). As per the information available, the musical fountain is being operated on Saturdays and Sundays only for which no entrance fee is being charged at present.

(f) None, Sir.

(g) No, Sir.

[Translation]

Public Grievances

3723. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the complaints regarding inadequate provision in respect of various civic amenities, telephone, refunding of advance money by various agencies such as Delhi Development Authority and Housing Boards, water supply, corruption prevailing in various offices daily and no attention is being paid thereon as a result of which discontentment is prevailing among the people;

(b) whether the Government have set up or propose to set up an Authority/Agency to bring these complaints to the notice of the concerned authorities and to ensure acknowledgement, reply and action immediately; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) The Department of Administrative Reform and Public Grievances in the Ministry of Personnel, Public Grievances and Pensions as the nodal agency for laying down broad policy guidelines for the institutionalisation of grievance redressal system, has issued instructions to all Ministries/Departments of Government to establish Internal Grievance Redressal Machinery (IGRM) in all Ministries/Departments/Offices of the Government. These instructions also provide, *inter-alia*, for designating a senior officer as the Director of Grievances to supervise the grievance redressal work

of the entire Ministry/Department/Office, observing meetingless day every Wednesday from 1000 hrs. to 1300 hrs. to hear and receive public grievances, display prominently the name, designation, room number, telephone number of the Director of Grievances, keep a locked complaint box at the reception for convenient registration of complaints by members of the public, to acknowledge every grievance petition, regularly examine grievances columns of newspapers and take time-bound action for their redressal and fix time-norms for disposal of grievances. The Department of Administrative Reforms and Public Grievances deals with all complaints other than those relating to Railways, Telecommunications, Posts, Public Sector Banks, Insurance Companies, Ministry of Urban Affairs and Employment including Delhi Development Authority, Ministry of Surface Transport and Ministry of Civil Aviation which are handled by the Directorate of Public Grievances under the Cabinet Secretariat. Those complaints which relate to the States/UTs are transferred to them for remedial action at their end.

(b) and (c). As most of the grievances arise at the field level, their actual redressal has necessarily to come from agencies functioning at the local level which are fully conversant with the procedures and subject-matter of the grievances relating to their respective fields of activity. For monitoring the disposal of grievances, Ministries/ Departments have been advised to make a quarterly review of such grievances and take action towards their redressal. Quarterly meetings are also held by the Department of Administrative Reforms and Public Grievances with the Directors of Grievances of certain selected Ministries/Departments to review the progress. The working of the internal grievances redressal machinery of Ministries/Departments is reviewed from time to time and instructions issued for its effectiveness in settling public grievances. Recently, these instructions have been reiterated on 10.07.1995. For these reasons, the Government does not contemplate constituting an authority/agency to bring the grievances to the notice of the concerned authorities as quick redressal of grievances is possible only when the process is decentralised.

[English]

Kidney Transplantation

3724. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total number of kidney transplantation operations done in All India Institute of Medical Sciences, Delhi in 1994;

(b) whether there was any fatal operation, in that year;

(c) if so, whether any cases of negligence were reported/detected on the part of the doctors; and

(d) if so, the outcome thereof and action taken in the matter?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) In 1994, 33 Kidney Transplantation operations were done in All India Institute of Medical Sciences, Delhi.

(b) No, Sir.

(c) and (d). Do not arise.

[Translation]

Misuse of Passes

3725. SHRIMATI GIRIJA DEVI : Will the PRIME MINISTER be pleased to state :

(a) whether railway passes issued to persons of various categories are being misutilised;

(b) if so, the number of such cases detected during 1994-95 till date; and

(c) the extent to which the misuse of these passes has been checked?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). During the checks conducted against ticketless/irregular travel by ticket checking staff, anti-fraud and vigilance organisation of the railways, 75 cases of misuse of railway passes have been detected during the year 1994-95 and 1995-96 (upto November, 95). Suitable action has been/is being taken against the persons found guilty.

Ambedkar Awas Yojana

3726. SHRI PHOOL CHAND VERMA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the category-wise details of the number of houses allotted by DDA to persons registered under the "Ambedkar Awas Yojana", in 1989;

(b) whether the applicants registered under this Awas Yojana are being allotted houses made of sub-standard material or the left out houses constructed under other schemes; and

(c) the date by which the allotment of houses to the applicants registered under this scheme is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) DDA has reported that the following number of

category-wise allotments have been made to the registrants of Ambedkar Awas Yojana upto 30.11.1995:

MIG	-	301
LIG	-	2004
Janta	-	2988 (All covered)

(b) No, Sir.

(c) Due to various constraints, DDA has not been able to allot flats to all registrants under the Ambedkar Awas Yojana. The awaiting registrants are likely to be offered flats by the end of 8th Five Year Plan subject to availability of land and basic amenities to be provided by Government of National Capital Territory of Delhi, MCD and DESU. Since DDA is dependent on these agencies, it is not possible to outline a programme which is independent of aforesaid constraints.

Misappropriation of Funds

3727. SHRI SHIVRAJ SINGH CHAUHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of misappropriation of funds in ordnance factory at Itarsi;

(b) if so, whether Statutory Defence Audit Department has reviewed the functioning of that factory;

(c) if so, the outcome thereof and the action taken in this regard;

(d) whether this factory is running into losses; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI) : (a) No report of misappropriation of funds in Ordnance Factory Itarsi has come to the notice of the Government.

(b) and (c). A statement is attached.

(d) and (e). The factory is primarily engaged in the manufacture of propellant for ammunition, for supply to the armed forces. Prices charged by ordnance factories from the armed forces are on a 'no profit no loss basis'.

STATEMENT

The Comptroller and Auditor General of India, in paragraph 42 of his report no. 8 of 1995 has reviewed the performance of Ordnance Factory, Itarsi. The paragraph contains comments on utilisation of capacity consequent on reduced demand for certain types of ammunition from the services, surplus manpower, inventory levels, production costs and delay in repair of the ball powder plant.

2. The draft Action Taken Note Prepared by the Ordnance Factory Board on the points highlighted in the paragraph has been sent to Audit for verification of

facts and figures before being forwarded to the Secretariat of the Public Accounts Committee. A gist of the Action Taken Note of given below :

(a) While there was reduced demand for certain types of ammunition from the Army in early 1990s due to phasing out of some types of equipment, development of propellant of new types of ammunition has since been completed and their manufacture has been undertaken in the past two years. In 1994-95, 91 percent of the planned peace time production level was achieved.

(b) From 1993-94 there has been a steady increase in manpower utilisation in terms of standard manhours.

(c) Inventory holdings have been brought down to the level of 4-5 months of production.

(d) Consequent on increase in workload, the proportion of overhead expenditure to the cost of production has come down from 1993-94.

(e) Full capacity of ball powder plant is expected to be restored in 1995-96. The delay is primarily because of an effort to indigenise the plant instead of making its import at a high price.

[English]

T.B. Among Army Personnel

3728. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) the curative/preventive measures taken in recent past to control T.B. among the Army Personnel in the country; and

(b) the details thereof and the extent to which these measures have been successful?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The Armed Forces Personnel, on Clinical suspicion of T.B., are subjected to detailed investigations. On confirmation, they are treated at specialised centres and periodic review of such cases is carried out thereafter.

(b) Armed Forces Personnel are subjected to half yearly medical examinations. All suspected cases are further investigated and modern treatment for cure of T.B. is given. BCG vaccination is administered to all children of service personnel along with other vaccines for preventable diseases as per National Policy. Health education on T.B. is also imparted to service personnel by medical and para medical staff. The incidence of T.B. among Armed Forces Personnel has registered a decline in the recent past.

[Translation]

Prices of Food Items

3729. SHRI KASHIRAM RANA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that food-items are being supplied at higher rates in the trains; and

(b) if so, the steps proposed to be taken by the Government to provide food-items at the subsidised rates?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Food in the trains is provided as per tariff prescribed by the Railways.

(b) Does not arise.

Electrification of Railway Line

3730. SHRI RAM KRIPAL YADAV :
SHRI HARI KEWAL PRASAD :

Will the PRIME MINISTER be pleased to state :

(a) whether the annual targets for the Electrification of the Railway Lines have not been achieved during the Seventh and Eighth Five Year Plans;

(b) if so, the reasons therefor and the steps taken to achieve these targets;

(c) the annual target (original and revised) fixed for the electrification of railway lines during the Eighth Five Year Plan and the actual achievement during this period, year-wise; and

(d) the extent to which the delay and escalation in cost of projects have taken in achieving the prescribed targets?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). During the VII Five Year Plan 2812 route kilometre were electrified against a target of 3400 route kilometre. The reason for the shortfall was non-availability of adequate funds from budgetary support.

In the VIII Five Year Plan, electrification of 2700 route kilometre is targetted. During the first 3 years of the Plan the target fixed and route kilometre electrified are as under :

Year	Target	Achievement
1992-93	500	479
1993-94	500	505
1994-95	500	473

Thus 1457 route kilometre have been electrified from 1.4.1992 to 31.3.1995.

It has been planned to electrify 600 route kilometre during 1995-96 and 650 route kilometre in 1996-97 in order to achieve the target, provided that adequate funds are made available in time. Thus the targets set for VIII Plan are expected to be achieved.

(d) Rs. 8.30 Cr., at price levels of 85-86 was allocated for the target set for VII Plan. Taking yearly escalations into account the total outlay over the plan period had to be around Rs. 1150 Cr. for achieving the target. But the total money made available was only Rs. 968 crore. With this a commensurate level of 2812 route kilometre of electrification could be achieved.

As far as VIII plan is concerned, adequate funds covering cost escalations are expected to be made available and therefore no shortfall in target is expected.

[English]

Publishing of Tables

3731. SHRI BHUBANESHWAR PRASAD MEHTA : Will the PRIME MINISTER be pleased to state :

(a) whether a book of fare table and distance table is being published by the Railways for the use of Railway Staff only and the same is not for sale of the general public;

(b) whether there is any restriction for publishing the fare table and distance table by the private publishers for sale to the general public; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir. Passenger Fare Tables and Distance Tables are priced publications which can be purchased by the general public also.

(b) and (c). There is no such restriction as such but they are generally published by the railway administration.

Disaster Warning System

3732. SHRI ANADI CHARAN DAS : Will the PRIME MINISTER be pleased to state :

(a) the percentage of accuracy of the weather forecasts and cyclone warnings issued by the Meteorological Department during 1994-95 and 1995-96 upto October 31, 1995;

(b) the total number of Disaster Warning System Receivers installed in the country;

(c) whether there is any proposal to instal more such Receivers on the sea coast;

(d) if so, the details thereof;

(e) the notable feature of 1995 Monsoon;

(f) whether the country is likely to have another excellent Monsoon during 1996; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) The overall percentage accuracy of different types of forecasts and cyclone warnings issued by the India Meteorological Department is of the order of 80%.

(b) The total number of Cyclone Warning Dissemination System Receivers (formerly known as Disaster Warning System Receivers) installed in the country till now is 210.

(c) Yes, Sir.

(d) Installation of another 40 Receivers is in progress.

(e) The country experienced another normal monsoon in 1995 when 33 meteorological sub-divisions received excess/normal rainfall covering 94% of the area and 79% districts of the country. The country as a whole received about 100% of long period average rainfall. This was the eighth successive year of normal rainfall.

(f) and (g). It is too early to make a prediction about the monsoon of 1996 as observations upto May 1996 would be needed by the model to predict monsoon performance.

[Translation]

Railway Employees

3733. SHRI CHHEDI PASWAN : Will the PRIME MINISTER be pleased to state :

(a) whether 229 Reservation Clerks were given promotion in 1984 in the Northern Railway;

(b) if so, the details thereof;

(c) whether the reservation rules were followed in the matter of the said promotion;

(d) if so, the number of persons belonging to the Scheduled Castes who were promoted;

(e) if not, the reasons therefor;

(f) whether as per the roster rules the Government propose to promote the Scheduled Castes Members to the rest of vacant posts;

(g) if so, the time by which it is likely to be done; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) 471

Reservation Clerks were given promotion in 1984 on Northern Railway, out of which, 229 were under cadre restructuring scheme.

(b) The details are as under :

1. Chief Enquiry and Reservation Supervisor — Gr. Rs. 700-900.	36
2. Enquiry and Reservation Supervisor — Gr. Rs. 550-750	64
3. Enquiry and Reservation Clerk — Gr. Rs. 455-700.	151
4. Enquiry and Reservation Clerk — Gr. Rs. 425-640.	220

(c) Yes, Sir. The reservation quota was worked out based on the percentage system as per the interim orders of the Supreme Court.

(d) The details of Scheduled Caste candidates promoted in 1984 are as under :

1. Chief Enquiry and Reservation Supervisor — Gr. Rs. 700-900.	12
2. Enquiry and Reservation Supervisor — Gr. Rs. 550-750.	17
3. Enquiry and Reservation Clerk — Gr. Rs. 455-700	25
4. Enquiry and Reservation Clerk — Gr. Rs. 425-640.	07
Total :	61

(e) Does not arise.

(f) to (h). The matter is sub-judice in the Supreme Court and depends on the final decision of the Hon'ble Supreme Court.

[English]

Hindustan Latex Products

3734. SHRI KODIKUNNIL SURESH :
SHRI RAMESH CHENNITHALA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government of India propose to give more orders in Hindustan Latex Products in Kerala;

(b) if so, the total amount of products taking from Hindustan Latex in Kerala;

(c) whether there is any proposal to purchase from private sector; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) and (b). During 1995-96,

orders for 405.5 million pieces of condoms, 1.5 million pieces of Cu.T and 17.5 million cycles of Oral Contraceptive Pills were placed on M/s. Hindustan Latex Ltd.

(c) and (d). During 1995-96, the following orders were placed on private companies :

Condoms :	263.0 million pieces
Cu.T :	5.1 million pieces
Oral Pills :	31.5 million cycles.

Railway Bridges

3735. SHRIMATI BHAVNA CHIKHLIA : Will the PRIME MINISTER be pleased to state :

(a) the number of Railway Bridges in Gujarat and other States particularly in the Tribal and Backward Areas till date;

(b) the number of the Bridges which require reconstruction or repair and the action being taken in this regard; and

(c) the details of the amount spent thereon during the last three years and the current financial year till date?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

Quacks

3736. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of quacks apprehended in the country during the last three years, State-wise and U.T.-wise;

(b) the action taken against the quacks;

(c) whether it is a fact that there are fake doctors in Delhi;

(d) if so, the facts thereof; and

(e) the action taken in the matter?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Information is not available.

(b) Penal provisions already exist in the Indian Medical Council Act, 1956 as well as in the Indian Medicine Central Council Act, 1970 and the Homoeopathy Central Council Act, 1973 to the effect that no person other than a medical practitioner enrolled on the State Medical Register shall practice medicine in any State and any person contravening this provision shall be punishable with imprisonment for a term which

may extend to one year or with fine which may extend to Rs. 1,000/- or both.

The Government of India have advised the State Governments/Union Territories to invoke penal provisions to check practice by unqualified practitioners.

(c) to (e). The facts are being ascertained from the Government of National Capital Territory of Delhi and shall be laid on the Table of the House.

Instrumentation Limited

3737. SHRI BASUDEB ACHARIA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the pay of the officers and staff of Instrumentation Ltd., has been enhanced by 10% even after declaring it sick;

(b) if so, the extra expenditure involved therein per month;

(c) whether the same enhancement has not been given to the lower paid temporary workers of Bokaro site working there continuously for more than twenty years; and

(d) if so, the reasons thereof and the grounds for discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) An ad-hoc increase of 10% on basic pay of officers and supervisors and on basic pay plus fixed D.A. of workers has been given by the management.

(b) Rs. 10 lakhs.

(c) and (d). Considering the financial constraints and the high manpower cost, the above ad-hoc increase has been allowed to regular employees only. Accordingly, the temporary workers of Bokaro site could not be covered.

Visit of Power Minister

3738. SHRI BOLLA BULLI RAMAIAH :
SHRI M.V.V.S. MURTHY :
KUMARI FRIDA TOPNO :

Will the PRIME MINISTER be pleased to state :

(a) whether Power Minister who visited Kashmir in September and his helicopter was fired by the Pakistan troops;

(b) whether there was any security lapse;

(c) if so, the details of the same; and

(d) the action taken against those held responsible?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE

IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (d). According to available information Shri N.K.P. Salve, the Union Minister for Power, visited the NHPC Uri Project in Jammu and Kashmir on 27.9.95. For the to and fro journey from Srinagar to Uri, an IAF helicopter was provided for the Minister. The helicopter while flying near the Jhelum river in Uri Sector, near the Line of Control, was fired at with small arms possibly by the Pak troops. However, no casualties/damage took place. Ministry of Defence has informed that a court of Inquiry has been ordered into the incident?

Allotment of shops on Compassionate Grounds

3739. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether there is a scheme for allotting shops and kiosks at economic licence fee basis in Delhi and other places to the widows, physically handicapped persons, educated unemployed persons, ladies, social workers, freedom fighters, sports persons, members of SC/ST/Minority/Backward Community on compassionate grounds for the purpose of their livelihood;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether some of the shops have been allotted to the above mentioned persons in the past;

(d) if so, the scheme under which these shops had been allotted; and

(e) the particulars of those persons who were allotted the shops under the said scheme?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Housing for Weaker Sections

3740. SHRI DATTA MEGHE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of houses constructed for the economically weaker sections/lower income group in the country during 1994-95 and 1995-96, State-wise;

(b) the agencies to which execution of these schemes have been assigned under the twenty point programme, particularly in Maharashtra; and

(c) the amount provided by the Union Government for this purpose; State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :
 (a) *Statement* indicating the number of houses constructed States/UTs-wise, including the State of Maharashtra under the scheme of Economically Weaker Sections (EWS) and Low Income Group (LIG) in the country, under Point Nos. 14 (d) and 14(e) of the 20-Point Programme during 1994-95 and 1995-96 (upto Oct. 95) is enclosed.

(b) These schemes are implemented by the State Government/UTs through their agencies, as Housing is a State subject.

(c) The State Governments/UTs undertake these programmes under their overall plan allocation and no earmarked Central Assistance is provided for this purpose. Besides, HUDCO also extends loan facility to States/UTs for the construction of EWS and LIG houses.

STATEMENT

Houses Constructed under EWS/LIG Scheme During 1994-95 and 1995-96 (upto Oct. 1995) (Dwelling Units)

S.No.	State/UTs	1994-95		1995-96 (upto 9/95)	
		EWS	LIG	EWS	LIG
1.	Andhra Pradesh	48082	1240	19012	482
2.	Assam	1412	16	267	0
3.	Bihar	0	0	33	96
4.	Goa	0	125	0	0
5.	Gujarat	4383	2100	358	917
6.	Haryana	56	1215	21	0
7.	Himachal Pradesh	15	213	0	39
8.	Jammu and Kashmir	2	0	0	0
9.	Karnataka	7846	1158	2590	531
10.	Kerala	19525	1444	10140	1361
11.	Madhya Pradesh	5559	3441	1582	1015
12.	Maharashtra	4987	8190	0	111
13.	Manipur	0	0	0	0
14.	Meghalaya	0	0	0	-
15.	Mizoram	0	300	0	0
16.	Orissa	5539	6171	361	937
17.	Punjab	0	796	140	684
18.	Rajasthan	2911	2059	160	495
19.	Sikkim	-	0	50	-
20.	Tamil Nadu	7676	8575	2232	1124
21.	Tripura	507	270	0	0
22.	Uttar Pradesh	4553	1595	1580	608
23.	West Bengal	2000	580	0	0
UNION TERRITORIES					
24.	A and N Islands	0	0	0	-
25.	Daman and Diu	0	0	0	-
26.	Delhi	1763	610	0	0
27.	D and N Haveli	-	0	0	-
Total		116816	40098	38526	8400

*[English]***Hospitals**

3741 SHRI V. SREENIVASA PRASAD : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether as per study conducted by WHO nearly 21 percent patients acquire infection after getting admissions in various hospitals;

(b) if so, whether the Government have conducted any survey regarding the hospital induced infection;

(c) if so, the details thereof; and

(d) the steps taken to keep the hospitals infection-free?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) An International survey by World Health Organisation was conducted in 47 hospitals in fourteen countries in 1986 which inter-alia revealed that prevalence rates of infection in individual hospitals varied from 3% to 21% (medium 8.4%).

(b) No, Sir.

(c) Does not arise.

(d) In Central Government hospitals regular monitoring of pathogenic bacterial population in high risk areas e.g. nurseries, burn and plastic Departments, operation theatres and labour rooms etc., is done and regular measures are taken as and when necessary. Emphasis is laid on aseptic techniques, aseptic precautions, personal hygiene, proper disposal of hospital waste in the scientific manner by incineration and fumigation practices.

*[Translation]***Rail Link**

3742. SHRI GIRDHARI LAL BHARGAVA : Will the PRIME MINISTER be pleased to state :

(a) whether there is no direct rail link between Bikaner and Ajmer Sharief in Rajasthan;

(b) if so, the time by which it is likely to be provided; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Direct rail link (both B.G. and M.G.) is available between Ajmer and Bikaner. However, no direct train is available between the two cities.

(c) Introduction of a direct train between Ajmer and Bikaner is presently not feasible due to operational constraint and lack of resources.

*[English]***Halt at Surendranagar**

3743. SHRI CHANDRESH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether representations have been received to provide a halt of Puri-Okha Weekly train No. 8401/8402 at Surendranagar in Gujarat;

(b) whether any action has been taken on the demand;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) Yes, Sir. The demand has been examined.

(c) and (d). Provision of stoppage of 8401/8402 Okha-Puri Express at Surendranagar has not been found justified on traffic grounds.

*[Translation]***LCA**

3744. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether the matter of the manufacture/development of LCA turned out to be tactics of propoganda;

(b) if so, the facts thereof;

(c) whether proto-type aircraft is flown at least for the period of one month to three months after bringing it out from the hanger; and

(d) if so, whether this method has been applied to the LCA proto-type aircraft?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No, Sir.

(b) Roll out of LCA, which took place on 17 Nov 95, is an important milestone before commencement of its flight trial. Hence this occasion was recognised.

(c) and (d). As per world-wide practice, the first aircraft after roll out is subjected to a series of ground tests to establish its conformancэ with airworthiness criteria before clearing it for first flight. This practice is being followed in case of the first LCA. The ground tests of first LCA are expected to be completed by November 1996 after which its flight tests would commence.

[English]

Evacuation of Residential Accommodation

3745. SHRI RAJENDRA AGNIHOTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether any steps have so far been taken to evacuate the residential premises occupied by JNU, New Delhi;

(b) the details thereof;

(c) total residential accommodation occupied/handed over to the Government by JNU, New Delhi.

(d) the total residential area of Secretariat Training and Management Institute in JNU campus under the possession of Jawahar Lal Nehru University;

(e) the efforts made by ISTM till date to take in possession of this residential area and the total residential area handed over to ISTM by JNU; and

(f) the time by which all the premises would be vacated by JNU?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) to (f). 176 Quarters of the General Pool are located within the premises of the Jawaharlal Nehru University. As on date, 160 quarters comprising 120 Type-I quarters and 40 Type-II quarters still remain in the occupation of JNU. JNU have been requested from time to time to get these quarters vacated by shifting their staff and the matter is being actively pursued with them by this Ministry. There is no action required to be taken by the ISTM in getting these quarters vacated. It is not possible to fix a time frame within which the premises would be vacated by the JNU.

Unauthorised Construction

3746. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Delhi has failed to check the blatant violation of the Building Bye-laws resulting into coming up of commercial complexes on residential buildings in large numbers;

(b) if so, whether the Government propose to demolish all unauthorised buildings in Delhi within the next six months; and

(c) the number of unauthorised commercial buildings on residential buildings, unauthorised constructions that have taken place so far and the total public land encroached upon in Delhi as on date?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT

OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Urban Poverty Eradication Programme

3747. SHRI RAM NAIK : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Prime Minister inaugurated Urban Poverty Eradication Programme in Kerala on November 8, 1995;

(b) the details of funds allocated and the date on which budget provision for the same was cleared;

(c) the reasons for delay in implementation of the scheme; and

(d) whether the full budget provision will be expended before March 31, 1996?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) The Prime Minister inaugurated the Urban Poverty Eradication Programme in Kerala on November 18, 1995.

(b) The budget provision of Rs.100 crores was cleared alongwith the Central General Budget for 1995-96.

(c) Does not arise, because concrete steps to implement the scheme have been taken immediately after approval by the Government of India.

(d) Yes, Sir. It is so expected.

[Translation]

IDSMT

3748. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the names of the cities/towns selected for development/developed in Vidhisha, Raisen and Sihor districts of Madhya Pradesh under Integrated Development Scheme for the Small and Medium Cities/Towns (IDSMT);

(b) whether some other countries have also provided assistance for this purpose; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) The names of the towns located in the districts of Vidhisha, Raisen and Sihor which have been covered

under the IDSMT Scheme are given below.

District	Town
Vidhisha	Vidhisha
Raisen	Obedullaganj
Sehore	Sehore

(b) No, Sir.

(c) Does not arise.

[English]

Commercialisation of Residential Accommodation

3749. SHRI KESRI LAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have received representations regarding commercialisation of residential accommodation in Lawrance Road, Delhi, particularly of Block B-4;

(b) if so, the details thereof;

(c) whether such unauthorised conversion of residential flats in the above area, into sweet shops, meat shops, motor and scooter repair shops, denting and painting shops, etc., and encroachment by the non-allottees on the land lying vacant in front of such flats have resulted in rapid increase of thefts accidents and has made it impossible for the ladies and girls to come out of their flats; and

(d) if so, the remedial measures or proposed to be taken by the Government to take stringent action against such encroachers and to ensure that the encroachers are sent out and the unauthorised shops are closed forthwith in the wide public interest?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b). DDA has reported that representation from the following have been received :-

(i) Sh. Rakesh Kumar Chandra of B-4/188-A, Lawrance Road, Delhi.

(ii) Sh. Mohinder Singh of B-4/195-C, Lawrance Road, Delhi.

(iii) B-4, Residents Welfare Association.

(c) Office of the Commissioner of Police has reported that there has been no increase in the number of Thefts and accidents in the area due to the change of residential area into commercial establishments. Only one case of theft and no case of accident has been reported during the year 1995 upto 30.11.95 as against two cases of theft and one case of accident reported during the corresponding period of 1994.

(d) DDA has taken the following measures against the encroachments;

(i) 150 notices have been issued to the allottees/occupants for removal of additions/alterations.

(ii) In 10 cases, the allotments have been cancelled.

(iii) Out of 8 demolition programmes fixed to remove the unauthorised construction in B-4, Lawrance Road, two programmes have been carried out and some of the encroachments/unauthorised constructions removed.

Besides, whenever any encroachment is noticed on the roads and footpaths by the MCD, the same is removed with the police help.

[Translation]

Atomic Power Plants

3750. SHRI SUSHIL CHANDRA VARMA : Will the PRIME MINISTER be pleased to state :

(a) the places in the country at which Atomic Power Plants have already been set up;

(b) the places where new power plants have been constructed;

(c) the power generation capacity of the operating power plants and that of the atomic power plants to be set up in future;

(d) the operating power plants which are generating less power than their installed capacity;

(e) the reasons for less power generation by the said power plants;

(f) if so, the date by which the situation will improve;

(g) the atomic power plants in regard to which the foreign experts have cautioned that their continuous functioning would not be safe;

(h) the actual position in this regard; and

(i) the steps proposed to be taken to improve the sick or faulty atomic power plants?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Atomic Power Plants have already been set up at Tarapur in Maharashtra; Rawatbhata in Rajasthan; Kalpakkam in Tamil Nadu; Narora in Uttar Pradesh and Kakrapar in Gujarat.

(b) New Atomic Power Plants are under construction at Kaiga in Karnataka and Rawatbhata in Rajasthan.

(c) The total power generating capacity of the operating nuclear power plants is 1540 megawatts excluding Rajasthan Station which is under capital

maintenance. The generating capacity of the plants presently under construction is 880 megawatts.

(d) to (f). Among the operating nuclear power plants, the generating capacities of Tarapur Units-1 and 2 have been derated because of equipment constraints. Madras Atomic Power Station-1 and 2 which are presently operating at lower capacities are expected to attain full power after retubing operations.

(g) to (i). Following the experience of similar units abroad, the Rajasthan Atomic Power Station Unit-2 was shut down in August 1994 due to concern on the condition of coolant channels. En masse coolant channel replacement of this unit is expected to take about 3 years after which the unit will resume operations. There have been reports that cracks have developed in core shrouds of Boiling Water Reactors abroad similar to the Tarapur Units-1&2. The core shroud of Tarapur Unit-1 was inspected during the refuelling outage in March 1994 using underwater TV to the extent possible in accessible areas and no abnormality was observed. Detailed inspection of core shroud is being carried out in Tarapur Unit-2 during its current re-fuelling shutdown. Further action to be taken would depend on the outcome of the inspections.

[English]

Krishna Water to Hyderabad

3751. SHRI DHARMABHIKSHAM : Will the Minister URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Andhra Pradesh sought any assistance for supply of Krishna water to Hyderabad from the Union Government;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) to (c). The Hyderabad Metropolitan Water Supply & Sewerage Board has submitted water supply and sewerage project for augmentation of drinking water supply to the twin cities of Hyderabad and Secunderabad from the foreshore of Nagarjuna Sagar (Krishna). The project has been cleared from technical and financial angle by the Ministry of Urban Affairs & Employment and by the Planning Commission respectively. The Department of Economic Affairs has posed the project for World Bank assistance.

Renting out of Buildings by Cultural Societies

3752. SHRI DEVI BUX SINGH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to Unstarred Question No. 1173 dated March 2, 1994 and state :

(a) whether the information has been collected; and
(b) if so, the time by which it is likely to be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b). Information is being collected and will be laid on the Table of the Sabha in three months' time.

[Translation]

Enquiry against Former Engineer of DDA

3753. SHRI RAM VILAS PASWAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether an enquiry has been conducted against a former engineer of DDA regarding fraud of crores of rupees by the Central Bureau of India and Central Vigilance Commission;

(b) whether any of the allegations against him has been proved;

(c) if so, the details thereof; and

(d) the action taken by the Government against the said officer?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) to (c). Yes, Sir. In respect of complaint of alleged bogus payment of Rs. 45 crores in East Zone, the intensive examination of 14 works of East Zone and two of South East Zones was conducted by Chief Technical Examiner (CTE) of Central Vigilance Commission (CVC). The allegation regarding destruction of Log Book of the vehical and maintenance of accounts in foreign banks by the former Engineer Member was looked into by the CBI. On the basis of the report received from CBI, case regarding allegations of destruction of Log Book and maintenance of accounts in foreign banks have been closed in consultation with CVC. The name of the former Engineer Member and the then Chief Engineer (East Zone) figures in two of the 15 reports on East Zone submitted by CTE. These reports are under investigation/referred to CVC. Besides, his name figures in the cases emanating from Chief Engineer (Quality Control's) report. Out of 35 reports, his name figures in one report which has since been closed. Out of two CTE cases of South East Zone, one has been closed as per advice of CVC and the other has been submitted to CVC for taking a final view on the recommendations of the DDA for closure.

(d) Action against the said officer depends upon completion of investigation and advice of Central Vigilance Commission.

DDA Recoveries Due

3754. SHRI RAM TAHAL CHOUDHARY :
SHRI HARISINH CHAVDA :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Delhi Development Authority has recently reduced the rate of interest to be charged on outstanding amount for houses allotted by it;

(b) if so, the details thereof;

(c) the total amount to be recovered by the DDA from the flats/plots owners as on date; and

(d) the concrete steps proposed to be taken by the Government to recover the outstanding amount from the owners of the flats/plots?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) and (b). DDA has launched a scheme titled as "DDA HIRE PURCHASE PENALTY RELIEF SCHEME, 1995". The scheme is operative from 01.08.1995 to 31.01.1996. The Scheme is applicable to the allottees of flats on hire purchase basis under the following housing schemes:

(i) General Housing Scheme.

(ii) New Pattern Residential Scheme, 1979 (also known as HUDCO Scheme).

(iii) Retiring Personnel Scheme.

(iv) Ambedkar Awas Yojana Scheme.

The scheme is applicable only to those allottees who make payment of all outstanding instalments and interest during the currency of the scheme.

The scheme is also applicable to those allottees who have already paid all due instalments but penalty/interest under the original terms and conditions of allotment still remains unpaid on account of belated payment of instalments in the past.

Under this Scheme, the allottees of hire purchase instalments under General Housing Schemes as well as New Pattern Residential Scheme-1979 and Ambedkar Awas Yojana shall be charged simple interest in the following manner for the period of default in making payment of instalment(s) provided they clear up-to-date instalments with such interest :

(i) For default/delayed payment(s) upto 30 equated monthly instalments, simple interest @ 18% p.a. shall be charged.

(ii) For default/delayed payment beyond 30 equated monthly instalments; simple interest @ 24% p.a. shall be charged.

As per the allotment terms of hire purchase scheme, if an allottee fails to pay monthly instalment for consecutive six months, the hire purchase tenancy arrangements are liable to be terminated and the same can be restored against the payment of restoration charges at prescribed rates. Under the Relief Scheme, no restoration charges are payable unless hire purchase tenancy arrangements have already been formally terminated.

The above scheme is not applicable in plot owners.

(c) The total amount recoverable by the DDA from the flat owners is as under :-

Name of Scheme	Amt. of instalments (Figure in crores)	Amt. of penalty on non-payment of instalments	Total in crores (Approx.)
General Housing	11.00	4.00	15.00
NPRS-1979	312.62	321.57	634.19

(d) Besides introduction of the above scheme, DDA has taken the following steps to recover the outstanding amount from the owners of flats allotted on hire purchase basis :-

(i) About 83,000 defaulters notices have been issued for the period ending March, 1995.

(ii) 28,000 Non-Recovery Certificates have been issued under the Punjab Land Revenue Act.

(iii) 1758 attachment notices have been issued under Punjab Land Revenue Act.

(iv) In 80 cases, flats have been attached.

(v) In 16 cases, arrest warrants were issued against the defaulting allottees.

(vi) T.V./Press Release are issued periodically advising defaulting allottees to clear their dues.

(vii) Press notices of cancellation of flats have been issued in cases.

(viii) Accounts of allottees of flats under NP RS-1979 have been up-dated.

(ix) Two Estate Officers with powers to take action under the Punjab Land Revenue Act have been appointed.

(x) Housing Accounts wing has been re-organised zone-wise for efficient monitoring of recoveries of outstanding dues.

[English]

Funds to Gujarat

3755. SHRI N.J. RATHVA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government propose to provide funds to municipalities to start sanitation and water supply schemes in the country;

(b) whether the Government have directed the Life insurance Corporation of India and some other financing agencies to provide funds for the development of some municipalities; and

(c) if so, the details and outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) The Low Cost Sanitation Scheme is funded by the

Union Government through HUDCO which provides the funds to municipalities as well as Local Bodies.

Under the Accelerated Urban Water Supply Programme, funds by Union Government are provided to the State Governments. Their implementation, inter-se priority and providing of funds are the responsibility of State Governments/Local Bodies.

(b) and (c). HUDCO and Life Insurance Corporation of India are also financing water supply schemes. HUDCO provides assistance for technically sound and financially viable projects upto 70% of the total cost with interest ranging from 14.5% for towns with population of less than 5 lakhs and 17.5% for towns with population of more than 5 lakhs. LIC assistance is available for urban and rural water supply projects under the plan and non-plan sector. Their financing pattern is enclosed in the *statement-I*.

The loans released by HUDCO and LIC for water supply schemes, statewide, during the last three years are enclosed in the *Statement II* and *III* respectively.

STATEMENT-I

Funding Pattern of LIC Loans for Urban and Rural Water Supply & Sewerage Schemes

(i) Plan Sector	Urban	Rural
(a) FUNDING PATTERN		
Cost of the scheme upto Rs.1 crore	Rs.66.67 lakhs	Rs.50 lakhs
Between Rs.1 crore and 5 crores	Rs.66.67 Lakhs+ 50% of the cost exceeding Rs.1 crore	Rs.50 lakhs + 50% of the cost exceeding Rs.1 crore *
Between Rs.5 crores and Rs.10 crores	Rs.266.67 lakhs +40% of the cost exceeding Rs.5 crores.	Rs.250 lakhs +40% of the cost exceeding Rs.5 crores.
Above Rs.10 crores	Rs.466.67 lakhs +25% of the cost exceeding Rs.10 crores.	Rs.450 lakhs + 25% of the cost exceeding Rs.10 crores.
(b) Rate of Interest	13% p.a. payable Hly.	13% p.a. payable Hly.
For North Eastern States	10.25% p.a. payable Hly.	10.50% p.a. payable Hly.

(ii) Outside State Plan :- Funding pattern for project/schemes depends on case to case basis but in no case exceeding LIC's contribution of more than 50%

of the cost of the project. Interest rate is charged at prevailing market rate, the current rate being 16.5% p.a. payable quarterly.

STATEMENT-II*Water Supply Schemes Financed by HUDCO from 1.4.92 to 24.7.95.*

(Rupees in lakhs)

S.No.	State Name	No. of Scheme	Project Cost	Loan Amount	Loan Released
1.	Andhra Pradesh	15	2416.06	1555.29	0.00
2.	Assam	8	4259.28	2963.80	948.21
3.	Gujarat	1	628.16	440.00	421.30
4.	Karnataka	5	7491.08	4910.89	1820.75
5.	Kerala	3	3761.88	2354.37	960.37
6.	Madhya Pradesh	1	795.27	200.00	0.00
7.	Maharashtra	5	25526.04	11183.44	4475.76
8.	Orissa	5	10752.61	7179.50	2876.31
9.	Punjab	45	4456.43	3098.76	1538.85
10.	Rajasthan	32	10782.92	7583.42	2021.22
11.	Tamil Nadu	5	9759.17	2133.75	1605.24
12.	West Bengal	7	10797.84	5109.00	2442.00
Scheme Type Total :		132	91426.75	48712.22	18610.00

STATEMENT-III*LIC Assistance for Water Supply and Sewerage Schemes*

S.No.	State	Allocation		
		1992-93	1993-94	1994-95
1	2	3	4	5
1.	Andhra Pradesh	3.12	3.02	4.46
2.	Arunachal Pradesh	-	1.19	1.10
3.	Assam	0.44	0.57	0.57
4.	Bihar	-	-	-
5.	Goa	5.53	6.07	4.29
6.	Gujarat	19.23	24.25	26.59
7.	Haryana	-	1.35	1.35
8.	Himachal Pradesh	-	-	-
9.	Jammu & Kashmir	6.07	6.65	6.65
10.	Karnataka	5.68	4.89	6.71
11.	Kerala	10.00	15.76	18.06
12.	Madhya Pradesh	18.98	21.56	23.42
13.	Maharashtra	42.28	43.23	35.94
14.	Manipur	0.97	1.15	1.15
15.	Meghalaya	-	0.20	-

1	2	3	4	5
16.	Mizoram	1.67	2.10	2.55
17.	Nagaland	2.28	2.90	2.90
18.	Orissa	5.01	5.60	11.23
19.	Punjab	19.20	21.22	21.22
20.	Rajasthan	4.87	5.33	6.72
21.	Sikkim	-	-	-
22.	Tamil Nadu	32.10	38.75	43.59
23.	Tripura	-	0.85	0.85
24.	Uttar Pradesh	-	-	-
25.	West Bengal	4.45	8.67	8.67
Total		181.88	216.21	228.11

Flood Relief Measures

3756. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the total amount of subsidy, if any, granted by the Union Government, to the Government of Kerala for the reconstruction of houses damaged in the floods of October, 1992; and

(b) the reasons for not extending the subsidy to construction of new pucca houses in the flood-prone areas of Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) The Central Government has sanctioned a total amount of Rs. 1419 lakhs as Central subsidy through HUDCO for reconstruction of 31520 fully damaged houses in Kerala. The State Government has so far drawn subsidy of Rs. 841 lakhs.

(b) Since the subsidy has been sanctioned for the sole purpose of reconstruction of houses damaged in floods of October, 1992 only, its diversion for any other purpose whatsoever is not permissible.

Conversion of Leasehold Property into Freehold

3757. SHRI SHASHI PRAKASH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the total number of cases pending with DDA in which the stamps duty has been paid by the lessee for conversion of the lease hold property to free-hold particularly from Shalimar Bagh;

(b) the reasons for the delay;

(c) the number of cases pending with DDA where examination of papers have been completed long back; and

(d) if so, the details of each of the case colony-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) Based on the information received from DDA, Out a total of 744 cases, there are 77 cases pertaining to Shalimar Bagh in which duly stamped papers of conveyance deed have been submitted by the concerned persons. In all these cases, except in one call letters have been issued to the applicants intimating to them the different dates on which the conveyance deed would be executed.

(b) Does not arise.

(c) and (d). There is no such case pending with the DDA where the examination of papers has been completed but conversion has not been allowed, in accordance with the procedure prescribed for the same.

[Translation]

Training for Judicial Officials

3758. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether a National Academy is proposed to be set up to provide training to judicial officers;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). The National Judicial Academy has already been established in 1993 as a Society under the Societies Registration Act, 1860, with an objective to provide training to judicial officers.

[English]

Vacant Post of Transmission Executives

3759. SHRI GURUDAS KAMAT : Will the PRIME MINISTER be pleased to refer to the replies given to Unstarred Question Nos. 3596, 2876 and 2177 on 27.4.95, 23.8.95 & 17.8.95 respectively and state :

(a) whether there is any discrepancy in the figures/information furnished by the Government for the vacant post of Transmission Executives;

(b) if so, the reasons therefor;

(c) whether three vacancies reserved for SCs, two for STs, one for Ex-Serviceman in Delhi region;

(d) if so, the reasons for ignoring SC/ST candidates and selecting one OBC candidate;

(e) the criteria fixed for selection of candidates against the reserved said posts;

(f) whether any relaxation has been given to SC/ST candidates in the above context;

(g) if so, the extent thereof;

(h) the number of successful candidates for interview, category and state-wise; and

(i) the measures proposed to be taken by the Government to ensure that candidates belonging to reserved categories having cleared the written test from each State/region are appointed?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). There is no discrepancy in the figures/information furnished by the Government in regard to the vacant posts of Transmission Executives. Information furnished in reply to Unstarred Question No.2876 dated 23.8.95 was in respect of Transmission Executive (General & Production) Examination 1994. Whereas information indicated in other question includes vacancies of Transmission Executives (Specialised Categories) also.

(c) Yes, Sir.

(d) OBC candidate was selected as a general candidate against Unreserved Vacancy and not by ignoring the claims of SC/ST candidates.

(e) to (g) and (i). Apart from providing age relaxation, SSC adopts relaxed standards for filling up vacancies reserved for SCs/STs/OBCs.

(h) Statement is enclosed.

STATEMENT

Written Result

Of

Recruitment of Transmission Executives (General & Production), 1994

S.No.	Zones	Number of qualified candidates						Total
		SC	ST	OBC	UR	EX	OH	
1.	Himachal Pradesh	6	10	1	26	-	-	43
2.	Jammu & Kashmir	16	5	-	10	-	-	31
3.	Delhi	12	2	3	16	-	-	33
4.	Chandigarh/Haryana/ Punjab.	12	1	17	16	-	-	46
5.	Rajasthan	17	27	40	24	14	-	122
6.	Bihar	6	12	9	9	-	-	36
7.	Madhya Pradesh	-	-	11	81	15	-	107
8.	Uttar Pradesh	20	7	7	47	-	-	81
9.	West Bengal	22	8	14	47	1	-	92
10.	Andaman & Nicobar Islands.	2	3	5	11	-	-	21
11.	Orissa	13	*41	11	22	-	-	87
12.	Arunachal Pradesh	3	18	4	45	-	-	70
13.	Assam	10	9	15	8	1	-	43
14.	Manipur	2	2	-	8	-	-	12
15.	Meghalaya	-	15	4	9	-	-	28
16.	Mizoram	-	15	-	3	-	-	18
17.	Nagaland	1	14	-	14	-	-	29
18.	Tripura	5	10	-	13	-	-	28
19.	Maharashtra, Dadra, Nagar Haveli.	11	10	10	20	-	1	52
20.	Goa	-	-	-	9	-	-	9
21.	Gujarat	10	9	21	40	3	1	84
22.	Andhra Pradesh	21	7	10	11	-	-	49
23.	Karnataka	7	7	15	22	2	-	53
24.	Kerala & Lakshadweep	2	2	2	16	-	-	22
25.	Tamil Nadu & Pondicherry.	17	7	38	10	6	-	78
Total :		215	241	237	537	42	2	1274

* This includes 1 ST/Ex-serviceman.

Encroachments in Parks

3760. SHRI SHASHI PRAKASH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the replies given to USQ NO. 4283 on 26.8.91 and USQ No. 9127 on 6.5.92 and state :

(a) whether the assurances given in reply to the Questions are still pending;

(b) if so, the reasons thereof;

(c) the date by which the encroachments in all the parks particularly in Shalimar Bagh will be removed;

(d) the steps been taken to provide underground drains in place of the channels constructed by one of the contractors in Shalimar Bagh; and

(e) the date by which it will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) Yes, Sir. The reasons for non-fulfilment of the assurances are given in the enclosed statement.

(c) Both the Municipal Corporation of Delhi and the Delhi Development Authority have informed that there is no encroachment in the parks in their respective jurisdictions.

(d) and (e). According to the information received from D.D.A., the work of providing outfall drains has been started and is likely to be completed by 30th April, 1996.

STATEMENT

Reasons for Non-fulfilment of Assurances Unstarred Questions No. 4283 and unstarred Question No. 9127

Unstarred Question No. 4283 Dated 26.8.91 :

With regard to part (c) of the question, the following assurance was given :-

"The Delhi Development Authority has reported that the scheme for providing outfall drains has been approved and the work is under process of finalisation. At present, storm water is being discharged into the low-lying areas of Shalimar Bagh along the railway line and is finally discharged into the supplementary drain through culvert provided on the outer Ring Road. Work has been started for permanent outfall sewerage system and will be completed in two years. Thus as an interim arrangement, sewerage is being treated through oxidation pond. Internal drains could not be constructed because the individual house owners have constructed ramps in front of their houses, thus obstructing the construction of drains. Delhi Water Supply and Sewage Undertaking has reported that they are constructing a Sewage Pumping Station as a deposit work of DDA. The MCD have reported that in the absence of roadside

drainage, the roads get damaged frequently and that they are carrying out day-to-day repairs regularly. Further work on strengthening the roads has been taken up by MCD. It is reported that action is being taken to repairs the broken walls of the park and grills within the available financial resources. Estimates have also been prepared for earth filling in parks to raise/maintain the level for paths."

As per the information received from Delhi Government, 75 per cent of the work of construction of channels in A-Block, Shalimar Bagh has been completed. Similarly, 90 per cent of the work of construction of storm water drains in B-Block, Shalimar Bagh has been completed and about 70 per cent of the backlanes have been improved. The assurance will be fulfilled on completion of the work, expected by end of December, 1995.

Unstarred Question No.9127 dated 6.5.1992 :

With regard to part (d) of the question about time limit for construction of drains in colonies in North-West Zone of Delhi particularly in Shalimar Bagh, an assurance was given that action is being taken by the Municipal Corporation of Delhi to provide requisite facility in the area.

Municipal Corporation of Delhi has reported that the work of providing storm water drains in 'A' Block Shalimar Bagh has already been completed, whereas 94 percent of the work to provide storm water drains in B-Block Shalimar Bagh has been completed. The assurance will be fulfilled as soon as the entire work is completed.

[Translation]

Rehabilitation of Jhuggi Dwellers

3761. SHRI MANJAY LAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether details of all the Jhuggies in Delhi have been prepared;

(b) the average number of Jhuggies set up in Delhi every year; and

(c) the steps taken by the Government to confer ownership rights to Jhuggi dwellers and to rehabilitate them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) No Comprehensive survey in this regard has been conducted. However, as per Government of National Capital Territory of Delhi (GNCTED) the estimated numbers of JJ Clusters is 1080 comprising 4.80 lakhs jhuggies in Delhi as in March, 1994.

(b) No precise estimate in this regard has been made. However, the growth of jhuggies in Delhi from 1951-1994, as reported by the Government of National Capital Territory of Delhi, is given in the enclosed statement.

(c) At present, there is no policy to confer ownership right to the jhuggi dwellers. To improve the living conditions of JJ dwellers, the following three-pronged strategy is being implemented by the Government :-

- (i) Re-location/resettlement of eligible JJ dwellers from the land urgently required for public project;
- (ii) Provision of minimum basic amenities in the JJ Clusters which are situated on such public land as are earmarked for public projects but not immediately required for implementation; and
- (iii) In-situ upgradation of identified JJ Clusters situated on public land which are not earmarked for any project and are not required in the foreseeable future after obtaining No-Objection-Certificate from the land owning agencies.

STATEMENT

Growth of Jhuggies in Delhi

Year	No. of Jhuggies
1951	12,800
1956	22,400
1961	42,800
1966	42,700
1971	62,600
1973	88,500
1977	20,000
1981	90,700
1983	1,13,400
1985	1,50,000
1986	2,00,000
1987	2,25,000
1990	2,59,300
1994	4,80,900

Cleanliness in Jhansi

3762. SHRI V.N. SHARMA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether many encroachments have been evacuated and cleanliness/sanitation was undertaken resulting inconvenience to the people in Jhansi Municipal Corporation Agra, Uttar Pradesh during 1994;

(b) if so, the reasons for not evacuating the encroachments between Ilite cross-road and T.B. Hospital;

(c) the rules under which Jai complex, constructed on the land of Jhansi Municipal Corporation, has been given no objection certificate and the site map was approved by the concerned departments;

(d) whether the builder's family members had submitted affidavits in the past claiming that the said land belongs to the Municipal Corporation and the district magistrate has demolished the complex/building constructed by the then owners; and

(e) the action likely to be taken by the Government against the owners of Jai Complex for submitting false affidavit?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) The information supplied by the Government of Uttar Pradesh is as follows:

(a) and (b). During the year 1994, an encroachment drive was undertaken in Jhansi Municipal Corporation area from Chitra Cinema to Chandanpur and Jail Crossing to Medical College. The area between Ilite Crossing-Road and T.B. Hospital was not covered during this encroachment drive.

(c) to (e). The sanction for construction of Jai Complex was granted by the Development Authority, Jhansi in accordance with its rules and regulations and on the basis of the report of Tehsildar, Jhansi and No Objection Certificate issued by the Nagar Palika, Jhansi. The revised plan submitted by the concerned builder was sanctioned by the Development Authority, Jhansi on 6.4.91. A site inspection was made by the Development Authority on receipt of a complaint and it was found that the construction was against the sanctioned plan. Therefore, a Show Cause Notice was issued under Section 27 of the Uttar Pradesh Urban Planning and Development Act, 1973. The ownership of the said land on which the Jai Complex has come up is under dispute and the matter is still sub-judice. After hearing the various parties, the Development Authority, Jhansi has stayed all the proceedings on 14.2.1992 till the decision of the competent court regarding the dispute of ownership of land. The course of action against the person/persons for filing wrong affidavit will depend on the decision of the court on the dispute regarding ownership of the land.

Rural Defence Force in J & K

3763. SHRIMATI GIRIJA DEVI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are contemplating to form a Rural Defence Force to check disturbance from across the border in Jammu and Kashmir;

(b) if so, the number of villages in which this scheme is proposed to be implemented;

(c) whether the Government propose to extend this scheme to other border areas of the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). A scheme for setting up Village Guard Committees in 660 villages in the vulnerable areas of the State of Jammu and Kashmir, including the border districts, has been taken up for implementation by the State Government.

(c) and (d). There is no such proposal under consideration.

[English]

Hazratbal

3764. SHRIMATI GIRIJA DEVI :
SHRI GURUDAS KAMAT :
KUMARI SUSHILA TIRIYA :

Will the PRIME MINISTER be pleased to state :

(a) whether two Militant Groups clashed at Hazratbal recently;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (c). According to information received from the State Government some inter-group clashes have taken place between rival militant outfits in the Hazratbal area. Their details are as under :

(i) On 20-11-95, some unidentified gunmen came into the Telbal Adda, Some distance away from Hazratbal and caused a scare by firing in the air. Shopkeepers closed down their shops. Cross firing between the two militant groups (unknown) took place. However, no casualty was reported. Earlier on 18-11-1995, armed clash had taken place between militants suspected to belong to the Ikhwan-ul-Muslimoon and JKLF outfits in the same area without any casualty.

(ii) On 7-12-95, an inter-group clash took place between the militants suspected to belong to the Hizbul Mujahideen and JKLF, at

Chatarhama Zakura near Hazratbal in which one person died.

Government has been keeping a watch on the situation and measures have been taken to check the occurrence of such incidents. These include patrolling by the police and security forces and establishment of pickets at all important points in the area. Search operations are also carried out in such areas to check the movement and possible violent activities of the militants.

Leather Units

3765. SHRI RAJENDRA AGNIHOTRI : Will the Minister of INDUSTRY be pleased to state :

(a) the number of leather goods manufacturing units presently working in Uttar Pradesh and Madhya Pradesh, location wise;

(b) their annual production during the last three years;

(c) whether any plan is being chalked out by the Government for the development of leather industry in U.P. and M.P.;

(d) if so, the details thereof; and

(e) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) As per membership records of the Council for Leather Exports, the manufacturing units of leather and leather products in Uttar Pradesh and Madhya Pradesh and their location are as follows :

UTTAR PRADESH	
Kanpur	206
Agra	102
Noida	51
Lucknow	1
Dehradun	1
Unnao	1
Total	362
MADHYA PRADESH:	
Indore	2
Total	364

(b) As leather goods encompass a large variety of products, the production figures of each and every item of all the units cannot be made available.

(c) to (e). Government is supporting two national level programmes, viz., National Leather Development

Programme and the Leather Technology Mission to create infrastructural facilities for design and product development, provision of upgraded training and for implementation of modernisation/eco-friendly processes in tanning sector.

STATEMENT CORRECTING REPLY TO USQ NO.1512
DATED 6.12.95 RE: FINANCIAL ASSISTANCE

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : In reply to Lok Sabha Unstarred Question No. 1512 asked by Shri Chitta Basu, M.P., regarding "Financial Assistance", answered on 6th December, 1995, due to oversight, the Hindi version of the reply was wrongly translated resulting in variation in the two versions of the reply. The English version of the reply is the correct version. The correct version is enclosed as *statement*.

2. Inconvenience caused to the House is regretted.

Statement

Financial assistance

1512. SHRI CHITTA BASU : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government of West Bengal has requested the Union Government for financial assistance for the rehabilitation of refugees migrated from East

Pakistan (Bangladesh);

(b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :

(a) Yes, Sir.

(b) and (c). A Scheme for provision of infrastructural facilities in the displaced persons' colonies in West Bengal has been under implementation since 1976 with financial assistance from Govt. of India. Phase I and Phase II implementation has already been completed by the State Government at a cost of Rs. 12.01 crore. Phase III has been approved by the Government of India for implementation by the State Government in January, 1995 at an estimated cost of Rs. 78.27 crores, to be provided as grant from Govt. of India. Out of this, a sum of Rs. 8.71 crores has so far been released as grant this year.

11.14 hrs.

*the Lok Sabha then adjourned till Eleven of the
Clock on Thursday, December 21, 1995/ Agrahayana
30, 1917 (Saka)*

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